

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 26/2023/EZ**

**In the Matter of:-**

**PI VANRAMCHHUANGI**

**...APPLICANT (s)**

**VERSUS**

**UNION OF INDIA & ORS**

**...RESPONDEN (s)**

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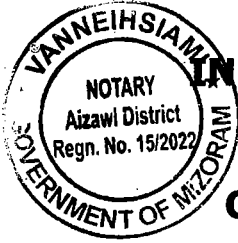
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| 1.             | Affidavit on behalf of Respondents No. 3   |                 |
| 2.             | A copy of the muck disposal plan <b>Annexure – "R-1"</b>   |                 |
| 3.             | A copy of spoil bank details along with photographs <b>Annexure – "R-2"</b>  |                 |
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| 5.             | Photographs of Seeding & Mulching <b>Annexure- "R-4"</b>   |                 |
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| 7.             | Copies of the agreement for handing over of land by CALA and letter dated 17.04.2023 by MoEF, Shillong, letter dated 23.05.2023 <b>Annexure "R-6"(colly)</b> |                 |

**Filed by:-**

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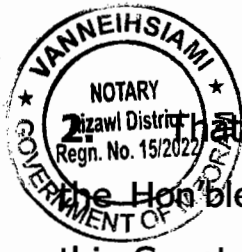
**UNION OF INDIA & ORS**

**...RESPONDENT (s)**

**COUNTER AFFIDAVIT/ REPLY ON BEHALF OF  
RESPONDENT No. 3 NATIONAL HIGHWAYS AND  
INFRASTRUCTURE DEVELOPMENT CORPORATION  
LIMITED (NHIDCL)**

I, Virender Kumar Jakhar, S/o Kashi Ram Jakhar, Aged 60 years, working as Executive Director (Projects) at National Highways and Infrastructure Development Corporation Limited (NHIDCL) under Ministry of Road Transport & Highways, do hereby solemnly affirm and declare as under:

**1.** That I am duly authorized and competent to swear this affidavit on behalf of National Highways and Infrastructure Development Corporation Limited at 3<sup>rd</sup> Floor, 4 - Parliament Street, New Delhi – 110001.



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(3)

That I have read and understood the order passed by the Hon'ble NGT dated 17.03.2023 and 20.04.2023 and filing this Counter Affidavit in compliance of direction passed by the Hon'ble Tribunal.

**3.** The deponent has been advised to traverse and/or deal with only such allegations and/or contentions and/or averments and/or statement made in the said petitions which are material and relevant for the purpose of just adjudication and disposal of the instant case. All other allegations and/or contentions and/or averments and/or statements made in said petition may be deemed to have been denied and disputed in Toto and to have not been admitted in any way. Save and except what matters are of record and save and except what have specifically been admitted herein each and every allegations and/or contentions and/or statements made in the said petition are deemed to have been denied and disputed by me in seriatim.

**4.** That the deponent craves liberty to raise additional submission or file additional affidavits in case need arises during the course of arguments.

**BRIEF SUBMISSIONS:**

5. That the Applicant under this O.A. has raised allegation that during the construction of the road the debris/muck is being directly thrown along the slopes next to the road. That debris then slides down directly into the river, which is incorrect as the petition has been filed with some malafide intentions and incorrect facts and figures have been brought on records by the applicant by way of this OA. It is further submitted to the Hon'ble Tribunal that The Government of India had entrusted to the Authority i.e NHIDCL the work of "Widening and Upgradation to 2 lane with paved shoulder configuration and geometric improvements from km 8.000 to km 380.000 on Aizawl-Tuipang section in the State of Mizoram on EPC mode with JICA loan assistance. The project is Internationally funded through Japan International Cooperation Agency (JICA), which is the financing institution which has provided funds toward a part of the cost of the Project. Government of India (GoI) has applied for a Japanese ODA loan from JICA for an amount of 96.457 million Japanese Yen (JPY) for phase-1 under the scheme "North East Road Network Connectivity Project Phase-I and other phases" and has signed a Loan Agreement no. ID-P249 on 31.03.2017 for an amount of 67,170 million Japanese Yen as Tranche-I for Phase-1 Projects. A portion of the proceeds of the loan shall be applied to payments under the Contract. The Government of India has sanctioned this project vide sanction order no.A.12024/14/2015-NHIDCL Cell/EAP dated 20.04.2017.



**PARA WISE REPLY:**

6. That the averments made under Paragraph 1 to 3 are matter of record and does not warrant any reply from the answering respondent.

7. That the averments made under paragraph 4 that the inception for the Aizawl Tuipang has been done in the Year 2010. Initially, the project has been with State PWD, which later on has been transferred to NHIDCL for implementation. The project is internationally funded through Japan International Cooperation Agency (JICA), which is the financing institution which has provided funds toward a part of the cost of the Project. The project is 75% complete and is bound to be completed by 31.03.2024 in all respect as per the commitment made to the office of Hon'ble Prime Minister as the project is being monitored by PMO through 'PMG'. Time and cost overrun has already happened in the project as the project is already delayed by 1.5 years and cost of increased cost has been paid to the Agencies. As such without proper adjudication of facts, no action for barring the construction work be taken. Further, the muck disposal plan is attached herewith.

A copy of the said Muck disposal plan is annexed hereto and marked as **ANNEXURE-"R-1"**.



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(6)

8. That the averments made under Paragraph 5, The Hon'ble Court may take a call on the questions raised by the applicant and the reply pertaining to the questions relating to environment.

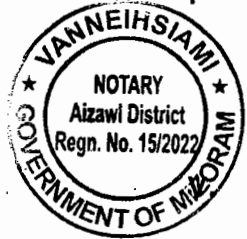
i. As per recommendation of National action Plan on Climate change, NHIDCL is taking care of soil erosion and Artificial Natural Regeneration as Compensatory Afforestation and avenue plantation to improve the forest cover through forest Department MoEF &CC, Government of Mizoram.

ii. NHIDCL through its EPC Contractor followed all the necessary precaution required for soil conservation and plantation (Compensatory Afforestation and avenue plantation through forest Department MoEF & CC, Government of Mizoram.

iii. No Environmental violations are being done by the respondents as due care is already taken.

iv. Effective muck disposal plan has been made. The dumping is being done in the designated spoil banks as provided by the District Administration. Numerous letters are available, wherein the local bodies have certified that the muck

is properly being disposed in the designated spoil bank. NHIDCL has already emphasized on the construction of Gabion walls at projects sites and Gabion wall are made at the base of Spoil bank. Other preventive measures have also been taken up at the spoil bank. As such, the contention of not having MUCK DISPOSAL PLAN is refuted and proper facts have not been presented before the Hon'ble Court.

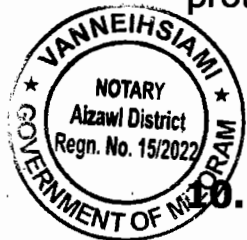


No Environmental violations are being done by the respondents as due care is already taken.

vi. There is no violation with regard to the construction and demolition of Waste Management.

9. That the averment made under paragraph 6 of the Original Application that for the sake of brevity, the locations mentioned in the petition i.e. Km 431/00 to Km 562/00 may be collectively read as Km 250/00 to Km 380/00 in the records being submitted by the Respondent no. 2 and Respondent no.3. It is further submitted that widening to 2 lane of NH-54 did not cause any man-made disaster, affected the ecology as well as human lives in the state of Mizoram under NHIDCL. Further, it is pertinent to mention that the National Highways or the road construction Projects are being implemented throughout the state of Mizoram in the interest of the public and not with mala-fide intentions to harm the sentiments of the

people, but with a view that all the people of the State gets socio-economically benefited in terms of tourism and business and also with a view of strengthening defense for the National safety of the people of the State as well as that of the country, since Mizoram is sharing international borders with Myanmar and Bangladesh. Therefore, all necessary measures and protection required in this project are complied by NHIDCL.



10. That the averments made under paragraph 7 to 9 are matter of record and does not warrant any reply from the answering respondent.

11. That with regards to the paragraph 10 of the Original Application, the fact is partially correct as Quantity of excavation from Km 250/00 to Km 380/00 as per DPR comes out to be 31.16 Million and 16.45 million excavated material has been effectively utilized in the construction process for raising the road level and embankment construction. As such, 53% excavated material has already been used in construction through Recycle and Reused. The factual data submitted is not correct as the team of JICA, NHIDCL and DPR Consultant have collectively taken a thought process for effective utilization of excavated materials.

12. That the averments made under Paragraph 11, it is contended that as per the DPR, the Consultant has identified 62

disposal sites, which is said to be not sufficient to accommodate the spoil. However, there shall be no more requirement in terms of accommodation of the generated excavated material. In the Detailed Project Reports prepared by several Indian consultants, road widening is planned. According to DPR, there are 62 disposal site, however, it is felt that more disposal bank is required, as such 64 disposal site are made as per the site condition and the same is sufficient for muck disposal in these area. Therefore, no more spoil banks are required for the project. Secondly, the cut soils has already been used in the sections such as Truck lay bye, Embankment construction, realignment portion etc.

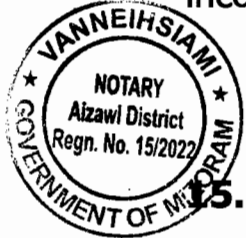


Copies of Spoil bank details alongwith photograph are annexed hereto and marked as **ANNEXURE-"R-2"**.

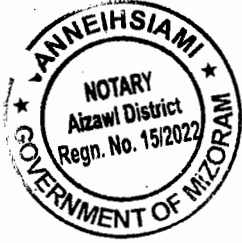
**13.** That with regard to the averments made under Paragraph 12, The Forest clearance has already been obtained from the MoEF & CC approved by Govt of India, Regional office (IRO) Shillong as per clause 2.5 of the Forest Conservation Act,1980.

Copies of the said Forest clearance is annexed herewith as **ANNEXURE-"R-3"**.

**14.** That with the averment made under paragraph 13 of the Original Application, it is to clarify that the work was done by NHIDCL and not the State Government. Further, the factual data presented by the applicant in all the packages are incorrect.



**15.** That the averment made under paragraph 14, it is stated that the excavated material is not being thrown out along the slopes next to roads. However, it should be understood from the engineering point of view. The existing road has been of a width of 3.5 mts, which is to be increased to 10 mts, which requires at least an embankment width of 12 mts and accordingly land has been acquired. At many locations to make the embankment, filling is required on the side slopes and that is done within the ROW. Structural works like Retaining wall, Gabion wall, toe wall etc has been constructed at the side slopes to have a stable and safe strata. There has been no indiscriminate dumping done as it has been misunderstood with the embankment construction being done for the road strata. It is further submitted that no muck has been thrown along the slopes next to the road and no debris has been slides down directly into the river. In this regard, necessary Precautions has been adopted by providing gabion wall/retaining wall and Hill side protection has also been taken care by breast wall and other protection method like Mulching/seeding etc.



Photographs of Seeding & Mulching are annexed hereto and marked as **ANNEXURE-"R-4"**.

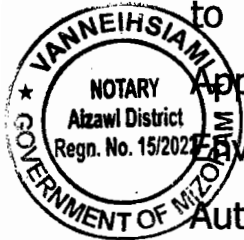
**16.** That the averment made under paragraph 15 no unnecessary and indiscriminate felling of trees have been done. The trees are cut by the Forest Department and respondent no.3 have no role in tree cutting as respondent no.3 are only user agency who are paying for the tree cutting by the Forest Department. Secondly, respondent no.3 is already in possession of Forest Clearance obtained from forest Department which has been clearly mentioned in para 12 reply.

**17.** That the averment made under paragraph 16 and 17, the facts are incorrect as the terrain of Uttarakhand and Mizoram are not comparable, if we relate to the quantum of water bodies available in both the States. Also, the quantum of landslides in Mizoram on NH-54 and Uttarakhand state are not comparable. A proper comparative statement should be presented by the Applicant as comparison of Mizoram NH-54 with Uttarakhand shall be a futile exercise.

**18.** That the reply with this paragraph may be read with the reply made in paragraph 11.

**19.** That with regard to paragraph 19, the contentions raised by the applicant are vehemently denied. It is submitted that

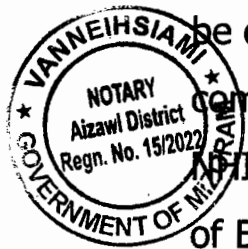
the excavated muck are properly disposed in the designated spoil bank and a regular monitoring has also been done by the committee at District level. It is also further submitted that committee at the level of State Government has also been held to review the Environmental concern. In this regard, Appreciation Certificate has been issued by the Department of Environment, Forest & Climate change Department, Mara Autonomous District Council, Siaha. which has been attached for kind appraisal. Further, VCPs of various District along NH-54 such as VCPs of Theiri, Amobyu "B", TIPA-VIII, Amobyu Vaithie, TIPA-V-I, Amobyu-"CH", Keitum, Serchhip District, HnathialThiltlang Hnathial District, Chhiahtlang Serchhip District, AOC, Lawngtlai, Rawpui Hnathial District, Seling Aizawl District, Tawipyu South ,Thingfal and Thingsul Tlangnuam had issued appreciation certificates which are also annexed herewith.



Copies of the said appreciation Certificate dt.10.05.2023 and the VCP appreciation letters are annexed as **ANNEXURE -"R-5"**.

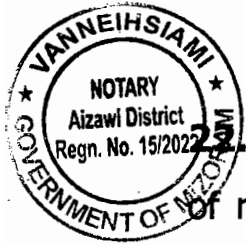
**20.** That the averment made under paragraph 20, the National and State level laws and regulations are being followed by NHIDCL. In support of this, the respondent no.2 and 3 would like to state that Hot mix plant and Batching plants are located sufficiently away from habitation and agricultural operations.

The dumping sites have been arranged from the District administration and local bodies. Even the reports of dumping being carried out at the appropriate place has been certified by the District administration and local bodies. In some cases, the Forest Department has also issued reference that the works ongoing at the spoil bank as planned. All the stages of execution has been plan by the DPR Consultant and the same is followed by the EPC Contractor. Re-forestation is required to be done by Forest Department, MOEF 7 CC, Govt of Mizoram as compensatory amount required has already been deposited by NHIDCL as per the demand of Forest Department. Construction of Breast wall and Retaining wall has been constructed to avoid soil erosion. Side slopes has been kept flatter wherever possible. In case of a steeper slopes, it has been supported by the Retaining Wall. 3 nos of independent Environmental Expert Key Personnel has been posted in the project, who are expertise in the Environmental field. They assist NHIDCL to implement the measures identified in the Environmental Management Plan (EMP) and undertake environmental monitoring and evaluation against the set indicators. Positive and negative impacts associated with roads. Overall, the waste management is being done as per the management plan and approvals of the Local Authorities.



**21.** That the averment made under paragraph 21, the Hill road manual describes the structures and protective measures. The Contract for the projects have been prepared by a team of experts which includes DPR Consultant, JICA team, NHIDCL

and other independent experts. The requirement at any specific locations is addressed through various analysis and proper technical solution is arrived as what to be developed at the said location i.e type of structure, height, sustainability etc. The contention of the applicant is not clear for quoting the Hill road manual as the Contract provisions for work is made by referring the Hill road manual and other applicable IRC Codes.



22. That the averment made under paragraph 22, it is a matter of record and does not warrant any reply from the answering respondent.

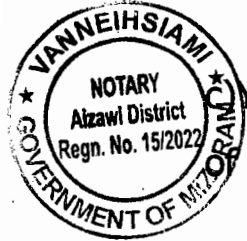
23. That the averment made under paragraph 23, NHIDCL is already taking measures to overcome precarious issues a lot of protection measures are there in the project. More than 50% of the project cost have been made provision for protection measure.

24. That the averment made under paragraph 24, it is a matter of record and does not warrant any reply from the answering respondent.

25. That the averment made under paragraph 25, Mizoram State Action plan are as follows:-

a) Adequate measures are taken to address the issues of Environment to protect flora and fauna in the area and the minimal Environment impact is at the project site.

b) Adequate protection measures are being taken up to retain the soil on both valley and hill side.



c) Yes, Seismic factors are taken into consideration for designing the project.

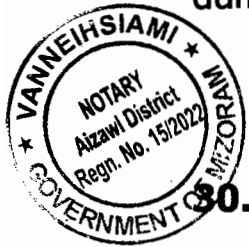
d) The same is taken care off. More than 70% Structural works of Retaining wall, Breast wall etc have been completed at project sites.

**26.** That the averment made under paragraph 26, it is a matter of record and does not warrant any reply from the answering respondent.

**27.** That the averment made under paragraph 27, Soil erosion at Embankment Slopes are being mitigated with protection measures.

**28.** That the averment made under paragraph 28, it is stated that the Contents are advisory in nature and comparison of Uttarakhand terrain with NHIDCL terrain is not comparable .

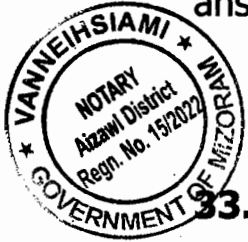
**29.** That the averment made under paragraph 29, It is ensured that the depth of borrow pits have a slope not steeper than 1:4 from the edge of the final section of the bank. Debris generated are recycled and reused. The unsuitable materials are being dumped in the Spoil Banks.



**30.** That the averment made under paragraph 30 & 31 are the matter of record and does not warrant any reply from the answering respondent.

**31.** That the averment made under paragraph 32 the Technical suggestions given in this para are already incorporated in the Contract and the same has been executed at the project sites. Geotextiles, Vetiver Plantation, Hydro seeding, Seeding and Mulching etc are being used in the projects. Hot Mix plants are located away from the Settlement area. Stone Quarrying is being carried out as per the norms laid by Department of Geology and Mining. Adequate no. of drains have been provisioned in the Contract. More than 1700 Culverts are in the Aizawl - Tuipang projects and other protection measures are also taken up at a large scale. Adequate drain provisions have been made at the project sites.

**32.** That the averment made under paragraph 33 to 36 are the matter of record and does not warrant any reply from the answering respondent.

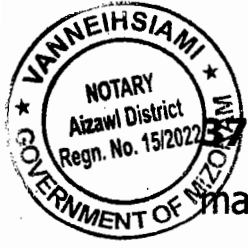


**33.** That the averment made under paragraph 37, the facts presented are not correct and have been made with malafide intentions. Without proper adjudication of facts and simply based on photographic evidences, violation cannot be concluded. The details of spoil bank has been provided with photograph in Annexure-~~2~~-2'

**34.** That with regard to the averment made under paragraph 38, No violation has been done, the violations are only alleged and it needs to be proved with proper adjudication of facts as any kind of relief granted to the applicant shall have detrimental effect on the project and the time and cost overrun on the project shall have unnecessary burden on Government of India and public at large shall suffer.

**35.** That the averment made under paragraph 39, it is stated that it is a matter of record and does not warrant any reply from the answering respondent.

**36.** That the averment made under paragraph 40 No relief should be granted to the applicant without proper adjudication of facts. The applicant has filed the petition with ulterior motive and has not approach the Hon'ble Court with Clean hands.



**37.** That the averment made under paragraph 41, that it is a matter of record and does not warrant any reply from the answering respondent.

**38.** That the averment made under paragraph 1, 2(I) to 2(XIII) of the additional affidavit dated 18.04.2023 are the matter of record and does not warrant any reply from the answering respondent.

**39.** That in reply to the averment made under paragraph 2(XIV) to 2(XV) of the additional affidavit dated 18.04.2023, it is submitted that NHIDCL applied for Forest Clearance vide proposal no. FP/MZ/ROAD/52947/2020 dated 01.11.2020 for 2.43 Ha of Forest land.

Competent Authority for Land Acquisition (in short **CALA**) handovers the land to the **NHIDCL**, which is subsequently handed over to the EPC Contractors. The Contractors had carried out works within the land provided by **CALA** as it was not objected by anyone. Further, there is no objection from

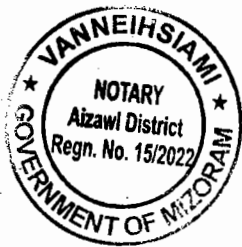
Forest officials nor District Administration as no violation has been caused in this project. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor, else time and cost overrun has to be faced by the NHIDCL.



NHIDCL kept carrying out the work in the land provided by CALA. Later on, the Construction of the work on Serchhip-Chhiahtlang bypass of NH-54 was totally halted by the Forest Department as some parcel of land has been claimed by Forest Department, which has become an over lapping between Revenue and Forest Department. The overlapping issue is a problem in the state due to non-availability of the Revenue records. With regard to this project, correspondences with State Government have been made by this office as well as NHIDCL HQ to resolve this issue and expedite the Forest Clearance.

That in the meantime, the Office of Divisional Forest Officer, Thenzawl Forest Division, Thenzawl issued a letter to the General Manager (P), Seling, NHIDCL vide letter No. 144-146 dt. 31.05.2022 wherein it has been directed to immediately stop all the construction activities of NH-54 (package 2 and Chhiahtlang & Serchhip Bypass) within Thenzawl Forest Division(Serchhip & Hnathial District) unless and untill Stage-I approval is obtained. In this regard, the answering respondents

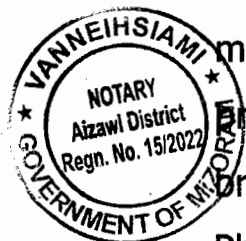
would like to appraised that after a period of 2 years 5 months, the Stage I clearance has been given to NHIDCL on **17.04.2023** by MOEF, Shillong and working permission is granted by the State Government on **23.05.2023**. and accordingly, work is executed within this area. Further, it is pertinent to mention here that the projects of Chhiahtlang and Serchhip bypasses is to be completed within a period of 2 years and it was a necessity to get the work done as limited working window is available and anticipated claims due to idling of machinery.



Copies of agreements for handing over of land by CALA, the Stage - I clearance dt.17.04.2023 and working permission dt.23.05.2023 are annexed as **ANNEXURE-"R-6"**.

**40.** That in reply to the averment made under paragraph 2(XVI) to 2(XVII) of the additional affidavit dated 18.04.2023, it is submitted that the construction activities has been stopped in compliance with the letter issued by Lunglei Forest Division, dated 01.06.2022. It may be kindly noted that out of **4.3629 Ha**, only **0.5 Ha** of Forest Land falls under the Lunglei Forest Division, while the rest of **3.8629 ha** of land falls in Lawngtlai Forest Division wherein no violation was intimated by the DFO

Lawngtlai. In fact, Appreciation Certificate has been issued by the Department of Environment, Forest & Climate change Department, Mara Autonomous District Council, Siaha which has been annexed as **ANNEXURE-"R-5"**. Moreover, as per the direction of the Divisional Forest Officer, Lunglei Forest Division, minor requirements like labelling and signages have been under process. Further, Construction of Gabion wall, toe wall and breast wall had been constructed and are under process. The Photographs in this regard is enclosed for ready reference. Many Dumping zones have been locally arranged and surplus earths have been deposited in it. Further, with regard to package 6, Stage 1 approval has been granted on **22.03.2022** and working permission has been granted by the State Government on **06.01.2023 which has been already annexed in Annexure R-3.**



The applicant has filed the petition with ulterior motive and has not approach the Hon'ble Court with Clean hands.

### **PRAYER**

In view of the memorandum of original application along with additional affidavit with annexure appended to, as incorrect and incomplete facts have been brought by the petitioner with malafide intention.

Hence it is prayed with all humility that the instant application being a frivolous one may kindly be rejected and dismissed with cost for the ends of justice.



*Virendra Kumar Jakkhar*  
13/07/2023  
Virendra Kumar Jakkhar  
ED(P), RO Aizawl  
NHIDCL  
**DEPONENT**

**VERIFICATION**

Verified at Aizawl on this 13<sup>th</sup> of July, 2023, that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed there from.

*Virendra Kumar Jakkhar*  
13/07/2023  
Virendra Kumar Jakkhar  
ED(P), RO Aizawl  
NHIDCL  
**DEPONENT**  
on behalf of  
Respondent No. 3

Identified by Me

Advocate

*Mherawp* 13/7/23  
VANNEIHSIAMI  
Advocate & Notary Public  
Aizawl : Mizoram

Notarial Registration  
No. 15/7  
Date 13/7/2023

## MUCK DISPOSAL MANAGEMENT PLAN

### INTRODUCTION

The Ministry of Roads Transport and Highway, Govt. of India has prioritized to take up for up gradation and improvement of NH 54 from Km 431/00 to Km 562/00 to 2-lane NH Standard in Mizoram. The existing road has steep gradient and sharp curves/zigs at various stretches. It is of single lane road with formation width of 6.00 m to 6.50 m without conforming any standard / specification. As a result, the heavily loaded trucks and large sized vehicles find it difficult to pass through these stretches safely.

The Project Corridor takes off from Lunglei district near Tawipui North Village-2 at Km 431+00 and runs towards southern direction passes through a number of villages like Tawipui North-2, Tawipui North-1, Tawipui South , Thingfal , Thingka , AOC, Saika , Chawntlangpui , Sihtlangpui , Kawlchaw , Zero point , Maubawk , Theiva , Theihri , Tuipang village and Lawngtlai City from Km 472+00 to Km 480+00 and Terminate at km 562+000 at Tuipang Village within Saiha District.

The Multi Model transit route is branching from Km 473.30 of NH-54, which is going to serve the International Trade Road between India & Myanmar. NH 54 B is also branching from Km 519.200, which is serving as Saiha District connecting Highway and a number of villages which are located in the area adjoining to this road are also heavily dependent on this road for their social and economic development. Thus, the importance of this road and hence the role it plays for the upliftments of the region needs no more emphasis. And, its importance is further enhanced by the requirement of law and order maintenance as these areas are very remote where unlawful activities are of frequent occurrence. Over and above, being located in the fertile region, large quantities of fruits and vegetables are produced annually, which provides sustainable economy for many villagers. This is an important road and life line for the people of the Southern Districts of Mizoram. It is very essential for improvement & up-gradation of existing NH-54 conforming to National Highway Standards.

The construction of NH-54 from Km 431+00 to 562+00 involves excavation of

earth and rock generating muck in large quantum i.e. in the volume of 43.2 Mm<sup>3</sup>. The muck thus generated needs proper disposal. With the objective to protect the disposal areas from further soil erosion and develop the surrounding areas in harmony with the environment the Muck Disposal Plan is formulated.

The Muck Disposal Plan detailed in the following sections gives the quantification of muck, identifies location and activities wherein muck is generated (excavation and blasting operation) and quantifies muck generated from each activities with relevance to disposal options.

The identified locations/sites of muck disposal is in conjunction with various characteristics viz. landscape, cost effectiveness, nearness to source of generation, groundwater/blockage to surface water, relief and scope of afforestation and erosion control/sediment arrest. The plan identifies landscaping measures for disposal of muck, modes of transportation for muck disposal and species selection for use of biofertilizer method for vegetative growth on muck spread, delineates muck disposal options for each site implementation and development of landscape.

The debris generated will be utilized in construction works such as filling, construction of retaining walls, embankments etc. However, a large quantum of debris will still remain to be disposed off. Dumping sites shall be identified to ensure environmentally safe disposal of the construction debris. The locations of dumping sites have to be selected such that -

- No residential areas are not located downwind side of these locations,
- Dumping sites are not located in bio diversity rich or sensitive locations,
- Dumping sites do not contaminate any water sources, rivers etc, and
- Dumping sites have adequate capacity equal to the amount of debris generated.

#### **Provision of Toe Walls to contain dumping spread**

Toe Walls shall be provided to lend back support to the excavated rock/soil dumped on the valley side. Depending on the extent of dumped material the following types of designs are proposed to be used for constructing the Toe walls.

- Random Rubble Masonry for Heights<=2.0m

- Gabion wire crates/bamboo crib walls for Heights,  $\leq 2.0\text{m}$
- Gabions for Heights  $> 2.0\text{m} \leq 5.0\text{m}$

### EXCAVATION OF MUCK AND ITS DISPOSAL

It has been estimated that about 43.2 million cum of spoil will be generated due to widening of this road. Only 5.00% of the spoil will be reused during construction of the road rest will be disposed off in an environmental friendly manner. Consultant has identified 62 disposal sites but which are not sufficient to accommodate the spoil. More sites need to be identified based on consultation with communities.

This remaining earth shall be disposed off in an environmentally suitable manner. Certain guidelines for debris disposal are given below.

- The debris generated shall be disposed of within designated areas only.
- The filled up area shall be used for designated purposes such as: Play ground, Truck Lay-by, short relocation & realignment portion.

#### There are 62 No. of dumping areas on the Proposed Road

| Sr. No. | Chainage | Side | Sr. No. | Chainage | Side | Sr. No. | Chainage | Side | Sr. No. | Chainage |
|---------|----------|------|---------|----------|------|---------|----------|------|---------|----------|
| 1       | 431890   | RHS  | 17      | 462970   | RHS  | 33      | 506770   | LHS  | 49      | 530670   |
| 2       | 433060   | RHS  | 18      | 466900   | RHS  | 34      | 507500   | LHS  | 50      | 533250   |
| 3       | 435850   | RHS  | 19      | 476810   | RHS  | 35      | 509330   | LHS  | 51      | 534840   |
| 4       | 438950   | RHS  | 20      | 477420   | RHS  | 36      | 509580   | LHS  | 52      | 535800   |
| 5       | 439320   | RHS  | 21      | 479820   | RHS  | 37      | 510600   | LHS  | 53      | 536750   |
| 6       | 441300   | RHS  | 22      | 482280   | RHS  | 38      | 514080   | LHS  | 54      | 540500   |
| 7       | 443380   | RHS  | 23      | 484120   | LHS  | 39      | 515860   | LHS  | 55      | 542500   |
| 8       | 444230   | RHS  | 24      | 486850   | LHS  | 40      | 517710   | LHS  | 56      | 543900   |
| 9       | 445270   | LHS  | 25      | 488180   | LHS  | 41      | 518090   | LHS  | 57      | 544970   |
| 10      | 448360   | LHS  | 26      | 491080   | LHS  | 42      | 519830   | LHS  | 58      | 546100   |
| 11      | 450650   | LHS  | 27      | 492600   | LHS  | 43      | 520830   | LHS  | 59      | 547670   |
| 12      | 453310   | LHS  | 28      | 494480   | LHS  | 44      | 522660   | LHS  | 60      | 549250   |
| 13      | 455000   | LHS  | 29      | 495960   | LHS  | 45      | 524600   | RHS  | 61      | 550120   |
| 14      | 456780   | LHS  | 30      | 499330   | LHS  | 46      | 526400   | RHS  | 62      | 551060   |
| 15      | 457330   | LHS  | 31      | 500950   | LHS  | 47      | 526830   | RHS  |         |          |
| 16      | 460150   | RHS  | 32      | 502200   | LHS  | 48      | 528740   | RHS  |         |          |

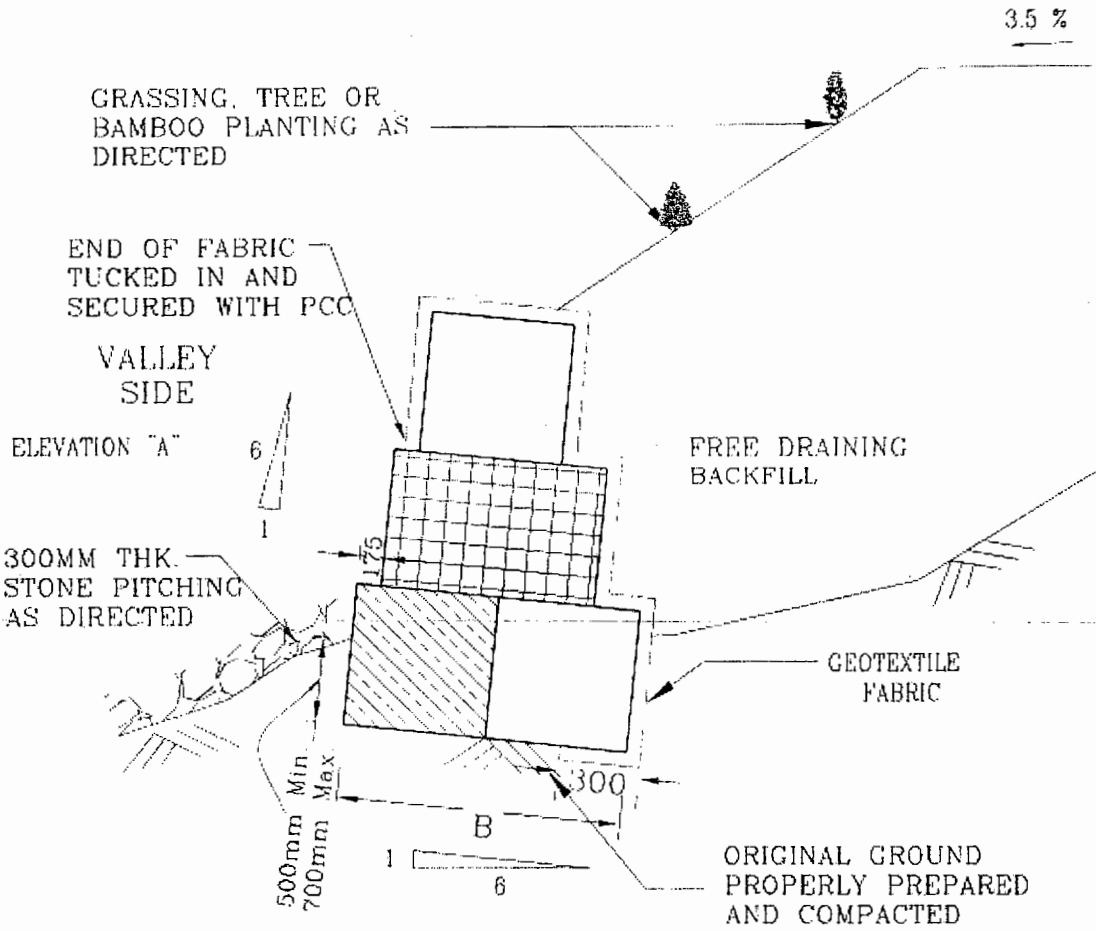
This remaining earth shall be disposed off in an environmentally suitable manner. Certain guidelines for debris disposal are given below.

- The debris generated shall be disposed of within designated areas only.

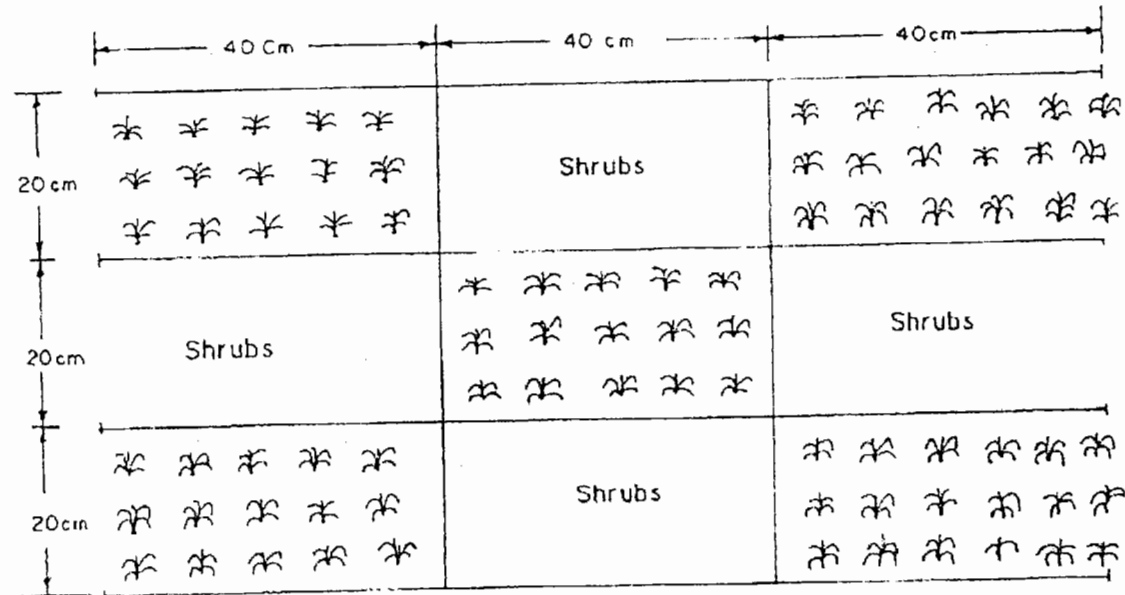
- The filled up area shall be used for designated purposes such as: Play ground, Truck Lay-by, short relocation & realignment portion.

In addition the contractor shall take the following precautions during disposal of debris:

- i. During the site clearance and disposal of debris, contractor will take full care to ensure that public or private properties are not damaged/affected and that the traffic is not interrupted.
- ii. Contractor will dispose off debris only to dumping locations having prior approval of Engineer-in-Charge of works.
- iii. Contractor will also dispose the debris for improvement of public utilities with the consent of villagers and approval of Engineer-in-Charge of works.
- iv. In the event of any spoil or debris from the sites being deposited on any adjacent land, the contractor will immediately remove all such spoil/debris and restore the affected area to its original state to the satisfaction of the Engineer-in-Charge of works.
- v. The contractor will at all times ensure that the entire existing streams, watercourses and drains within and adjacent to the site are kept clean, safe and free from any debris.
- vi. Contractor will utilize effectively, water sprays during the delivery and handling of materials when dust is likely to be created and to dampen stored materials during dry and windy weather.
- vii. Materials having the potential to produce dust will not be loaded to a level higher than the side and tail boards and will be covered with a tarpaulin in good condition.
- viii. During cutting of hills and disposal of debris proper warning signs will be installed to the satisfaction of Engineer-in-Charge of works.
- ix. Any diversion required for traffic during disposal of debris shall be provided with traffic control signals and barriers after the discussion with local people and permission of Engineer-in-Charge of works.
- x. During the debris disposal, contractor will take care of surrounding features and avoid any damage to it.
- xi. During the debris disposal contractor will take care about wind direction and situation of the settlements, so that any dust problem will be avoided.
- xii. Debris disposal shall be monitored by the representatives by local people of habitation nearest to the dumping location. Reporting of the activity shall be done regularly by the NGO's.



Schematic Diagram of Gabion Toe Wall



Schematic Diagram of Turfing on Slopes

## PLANNING & MANAGEMENT OF MUCK DISPOSAL

### a) Re-vegetation

Plantation will be carried out at the muck disposal sites for the stabilization of the slopes, landscaping and improving the aesthetic value of the area. The waste material dumped at spoil tip would be mechanically compacted and properly leveled with suitable safe slopes. A Gabion wall of about 3 m will be constructed at the muck disposal sites. On the uphill side of the slope a 50 cm high and 50 cm thick wall would be provided to protect the uphill side of the terraces from slipping. In order to restore the area, all these dumping sites need to be rejuvenated by means of turfing and vegetation growth. A Schematic Diagram of the turfing of slopes is given in Figure-1. As the muck would be disposed on an unstable slope, for proper compaction and stabilization 1 m terracing along the contour at 5 m interval along the slope in staggered manner may be done for muck disposal. Muck disposal sites with gentler slopes.

All spoil tip areas will be developed as per specifications and its feasibility. Water treatment will be given for settlement of muck with suitable

compaction. Once the dumping is completed these areas will be developed into terraces and restored by laying of the top soil on the top, digging of pits and planting of plant sapling. Once the dumping activities are completed, these dumping areas will be developed into terraces and restored by laying of soil on the top and digging of pits and planting of plant sapling. **These areas may be developed into parks, gardens and view point sites for tourists.** In between the spoil tips drains or channels, will also be provided for draining of sprinkled water.

The brief work plan formulated for revegetation of these spoil tips is through "Integrated Biotechnological Approach"

- Development of the spoil tips taking into consideration their chemical properties to ensure supportive and nutritive capacity to sustain vegetation growth
- Delineation of appropriate blends of organic waste and soil to develop rhizosphere of good nutritive and supportive capacity
- Mass culture of plant specific bio-fertilizer and mycorrhizal fungi.

**b) Plantation**

- Plantation will be carried on spoil tips by digging of pits. These pits will be mixed with external soil, organic fertilizer and vermi-compost. Saplings will be planted in these pits. Refilling will be done by covering the entire root system.
- Turfing (sodding) and suitable shrubs will be grown at slopes. Thick layer of external soil will be spread on the slope area. Sod patches will be grown in form of patches. Before sowing the area should be properly amended with manure.
- Afforestation with suitable plant species of high ecological and economic value and adaptable to local conditions will be undertaken in accordance to canopy requirement.

**c) Irrigation Facility**

The vegetation is mostly dependent on rainfall and to some extent on small streamlets. In general the afforestation programme in the vicinity is not supplemented by any irrigation system. However, in order to ascertain quick greenery and growth in the spoil tip areas, irrigation, especially during the drought period is to be provided. To cater to this need portable water pumps along with requisite PVC pipes need to be utilized to draw water from immediate down slope sources. For sites where no immediate source of water is available for this irrigation, the

water will be provided by project tankers.

d) **Fencing**

All the 3 sites will be properly fenced to protect the area from human and animal interference.

e) **Watch and Ward**

Manpower in the form of watchmen and gardeners would be deployed for protection and maintenance of the sites for three years. The duties will include replacement of casualties, weeding, watering, repair of fence line etc.

**Recommendations**

For smooth implementation of the Muck Disposal Plan following measures may be considered.

- Gabion Toe wall for muck disposal sites shall be completed by EP Contractor prior to the start of dumping / disposal.
- Species of trees be selected which are fast growing and helpful in stabilizing the dump sites.
- Project authorities may have frequent review and coordinate the activities of contractors for smooth and timely implementation of the Muck Disposal Management Plan.

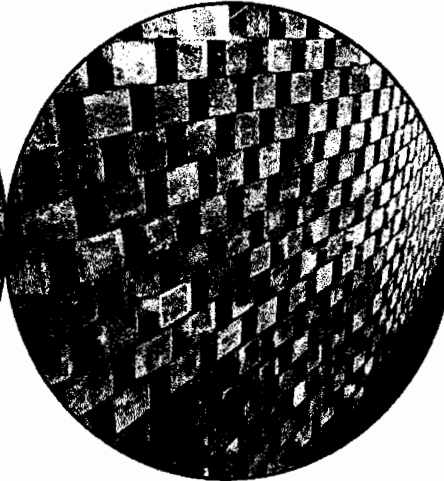
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# NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL)

## MINISTRY OF ROAD TRANSPORT & HIGHWAYS GOVERNMENT OF INDIA

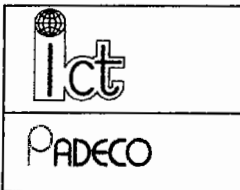
Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 250.000 to Km 380.000 (Section-3: Civil Contract Packages- 6, 7 and 8) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA loan assistance



### SPOIL BANK DETAILS

(30 April 2023)

PMU- Lawngtlai



**Authority's Engineer**  
Intercontinental Consultants and Technocrats Pvt. Ltd., New Delhi, India  
*in association with*  
PADECO Co. Ltd., Japan

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**Aizawl-Tuipang Highway, NH-54**

**Contract Packages - 6,7,8 & Lawngtlai Bypass**

**Summary of Spoil Bank Quantities**

| Sl. No. | Contract Package        | Total Excavation Quantities (Cum) as per DPR | Total Excavation Quantities (Cum) as per Site | Quantities used in Embankment/Subgrade/Shoulder /Gravity Wall/RE Wall Backfilling/Hard Rock used (Cum) |                | Quantities in Spoil Bank (Cum) | Number of Spoil Banks (Nos.) |                     | EPC Contractor |
|---------|-------------------------|--|---|--|----------------|--------------------------------|------------------------------|---------------------|----------------|
|         |                         |  |   | As per site  | As per site    |                                | As per CA                    | Additional          |                |
| 1       | Package-6               | 1214176                                      | 1745763                                       | 512989   | 1232774        | 19                             | 5                            | ABCI-BIP(LV)        |                |
| 2       | Package-7               | 732811                                       | 986200  | 639756   | 346444         | 9                              | 11                           | PM/PL-SRC Infra(LV) |                |
| 3       | Package-8               | 1169031                                      | 1277330                                       | 492579   | 784751         | 14                             | 6                            | BIP-L-ABCI(LV)      |                |
| 4       | Lawngtlai Bypass        | 161584                                       | 274200  | 18200  | 256000         | -                              | 5                            | David Zohmachuana   |                |
|         | <b>Total Quantities</b> | <b>3277602</b>                               | <b>4283493</b>                                | <b>1663524</b>   | <b>2619969</b> | <b>42</b>                      | <b>27</b>                    |                     |                |

W,

# Package-6

## SPOIL BANK DETAILS

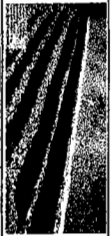
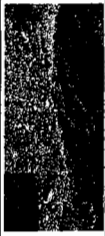


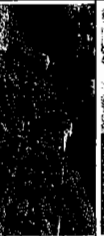
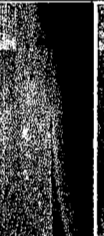
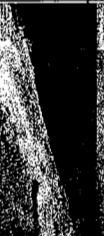
Project: Widening and Up-gradation to 2 lane with paved shoulder Configuration and geometric improvements from Km 250.000 to Km 298.000 (Package-6) on Aizawl-Tuipang Section of NH-54 in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA Loan Assistance  
 Contract Package - 6

Details of Construction of Spoil Banks

| SI No. | Description   | Used Quantity (M3) | Remarks |
|--------|---|--------------------|---------|
| 1      | Approx Quantity of Excavation                       | 1745756            |         |
| 2      | Quantity used in Embankment/Sub Graded Shoulder     | 265899             |         |
| 3      | Quantity used in Gravity Wall/ RE Wall Back filling | 247090             |         |
| 4      | Approx Quantity in Spoil Bank                       | 1232774            |         |

STATUS OF SPOIL BANKS

DATE: 30.04.2023


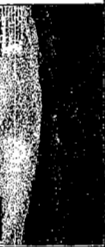


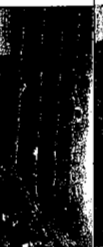

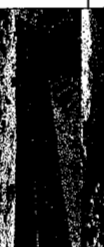
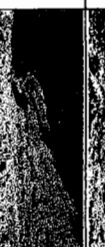


| Sl. No | Design Chainage (Km) |         | CO-ORDINATE |             |            |             | Approx Quantity (Cum) | Status of Protection work   | Photo Reference   | Remarks                 |
|--------|----------------------|---------|-------------|-------------|------------|-------------|-----------------------|-----------------------------|---|-------------------------|
|        | From                 | To      | Start       |             | End        |             |                       |                             |   |                         |
|        |                      |         | Easting     | Northing    | Easting    | Northing    |                       |                             |   |                         |
| 1      | 251+000              | 251+080 | 484183.627  | 2514849.69  | 484223.09  | 2514782.231 | 41209                 | Gabion Work is completed    |  | Reconstruction Required |
| 2      | 251+450              | 251+560 | 484185.498  | 2514569.399 | 484158.02  | 2514491.505 | 76209                 |                             |  | Location to be shifted  |
| 3      | 253+800              | 253+880 | 483482.752  | 2513163.482 | 483417.786 | 2513116.081 | 56209                 | Gabion Work is completed    |  | Reconstruction Required |
| 4      | 256+890              | 256+970 | 483528.78   | 2511417.961 | 483472.428 | 2511466.994 | 23740                 | Gabion Work is completed    |  |                         |
| 5      | 257+915              | 257+970 | 483658.907  | 2511069.936 | 483694.3   | 2511037.331 | 41209                 | Gabion Work is completed    |  |                         |
| 6      | 259+130              | 259+180 | 483272.935  | 2510559.554 | 483279.833 | 2510511.609 | 56209                 | Protection Work In Progress |  |                         |
| 7      | 266+145              | 266+245 | 484892.56   | 25106410.01 | 484875.849 | 2506319.549 | 43689                 | Gabion Work is completed    |  | Reconstruction Required |

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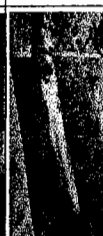


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| Sl No | Design Chainage (km) |         | CO-ORDINATE |             |            |             | Approx Quantity (Cum) | Status of Protection work           | Photo Reference   | Remarks                   |
|-------|----------------------|---------|-------------|-------------|------------|-------------|-----------------------|-------------------------------------|---|---------------------------|
|       | From                 | To      | Start       |             | End        |             |                       |                                     |   |                           |
|       |                      |         | Easting     | Northing    | Easting    | Northing    |                       |                                     |   |                           |
| 8     | 266+980              | 267+090 | 485232.656  | 2506255.031 | 485324.176 | 2506293.756 | 76959                 | Gablon Work is completed            |  |                           |
| 9     | 267+935              | 267+995 | 485091.103  | 2505759.816 | 485041.292 | 2515120.892 | 44689                 | Gablon wall to be started           |  |                           |
| 10    | 271+555              | 271+700 | 485677.385  | 2504166.898 | 485934.126 | 2504272.409 | 86959                 | Protection Work in Progress         |   |                           |
| 11    | 272+854              | 272+914 | 486980.924  | 2504710.99  | 486542.875 | 2504685.585 | 28359                 | Gablon Work is completed            |    |                           |
| 12    | 273+100              | 273+160 | 486460.949  | 2504520.631 | 486498.704 | 2504473.89  | 39869                 | Gablon Work is completed            |    |                           |
| 13    | 273+610              | 273+690 | 486555.196  | 2504267.949 | 486562.004 | 2504218.39  | 41209                 | Gablon Work is completed            |    |                           |
| 14    | 273+985              | 274+040 | 486823.568  | 2504140.827 | 486854.07  | 2504097.53  | 33307                 | Gablon Work is completed            |    |                           |
| 15    | 276+330              | 276+420 | 486344.868  | 2502728.069 | 486570.036 | 2502661.917 | 57448                 | Gablon Work upto 3rd lift completed |    | Remaining work is Stopped |
| 16    | 276+470              | 276+540 | 486557.359  | 2502646.061 | 486498.91  | 2502627.779 | 116209                | Gablon Work is completed            |    | Reconstruction Required   |
| 17    | 284+990              | 285+130 | 487106.238  | 2496156.079 | 487186.045 | 2496086.027 | 188209                | Gablon wall to be started           |    |                           |

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| Sl No                         | Design Chainage (km) |         | CO-ORDINATE |             |            |             | Approx Quantity (Cum) | Status of Protection work | Photo Reference   | Remarks |
|-------------------------------|----------------------|---------|-------------|-------------|------------|-------------|-----------------------|---------------------------|---|---------|
|                               | From                 | To      | Start       |             | End        |             |                       |                           |   |         |
|                               |                      |         | Easting     | Northing    | Easting    | Northing    |                       |                           |   |         |
| 18                            | 286+585              | 286+622 | 487276.758  | 2495171.702 | 487296.221 | 2495156.903 | 19142                 | Work Stopped              |  |         |
| 19                            | 288+330              | 288+470 | 487745.37   | 2494130.172 | 487803.734 | 2494034.112 | 19500                 | Gabion wall to be started |  |         |
| <b>ADDITIONAL SPOIL BANKS</b> |                      |         |             |             |            |             |                       |                           |   |         |
| 1                             | 256+540              | 256+600 | 483769.911  | 2511413.734 | 483790.924 | 2511363.225 | 36209                 | Gabion wall to be started |   |         |
| 2                             | 260+600              | 260+640 | 483823.642  | 2509944.232 | 483861.576 | 2509930.313 | 31209                 | Gabion wall to be started |    |         |
| 3                             | 261+900              | 261+960 | 483823.411  | 2509015.682 | 483855.755 | 2508971.653 | 27209                 | Gabion wall to be started |    |         |
| 4                             | 265+280              | 265+320 | 484608.941  | 2506702.841 | 484617.111 | 2506669.85  | 23709                 | Gabion wall to be started |    |         |
| 5                             | 267+760              | 267+840 | 485167.606  | 2505885.771 | 485141.655 | 2505816.655 | 24109                 | Gabion wall to be started |    |         |
| Total Quantity =              |                      |         |             |             |            |             | 123274                |                           |   |         |

Note : (1) Total nos. of spoil banks as per CA = 19  
 (2) Nos. of additional spoil banks = 5

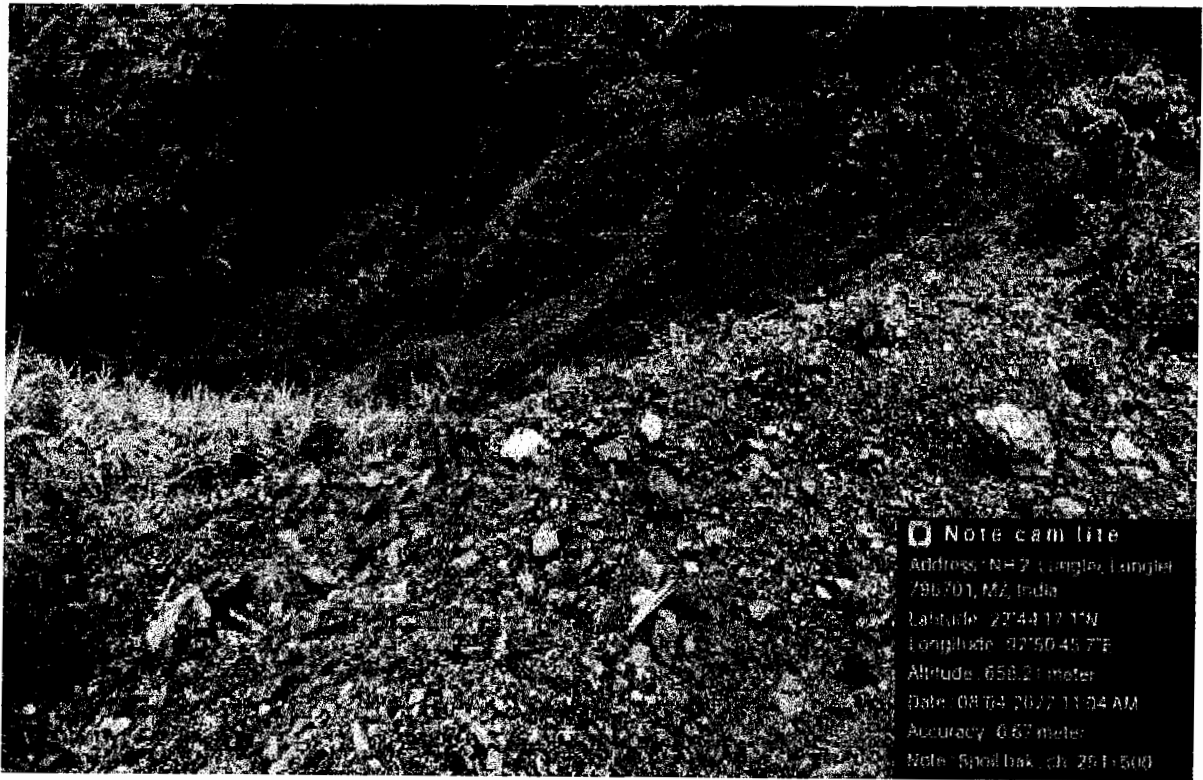
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Spoil Bank No 1 . 251+000 to 251+080

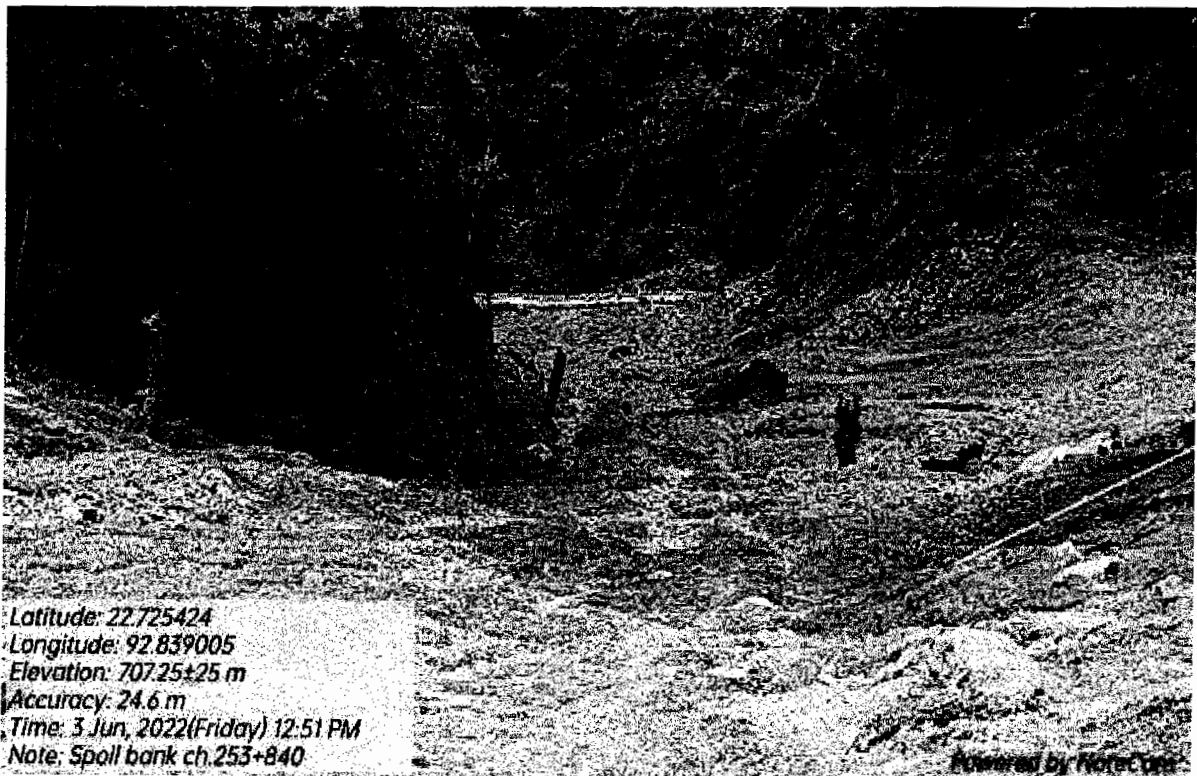


**Spoil Bank No 2. 251+450 to 251+560**



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1270

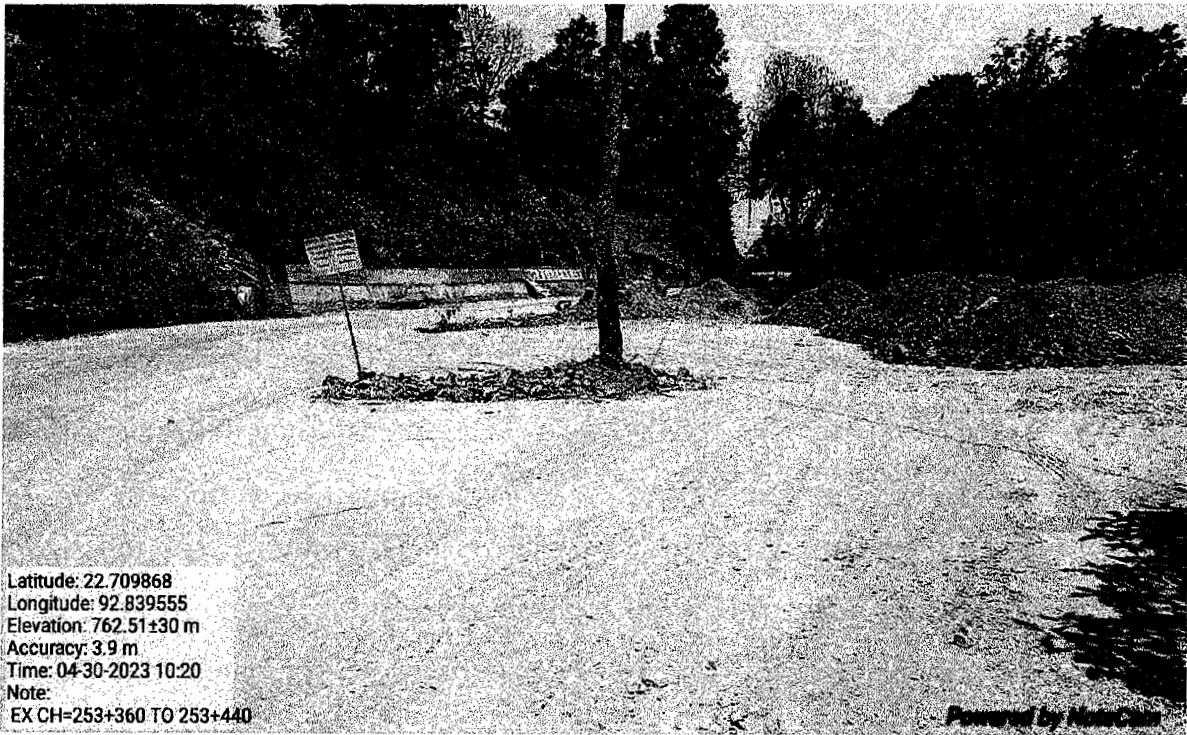
**Spoil Bank No 3. 253+800 to 253+880**



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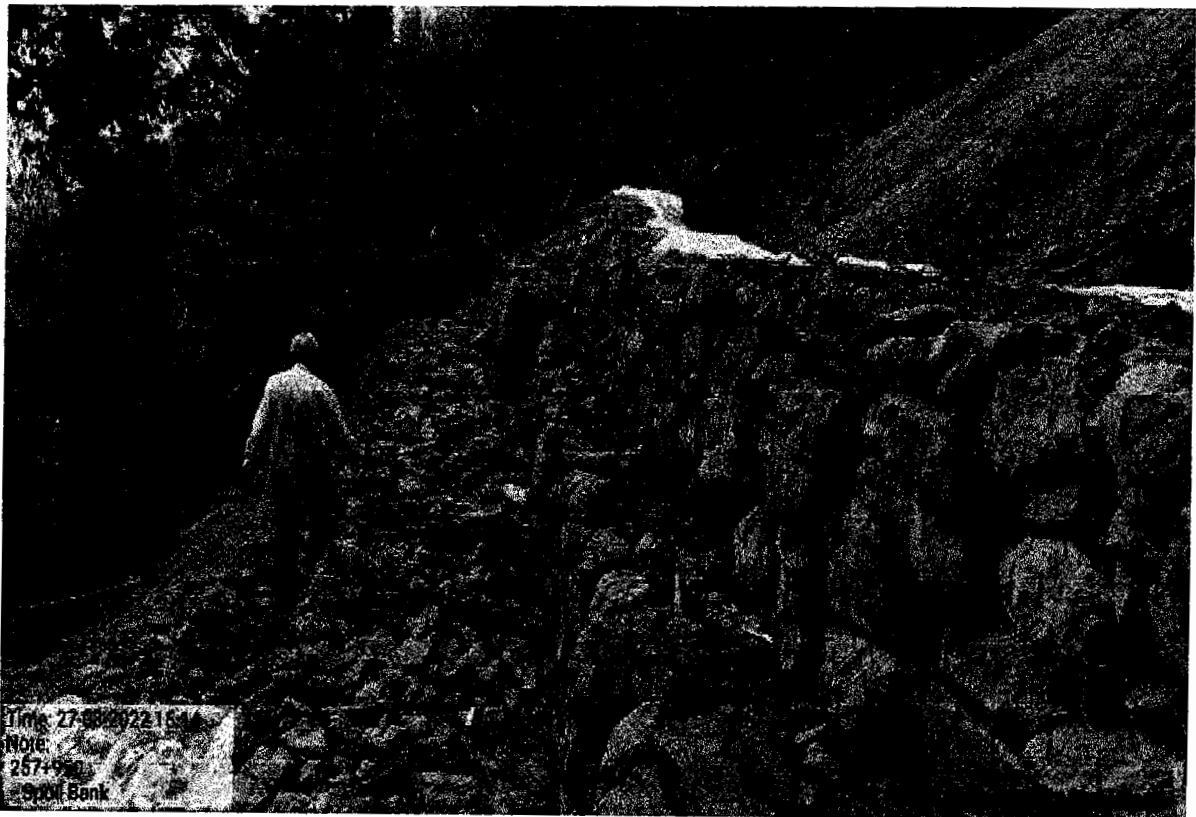
**Spoil Bank No 4. 256+890 to 256+970**



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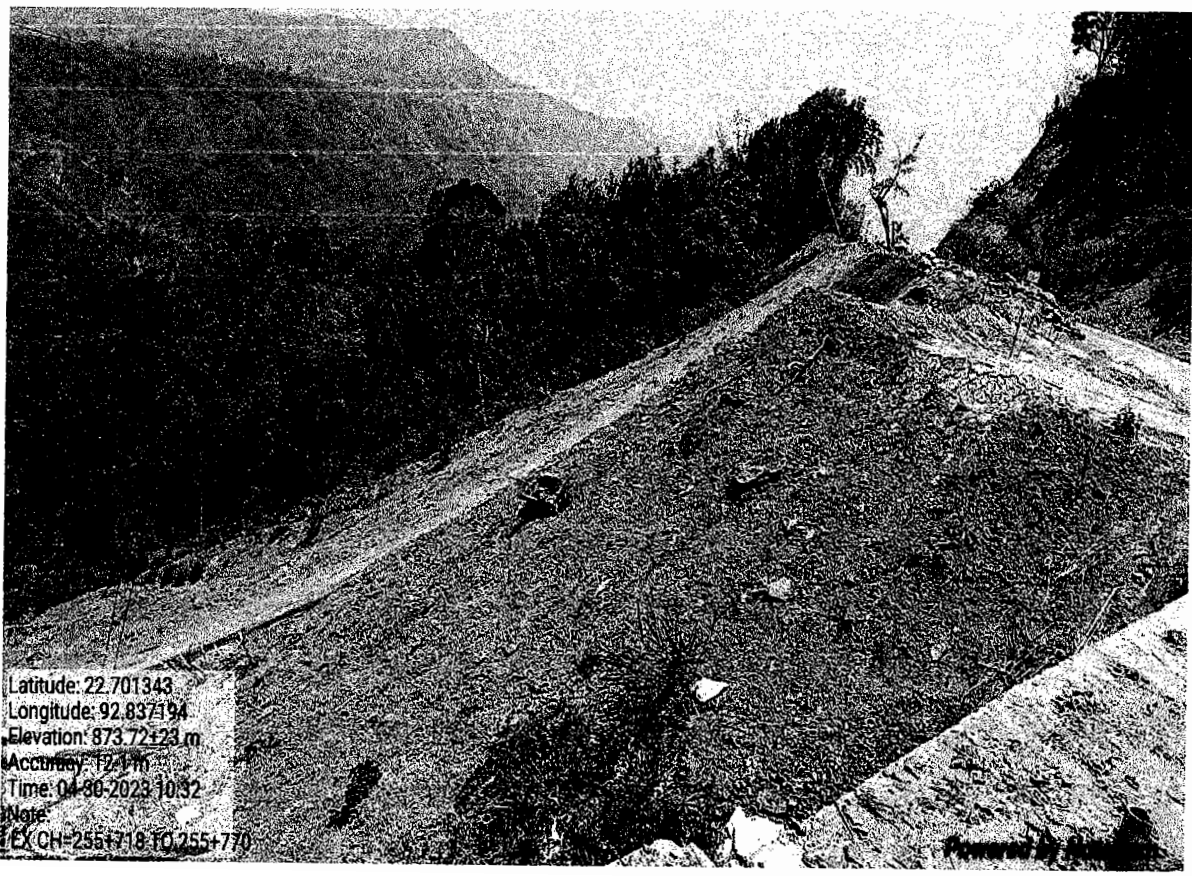
**Spoil Bank No 5. 257+915 to 257+970**



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**Spoil Bank No 6. 259+130 to 259+180**



43  
1274

Spoil Bank No 7. 266+145 to 266+245



44  
1275

Spoil Bank No 8. 266+980 to 267+090



45  
1276

Spoil Bank No 9. 267+935 to 267+995



46

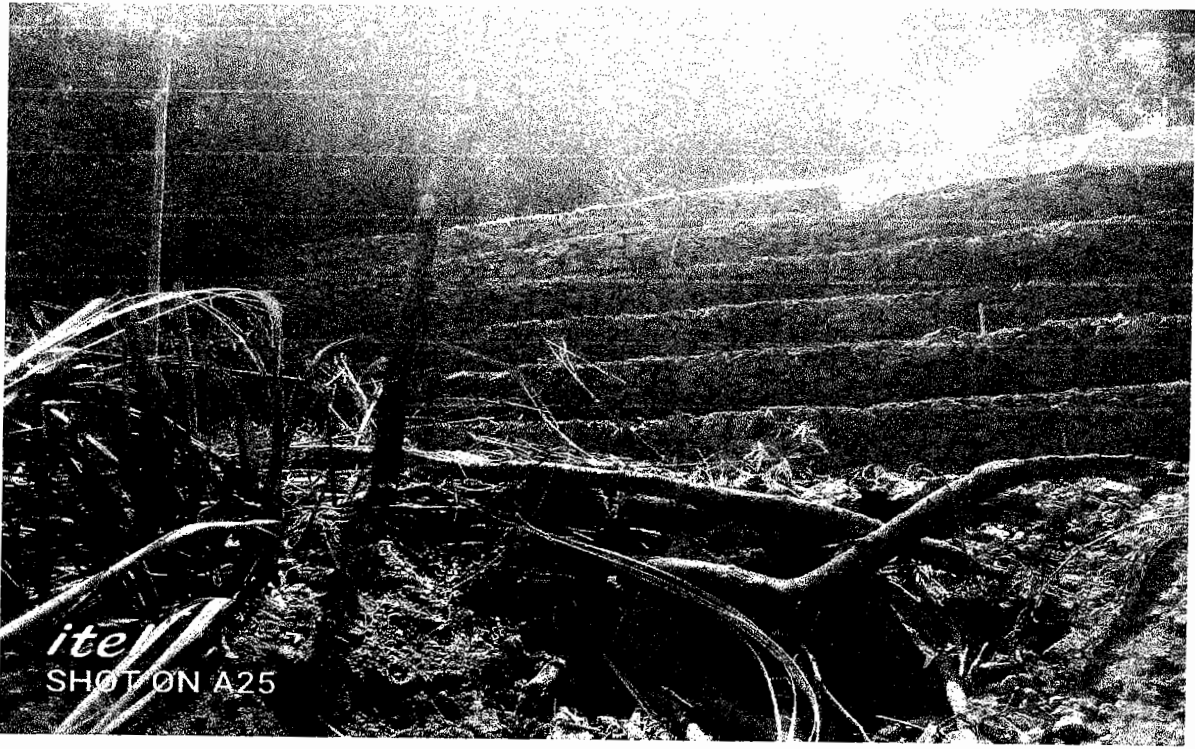
1277

**Spoil Bank No 10. 271+555 to 271+700**



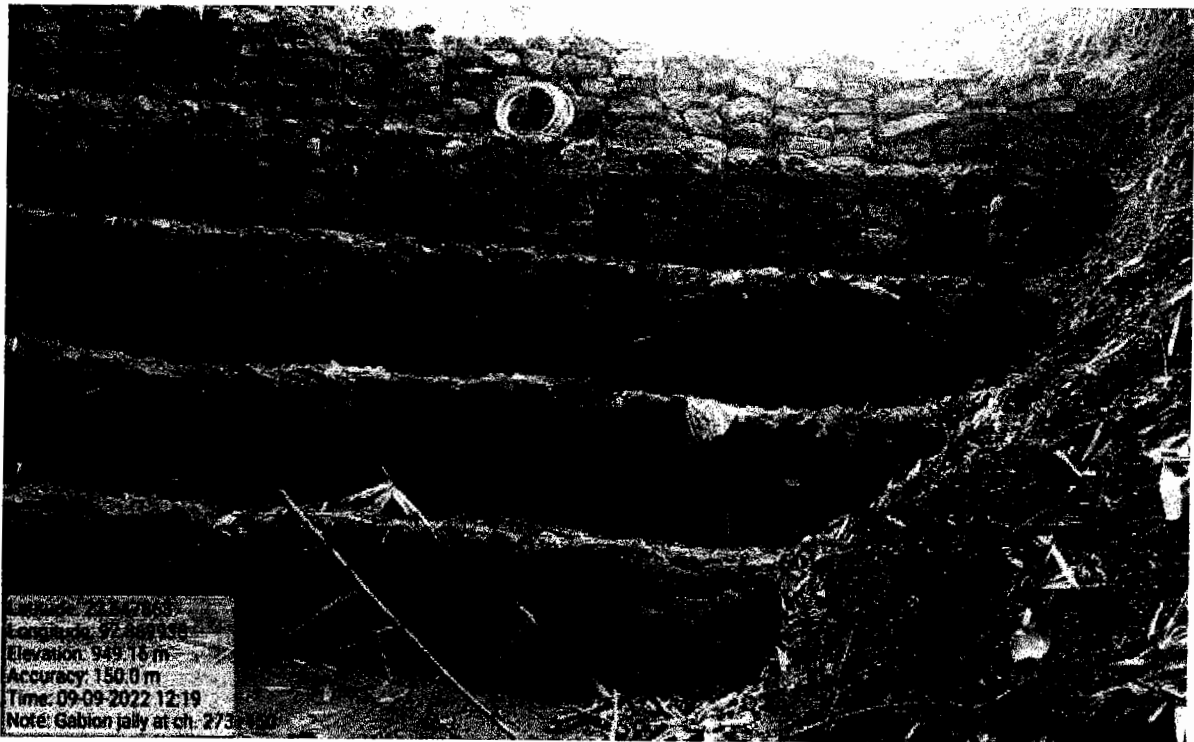
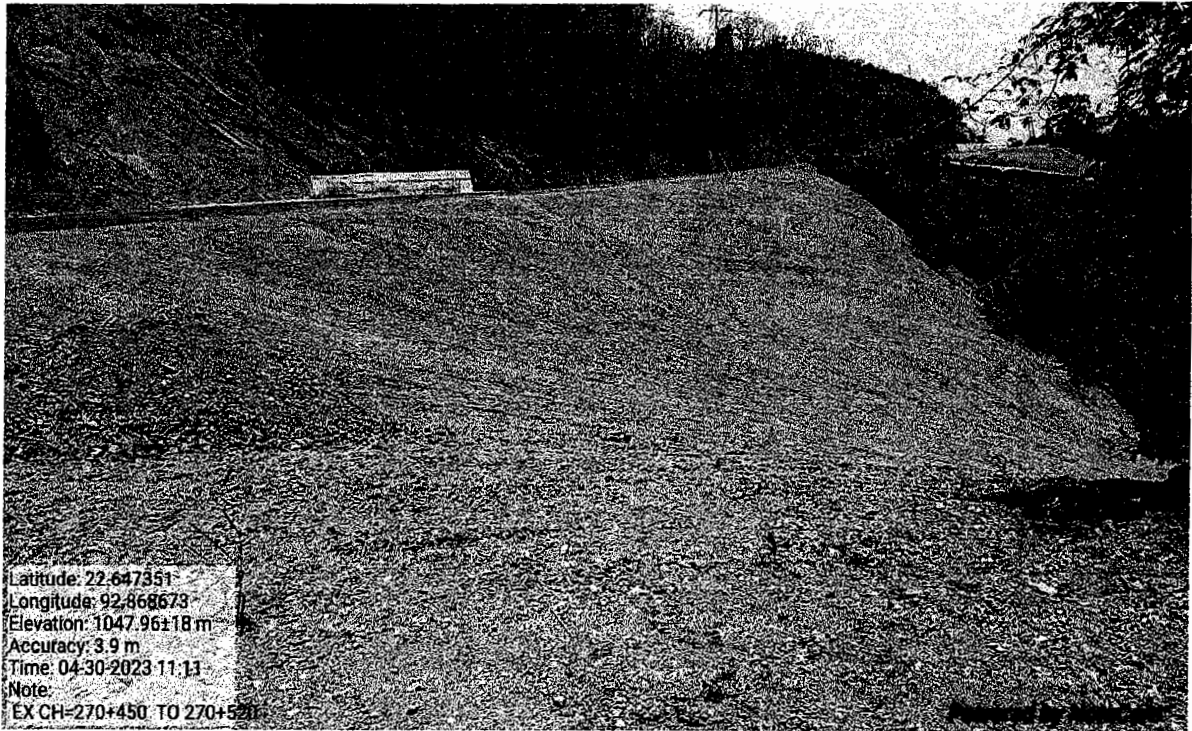
(47)  
1278

Spoil Bank No 11. 272+854 to 272+914



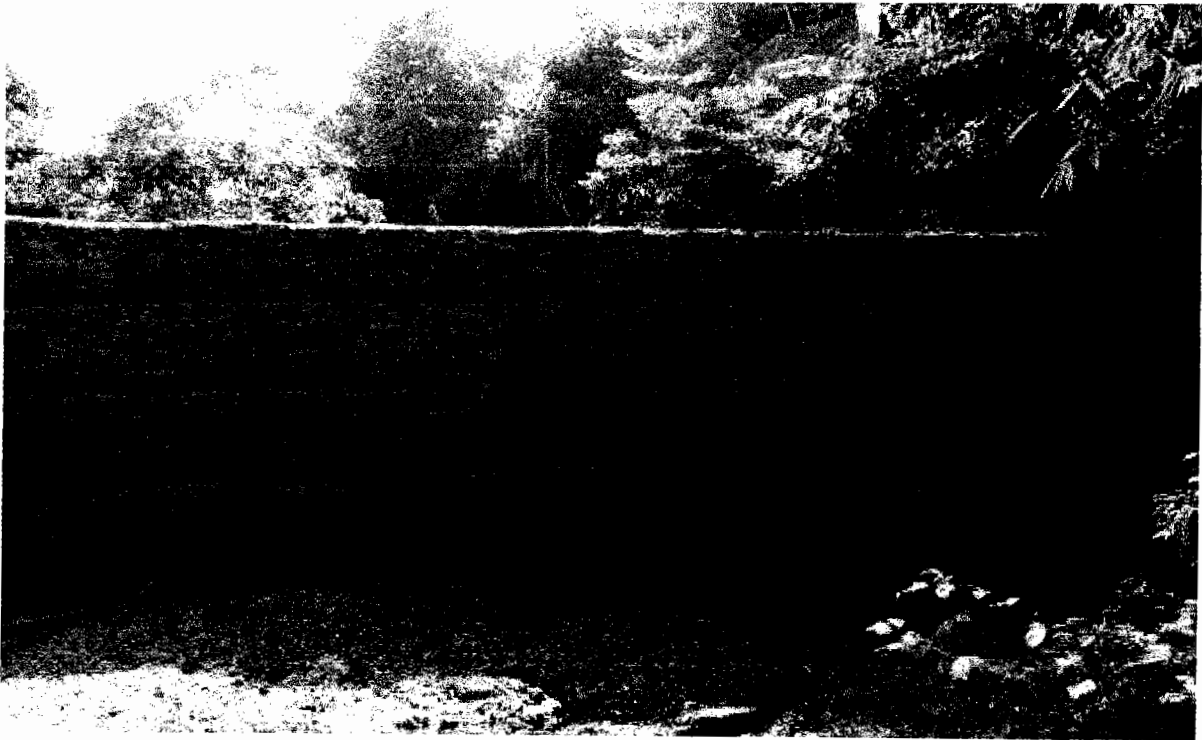
(48)  
1279

**Spoil Bank No 12. 273+100 to 273+160**



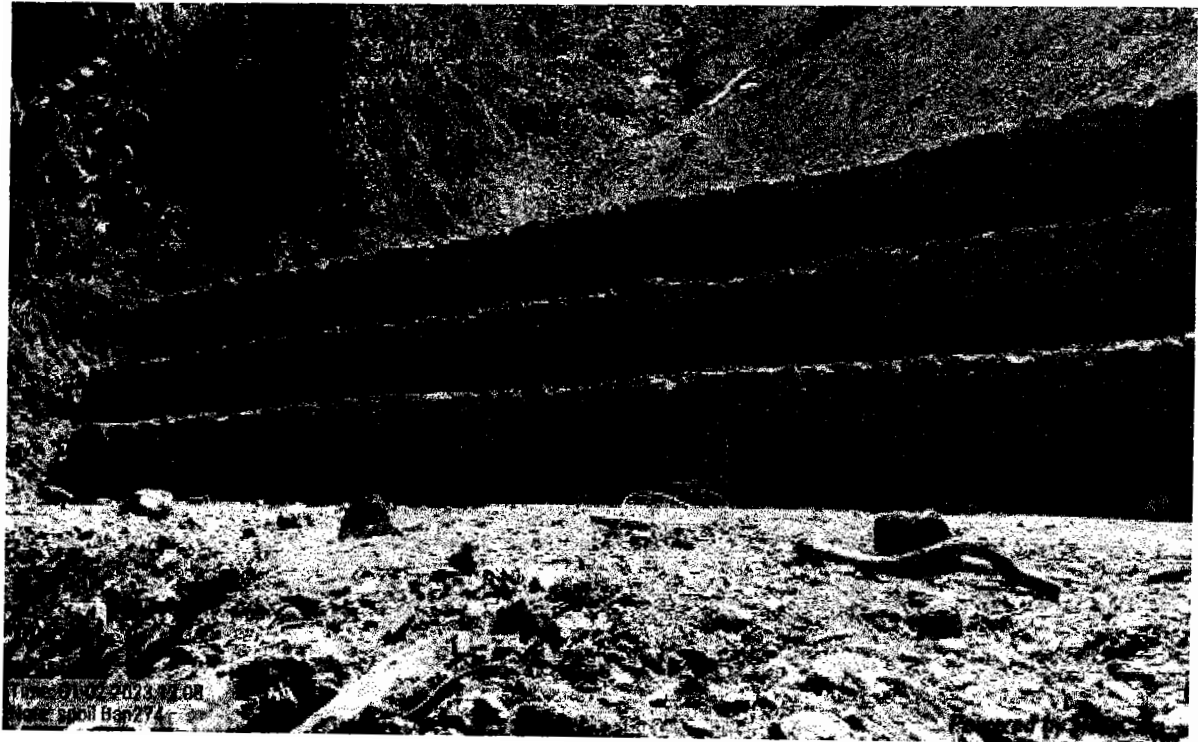
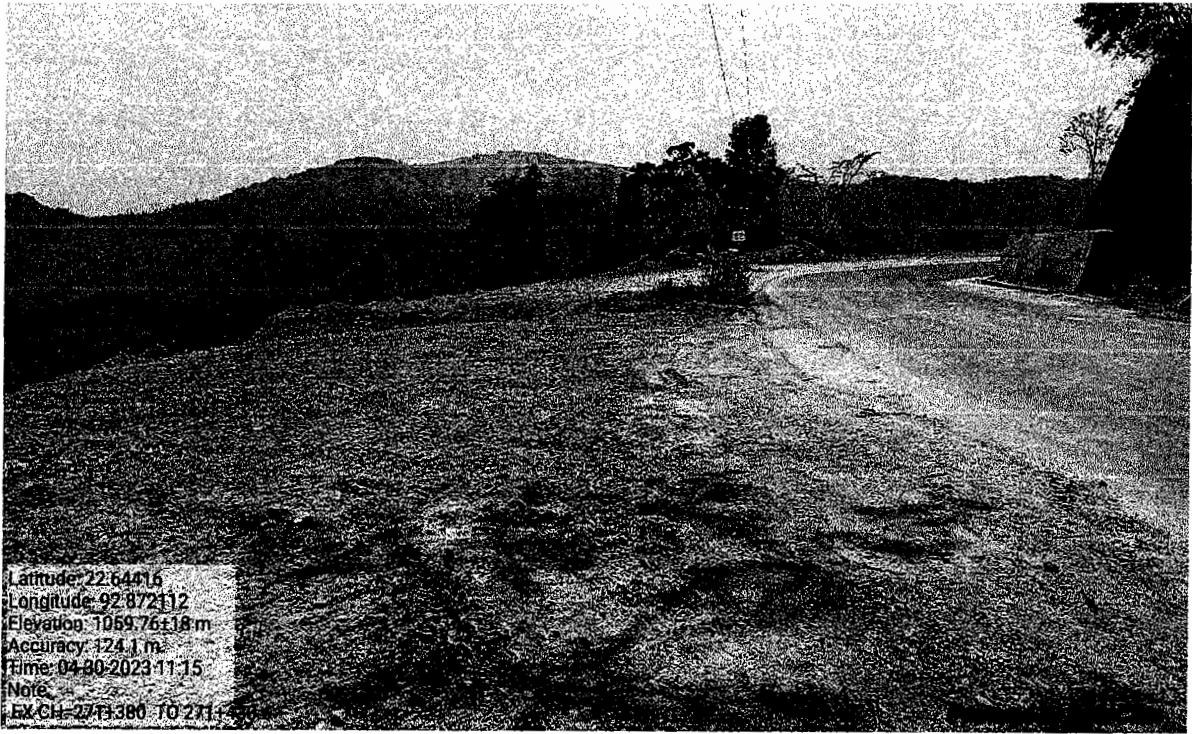
(49)  
1280

**Spoil Bank No 13. 273+610 to 273+690**



50  
1281

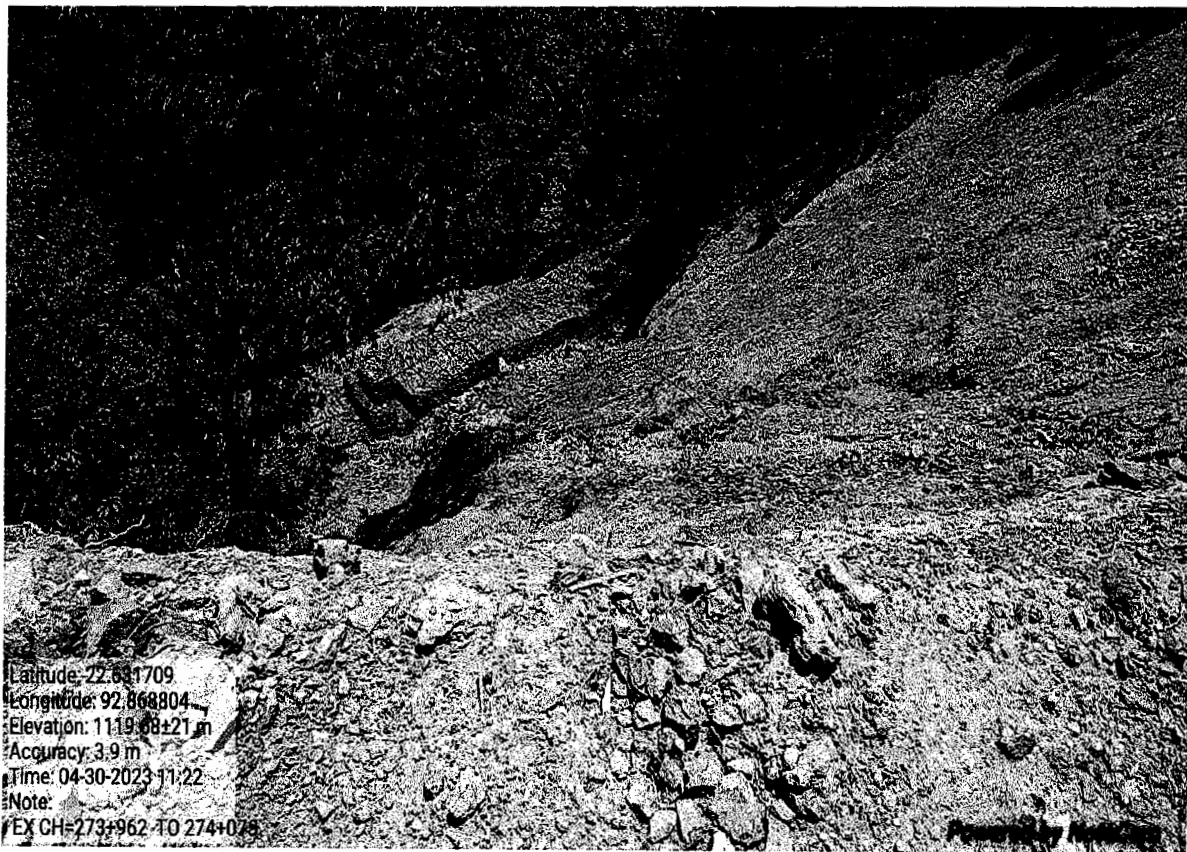
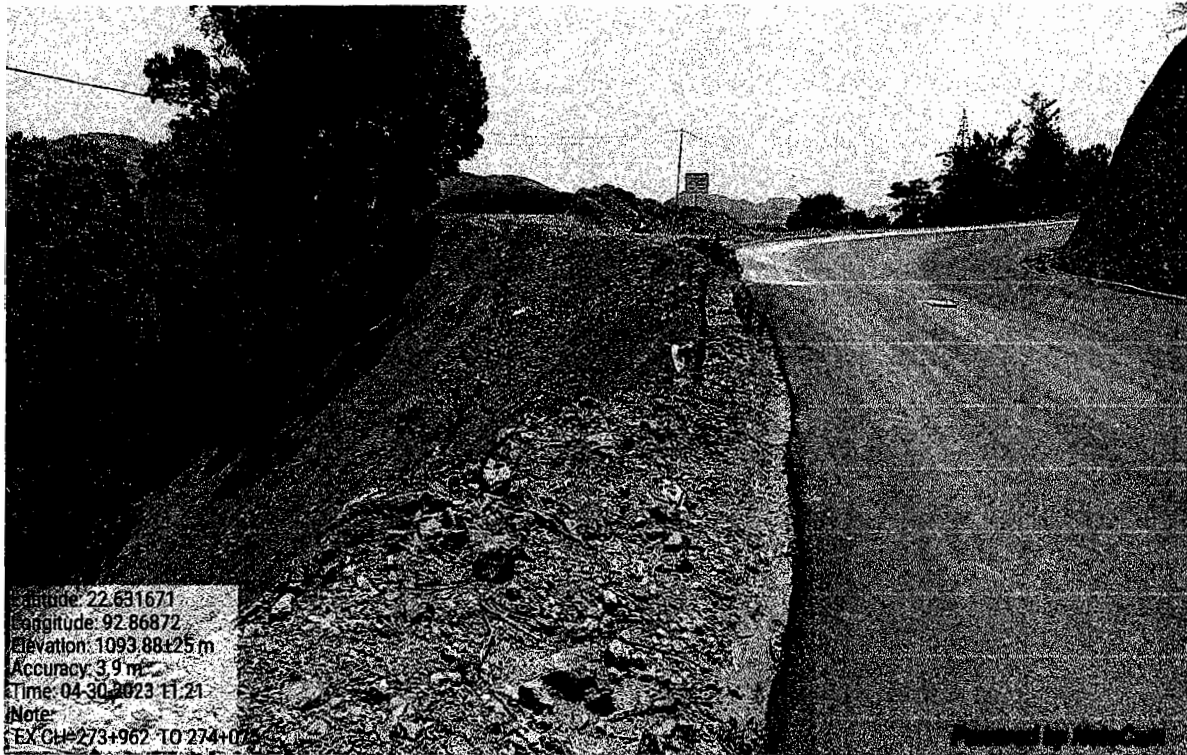
**Spoil Bank No 14. 273+985 to 274+040**



57

1282

**Spoil Bank No 15. 276+330 to 276+420**



52

1283

**Spoil Bank No 16. 276+470 to 276+540**



53  
1284

**Spoil Bank No 17. 284+990 to 285+130**



54  
1285

**Spoil Bank 18. 286+585 to 286+622**

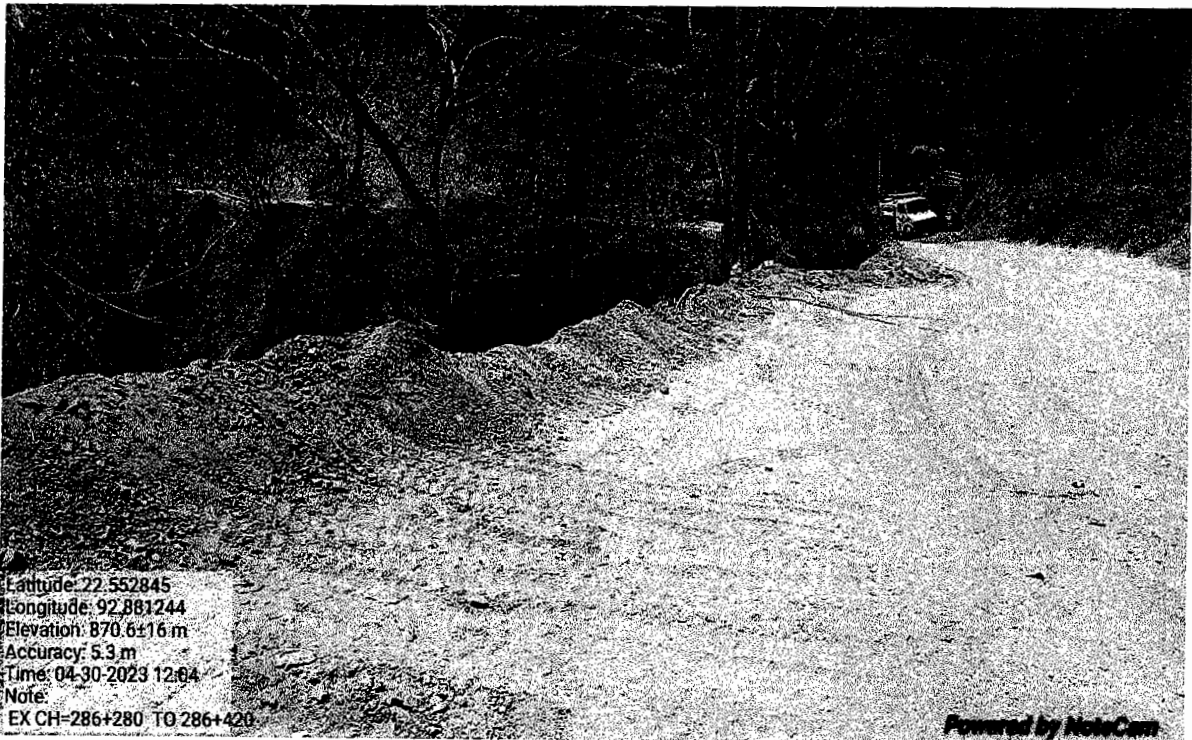
Latitude: 22.563026  
Longitude: 92.876386  
Elevation: 906.63116 m  
Accuracy: 11.6 m  
Time: 05-09-2022 13:43

Note: Spoil Bank sign Board fixed at Ch...



55  
128.6

**Spoil Bank No 19. 288+330 to 288+470**



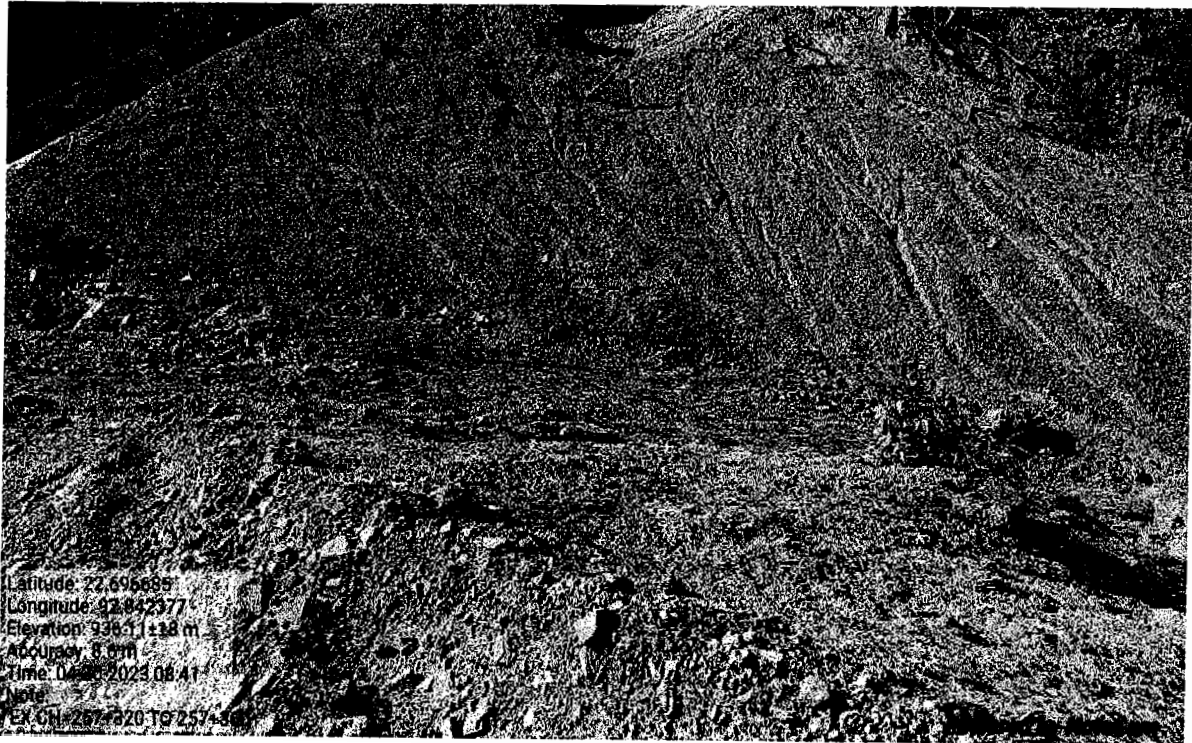
56  
1287

**Additional Spoil Bank No 1. 256+540 to 256+600**



57  
1288

**Additional Spoil Bank No 2. 260+600 to 260+640**



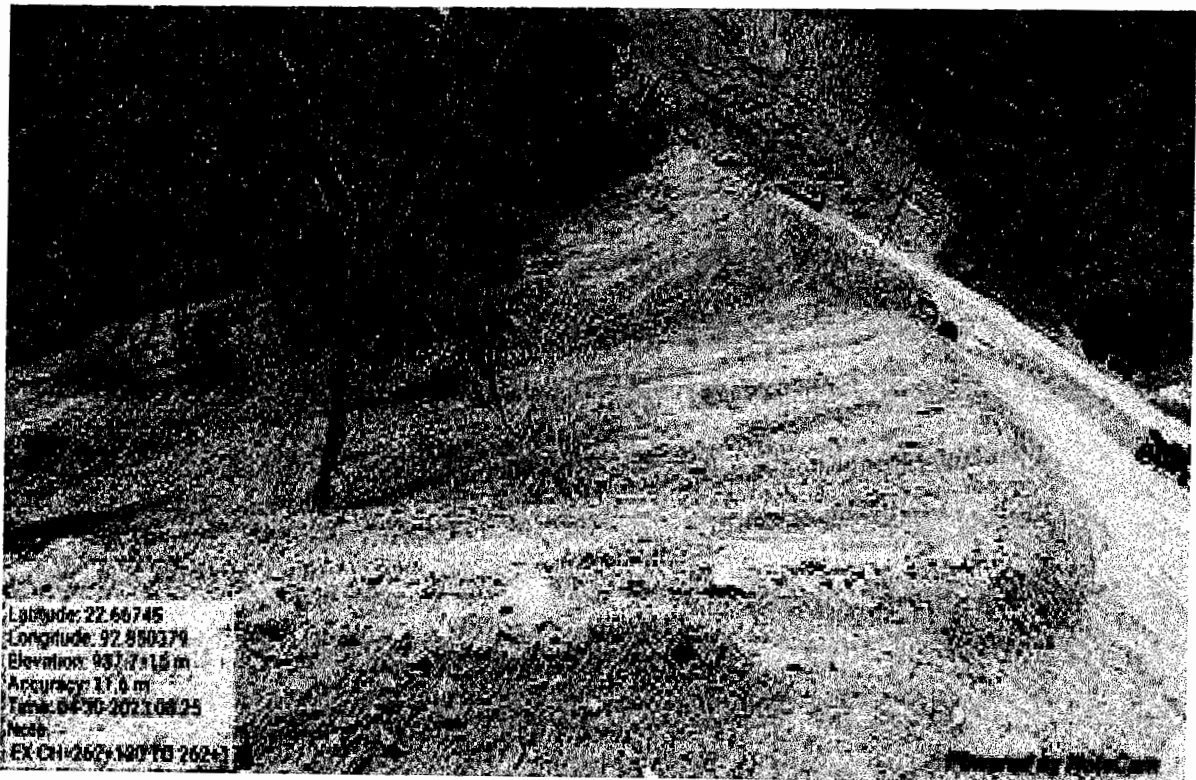
58  
1289

**Additional Spoil Bank No 3. 261+900 to 261+960**



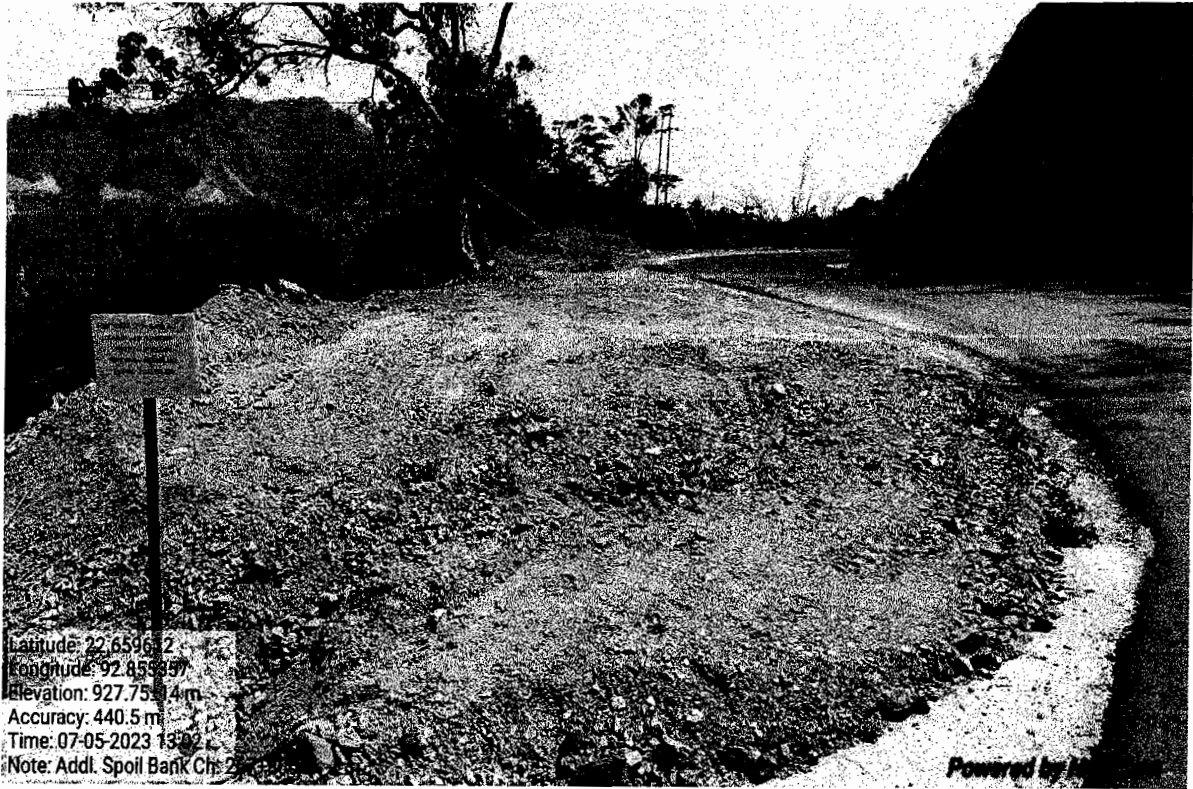
59  
1290

**Additional Spoil Bank No 4. 265+280 to 265+320**



60  
1291

**Additional Spoil Bank No 5. 267+760 to 267+840**



# Package-7





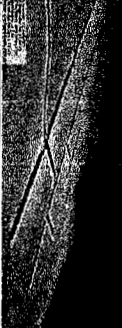

## SPOIL BANK DETAILS

Project: Widening and Upgradation to 2-lane with paved shoulder configuration and geometric improvements from Km 298.000 to Km 339.000 Aizawl-Tuijang Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction mode with JICA loan assistance.

Contract Package - 7

Details of Construction of Spoil Banks

| Sl No. | Description   | Used Quantity (M <sup>3</sup> ) | Remarks |
|--------|---|---------------------------------|---------|
| 1      | Approx Quantity of Excavation                       | 986200                          |         |
| 2      | Quantity used in Embankment/Sub Grader/ Shoulder    | 260696                          |         |
| 3      | Quantity used in Gravity Wall/ RE Wall Back filling | 80500                           |         |
| 4      | Hard Rock used                                      | 298560                          |         |
| 5      | Approx Quantity in Spoil Bank                       | 346444                          |         |

| Sl. No | Design Chainage (Km) |         | CO-ORDINATE |             |            |             | Approx Quantity (Cum) | Status of Protection work                                    | Photo Reference   | Remarks |
|--------|----------------------|---------|-------------|-------------|------------|-------------|-----------------------|--|---|---------|
|        | From                 | To      | Start       |             | End        |             |                       |  |   |         |
|        |                      |         | Easting     | Northing    | Easting    | Northing    |                       |  |   |         |
| 1      | 302+910              | 302+980 | 489059.817  | 2483925.822 | 489096.089 | 2483942.426 | 38000                 | Gabion wall to be started                                    |  |         |
| 2      | 307+880              | 307+940 | 491327.948  | 2483716.753 | 491337.805 | 2483681.171 | 39800                 | Complete   |  |         |
| 3      | 308+180              | 308+220 | 491336.256  | 2483444.612 | 491343.273 | 2483410.561 | 26540                 | Complete   |  |         |
| 4      | 309+100              | 309+130 | 490993.076  | 2482967.929 | 490987.833 | 2482955.228 | 19900                 | Complete   |  |         |
| 5      | 309+615              | 309+650 | 491029.594  | 2482536.56  | 491032.807 | 2482518.625 | 23220                 | Complete   |  |         |
| 6      | 319+790              | 319+850 | 494897.732  | 2477511.498 | 494602.698 | 2477467.781 | 39800                 | Gabion wall is complete and finishing work is under progress |  |         |

STATUS OF SPOIL BANKS

DATE: 30.04.2023

62

1893





63

1294

|   |         |         |            |             |            |             |       |  |  |                         |
|---|---------|---------|------------|-------------|------------|-------------|-------|--|--|-------------------------|
| 7 | 326+210 | 326+290 | 496678.882 | 2480261.476 | 494617.205 | 2480310.52  | 10500 | Gabion wall to be started                                    |  |                         |
| 8 | 327+040 | 327+110 | 494341.885 | 2480871.344 | 494354.061 | 2480895.239 | 46440 | Gabion wall is complete and finishing work is under progress |  |                         |
| 9 | 329+300 | 329+360 | 494722.82  | 2482238.703 | 494722.325 | 2482273.787 | 20860 | Gabion wall is complete and soil dumping is in progress.     |  | Reconstruction Required |

ADDITIONAL SPOIL BANKS

|   |         |         |             |             |             |             |       |                           |  |  |
|---|---------|---------|-------------|-------------|-------------|-------------|-------|---------------------------|--|--|
| 1 | 295+250 | 295+270 | 488751.7551 | 2487953.224 | 488736.6478 | 2487940.3   | 1807  | Gabion wall to be started |  |  |
| 2 | 299+020 | 299+080 | 488089.0406 | 2485107.833 | 488031.6285 | 2485090.668 | 8720  | Gabion wall to be started |  |  |
| 3 | 300+960 | 301+010 | 488345.1847 | 2483583.096 | 488393.595  | 2483595.572 | 7720  | Gabion wall to be started |  |  |
| 4 | 301+770 | 301+820 | 488822.8266 | 2483233.333 | 488863.0532 | 2483214.515 | 4267  | Gabion wall to be started |  |  |
| 5 | 305+790 | 305+830 | 491422.1178 | 2484458.428 | 491450.1461 | 2484484.261 | 5810  | Gabion wall to be started |  |  |
| 6 | 307+220 | 307+280 | 491422.8078 | 2484325.395 | 491381.019  | 2484289.339 | 8720  | Gabion wall to be started |  |  |
| 7 | 314+300 | 314+400 | 492864.8644 | 2480068.092 | 492871.3583 | 2479995.361 | 16530 | Gabion wall to be started |  |  |

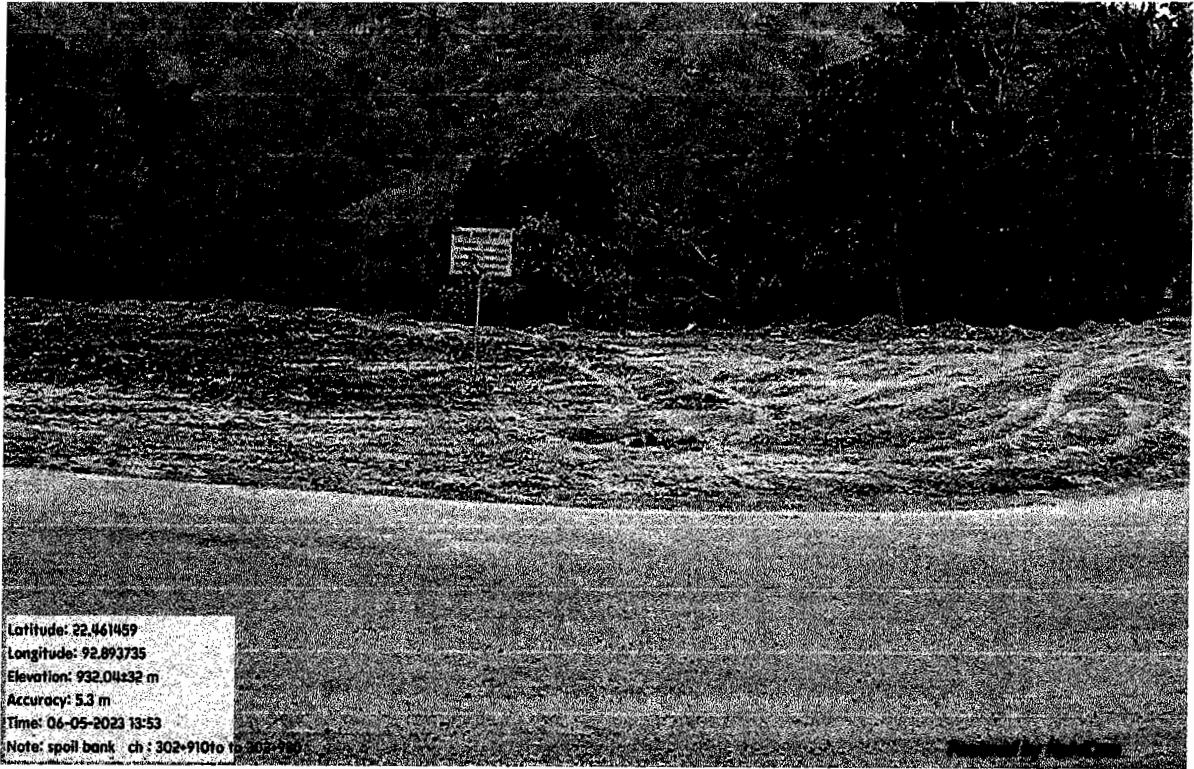
|                  |         |         |             |             |             |             |        |                           |   |  |
|------------------|---------|---------|-------------|-------------|-------------|-------------|--------|---------------------------|---|--|
| 8                | 314+990 | 315+020 | 492902.4211 | 2479568.605 | 492897.0601 | 2479494.697 | 3160   | Gablon wall to be started |  |  |
| 9                | 324+760 | 324+810 | 496595.8422 | 2479132.185 | 494572.5357 | 2479176.316 | 7270   | Gablon wall to be started |  |  |
| 10               | 329+950 | 330+020 | 494205.2104 | 2482348.548 | 494250.7269 | 2482401.673 | 10170  | Gablon wall to be started |  |  |
| 11               | 332820  | 332+850 | 495151.6549 | 2483726.123 | 495163.2252 | 2483753.799 | 9650   | Gablon wall to be started |   |  |
| Total Quantity = |         |         |             |             |             |             | 346444 |                           |   |  |

Note : (1) Total nos. of spoil banks as per CA =  
(2) Nos. of additional spoil banks =

9  
11

(64)  
1295

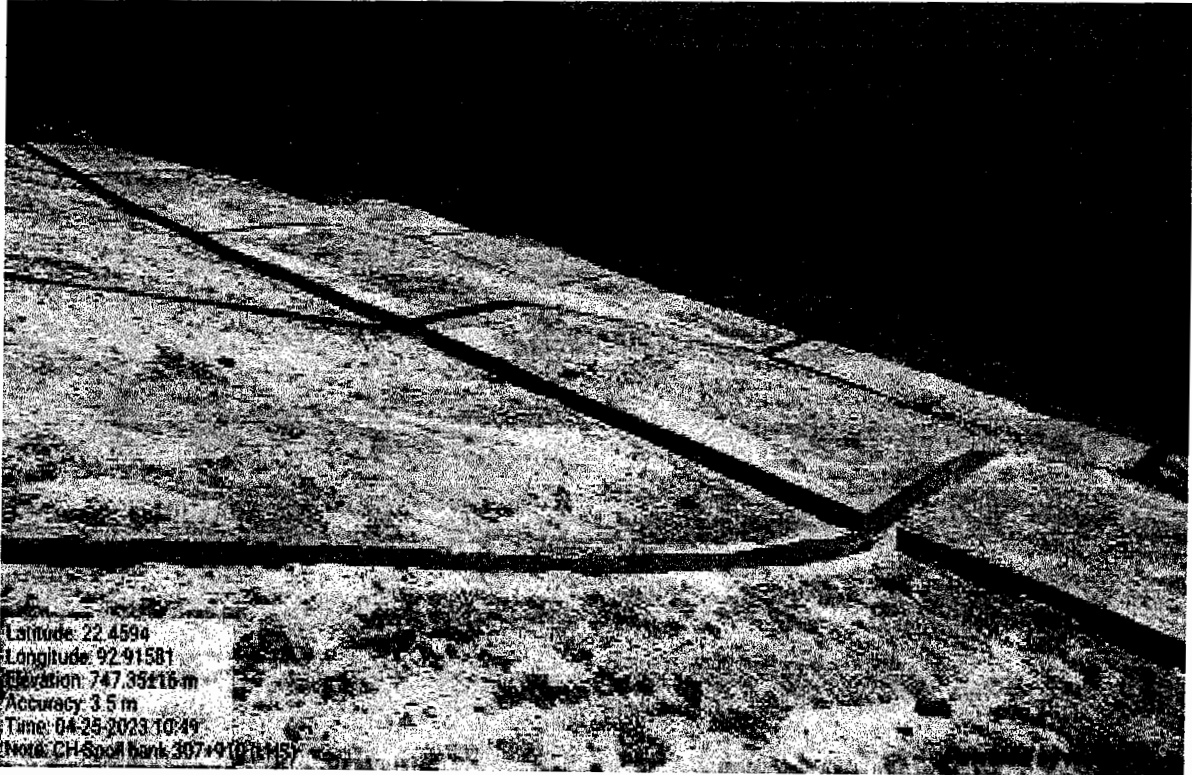
Spoil Bank – 302+910 to 302+980



Spoil Bank – 307+880 to 307+940

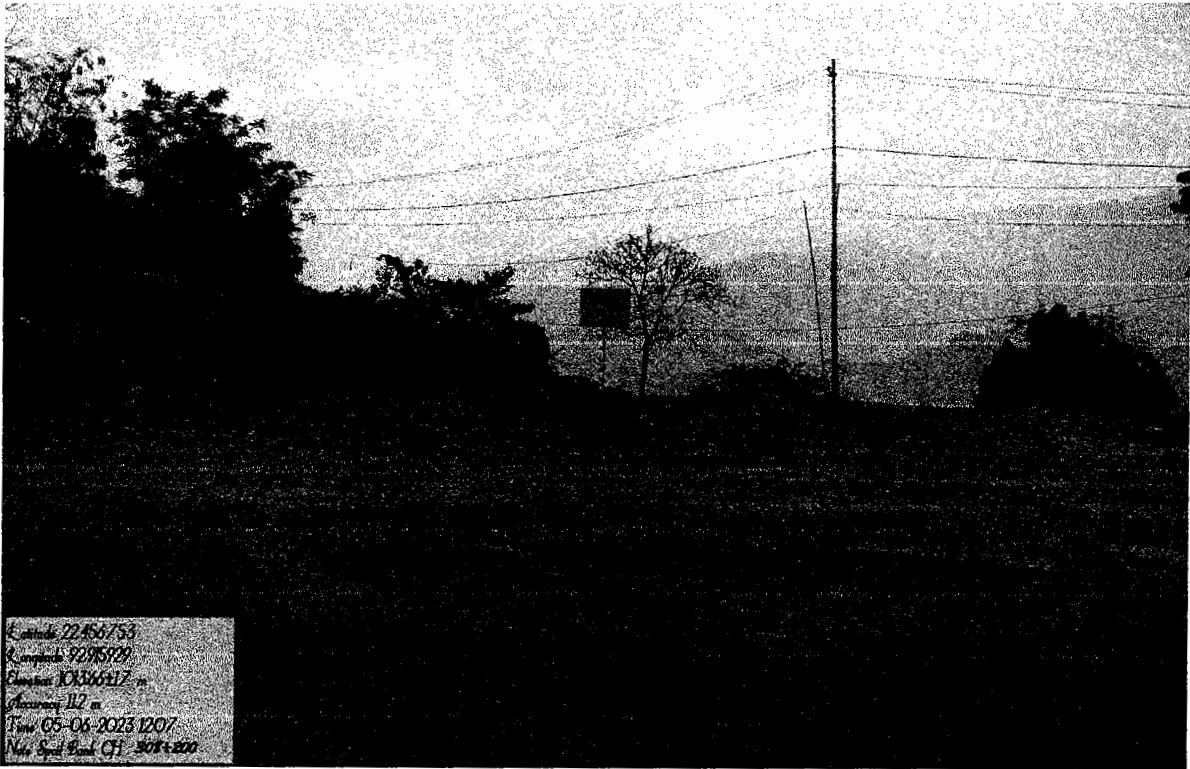


Latitude: 22.4558  
Longitude: 92.91581  
Elevation: 747.35216 m  
Accuracy: 3.5 m  
Time: 04-25-2023 10:49  
Note: CH Spoil Bank 307+940



Latitude: 22.4594  
Longitude: 92.91581  
Elevation: 747.35216 m  
Accuracy: 3.5 m  
Time: 04-25-2023 10:49  
Note: CH Spoil Bank 307+940

Spoil Bank - 308+180 to 308+220



Latitude: 22.456153  
Longitude: 92.959199  
Elevation: 93.56117 m  
Accuracy: 1.2 m  
Time: 05-08-2023 12:07  
Note: Spoil Bank (C) 308+220

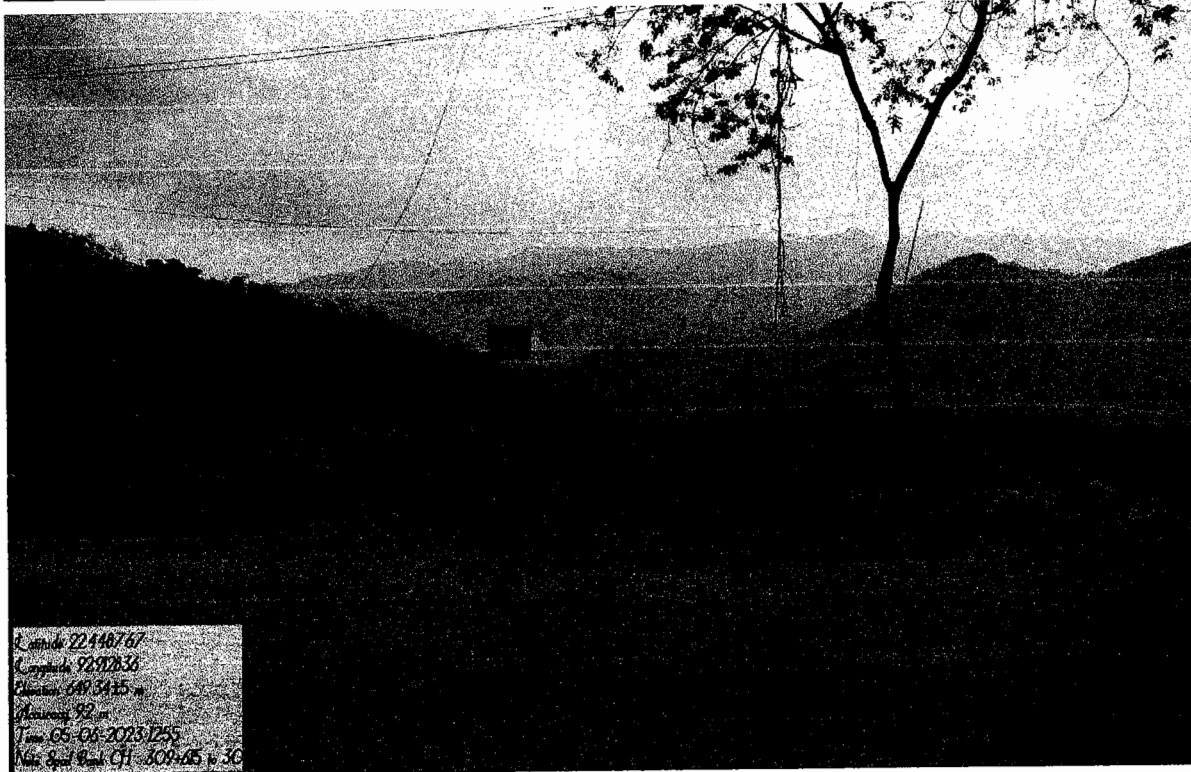


Latitude: 22.457127  
Longitude: 92.91592  
Elevation: 793.56118 m  
Accuracy: 1.6 m  
Time: 04-29-2023 10:53  
Note: Spoil Bank 308+220

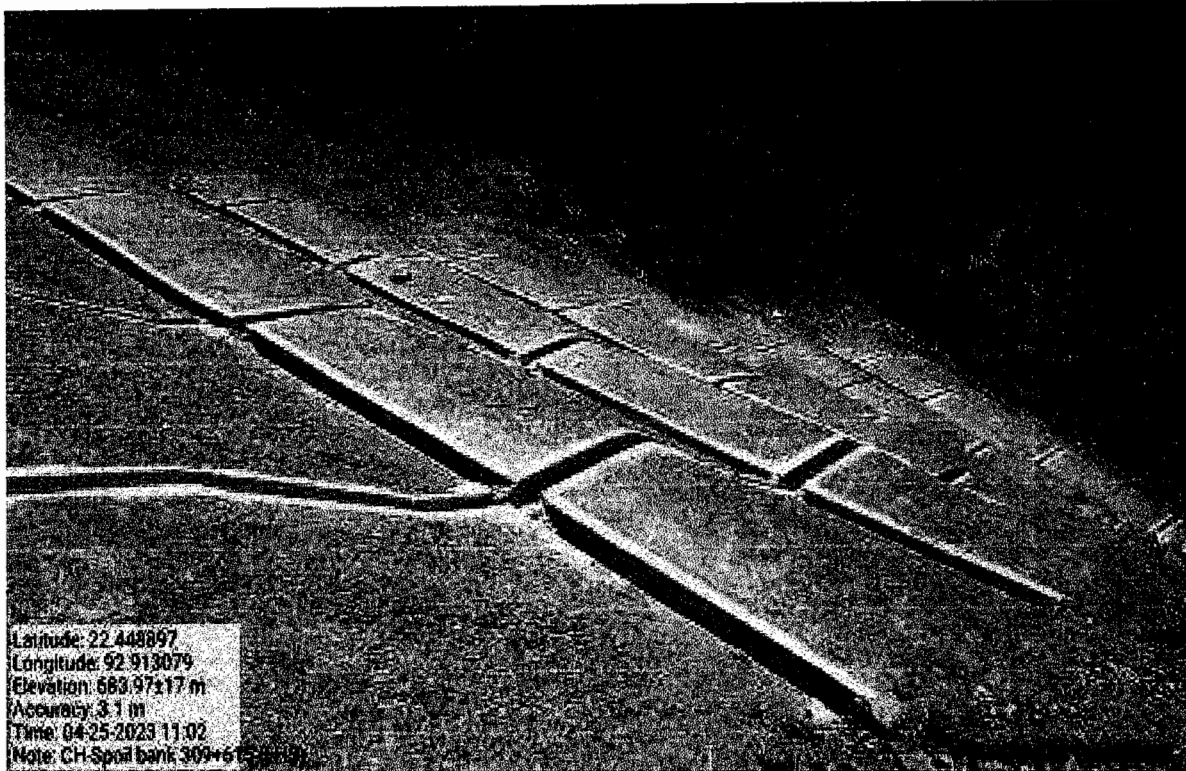
Spoil Bank – 309+100 to 309+130



Spoil Bank – 309+615 to 309+650



Latitude: 22.446767  
Longitude: 92.92836  
Elevation: 649.5415 m  
Accuracy: 92 m  
Time: 06-06-2023 12:55  
Note: Spoil Bank CH 309+615 to 309+650

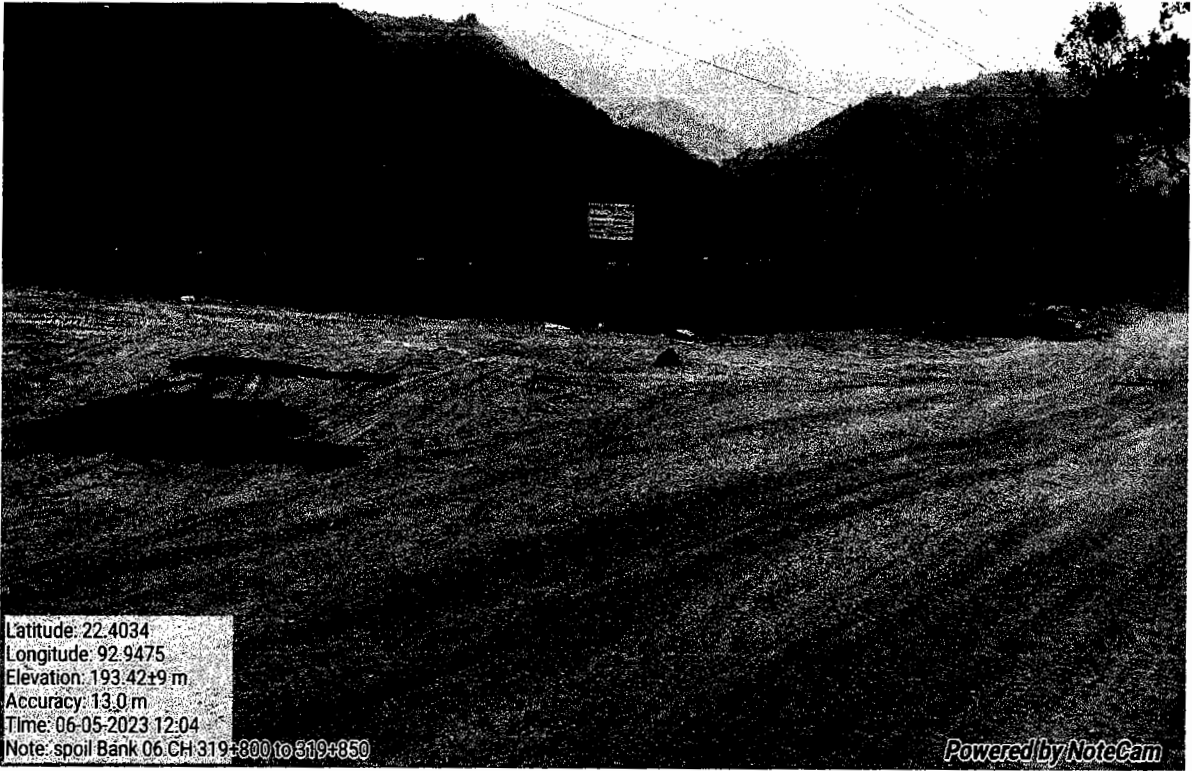


Latitude: 22.448897  
Longitude: 92.913079  
Elevation: 683.9717 m  
Accuracy: 3.1 m  
Time: 04-25-2023 11:02  
Note: CH Spoil bank 309+615 to 309+650

12/1

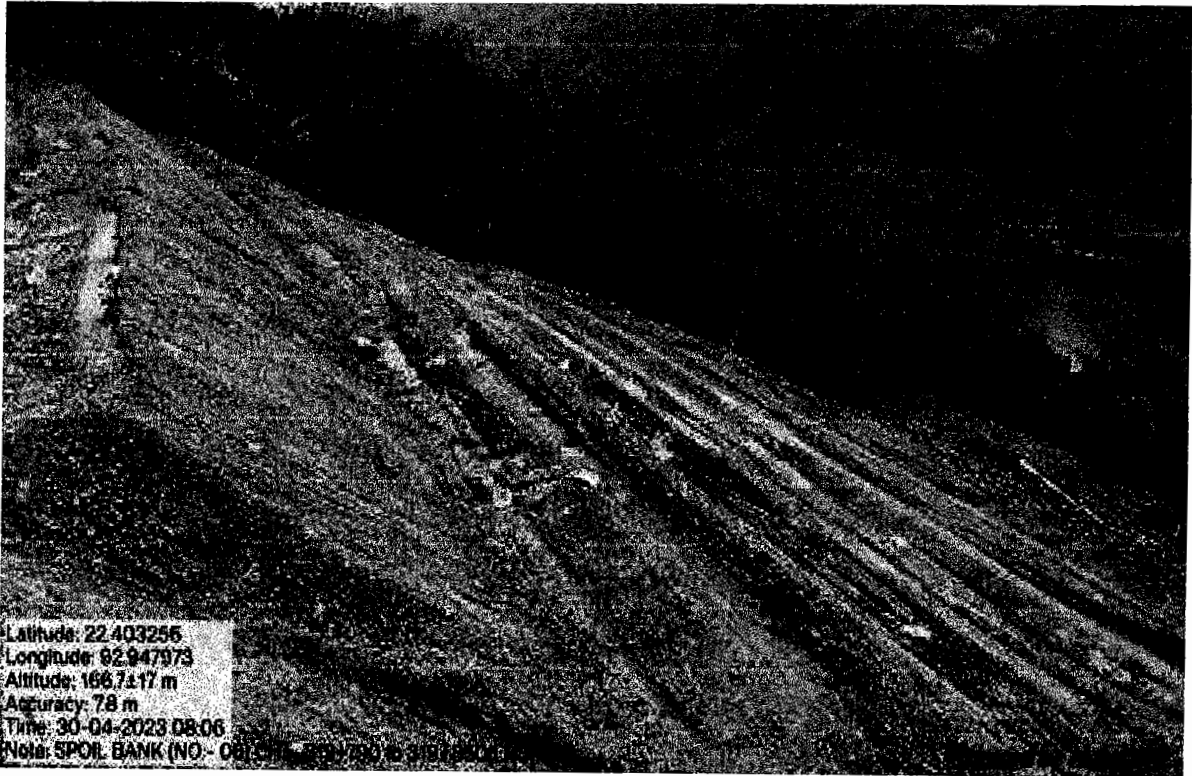
70

**Spoil Bank – 319+790 to 319+850**



Latitude: 22.4034  
Longitude: 92.9475  
Elevation: 193.42±9 m  
Accuracy: 13.0 m  
Time: 06-05-2023 12:04  
Note: spoil Bank 06.CH 319+800 to 319+850

Powered by NoteCam

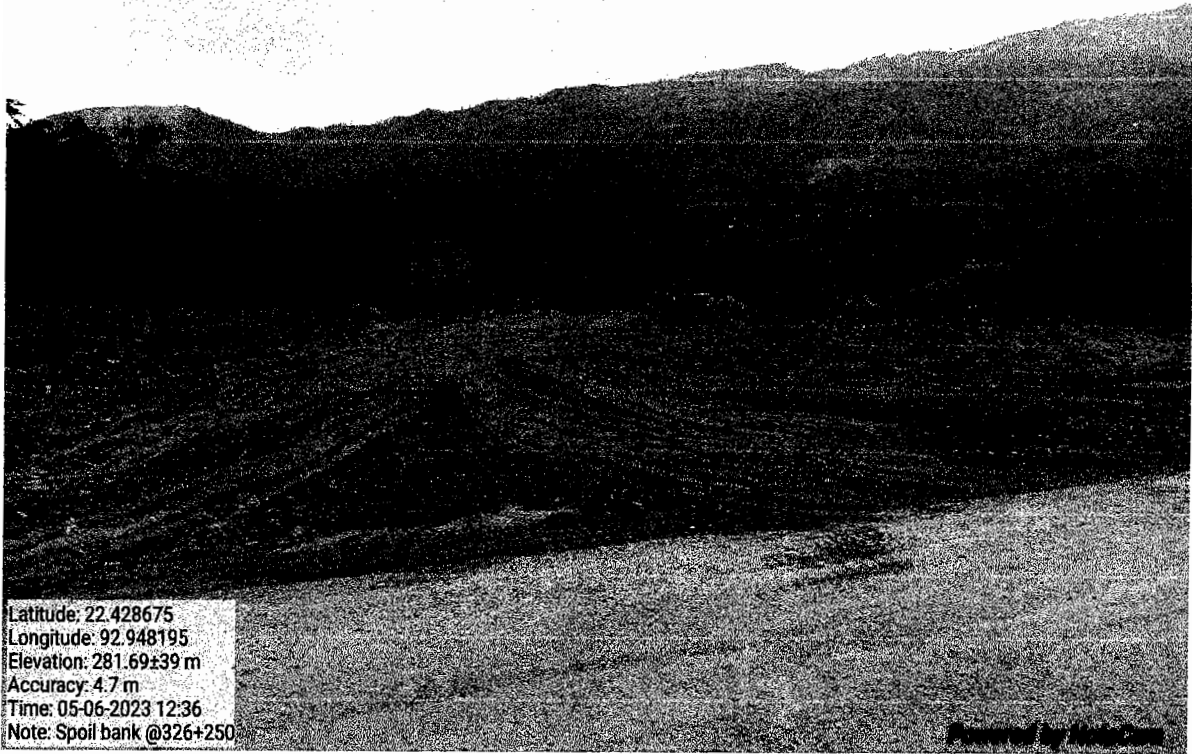


Latitude: 22.403256  
Longitude: 92.947973  
Altitude: 166.7±17 m  
Accuracy: 7.8 m  
Time: 30-04-2023 08:06  
Note: SPOIL BANK (NO - 06) CH 319+790 to 319+850

1202

71

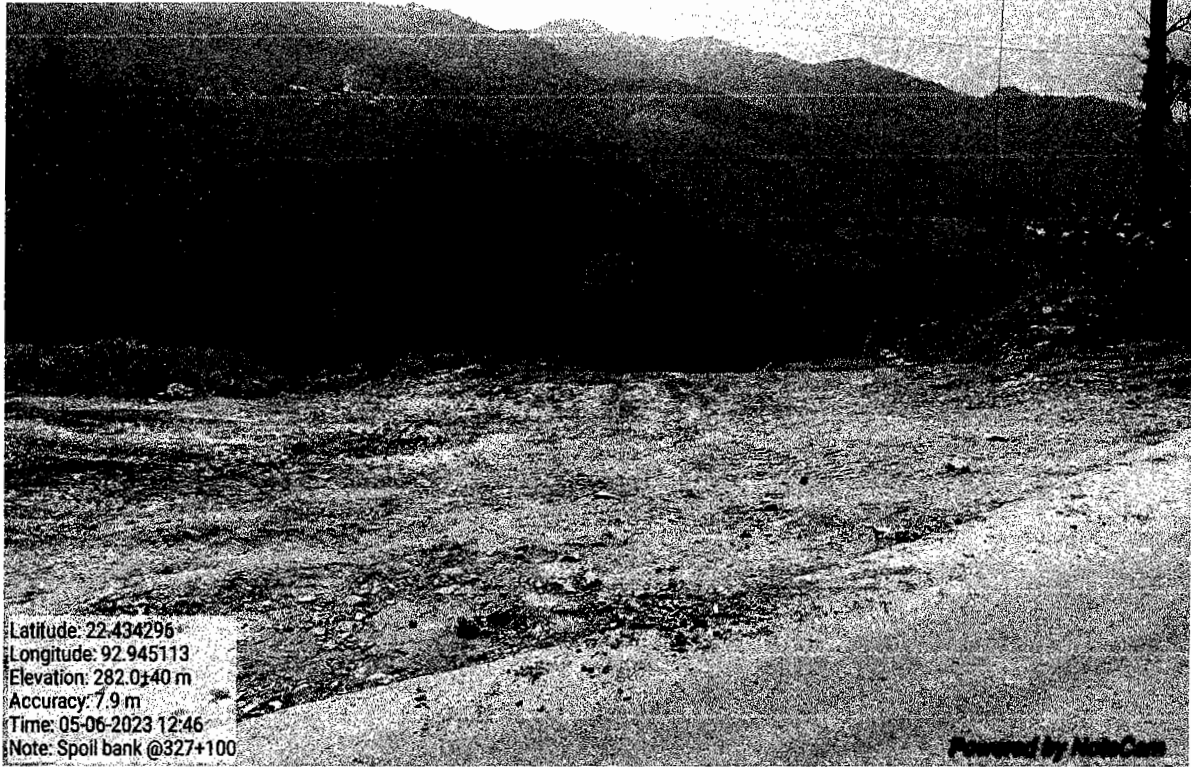
**Spoil Bank – 326+210 to 326+290**



10

72

**Spoil Bank – 327+040 to 327+110**



1204

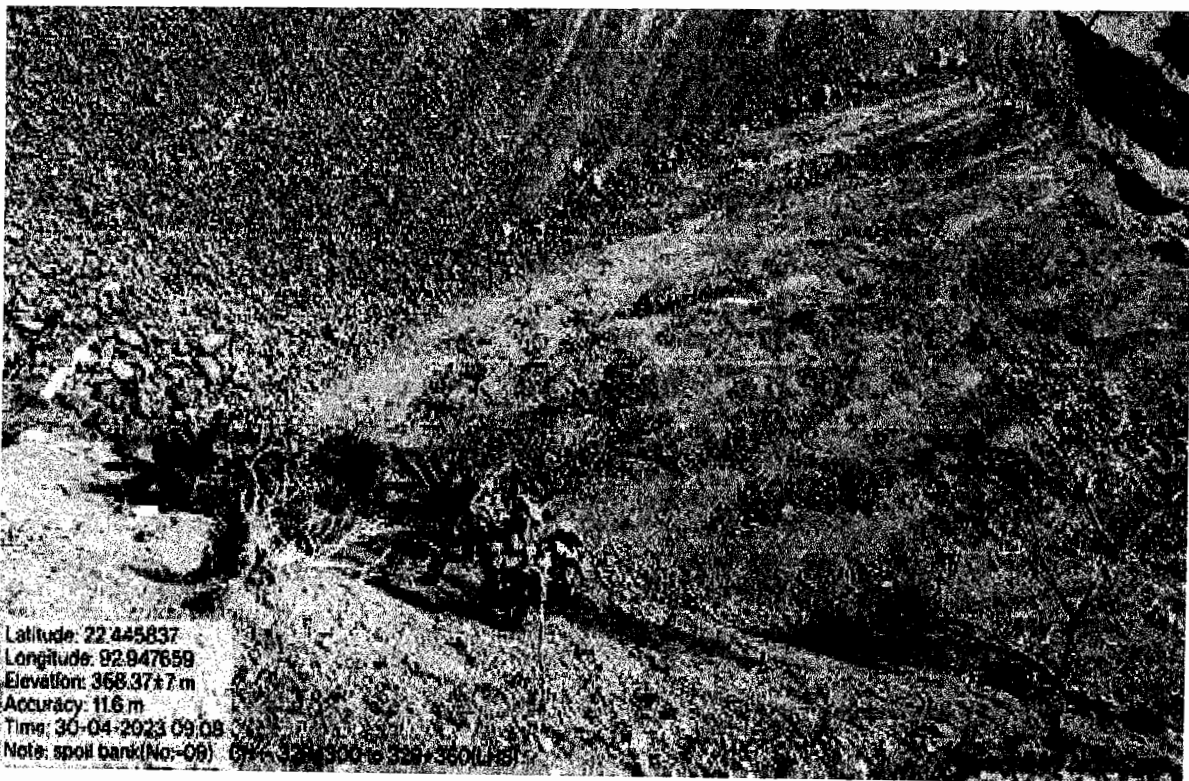
73

**Spoil Bank – 329+300 to 329+360**



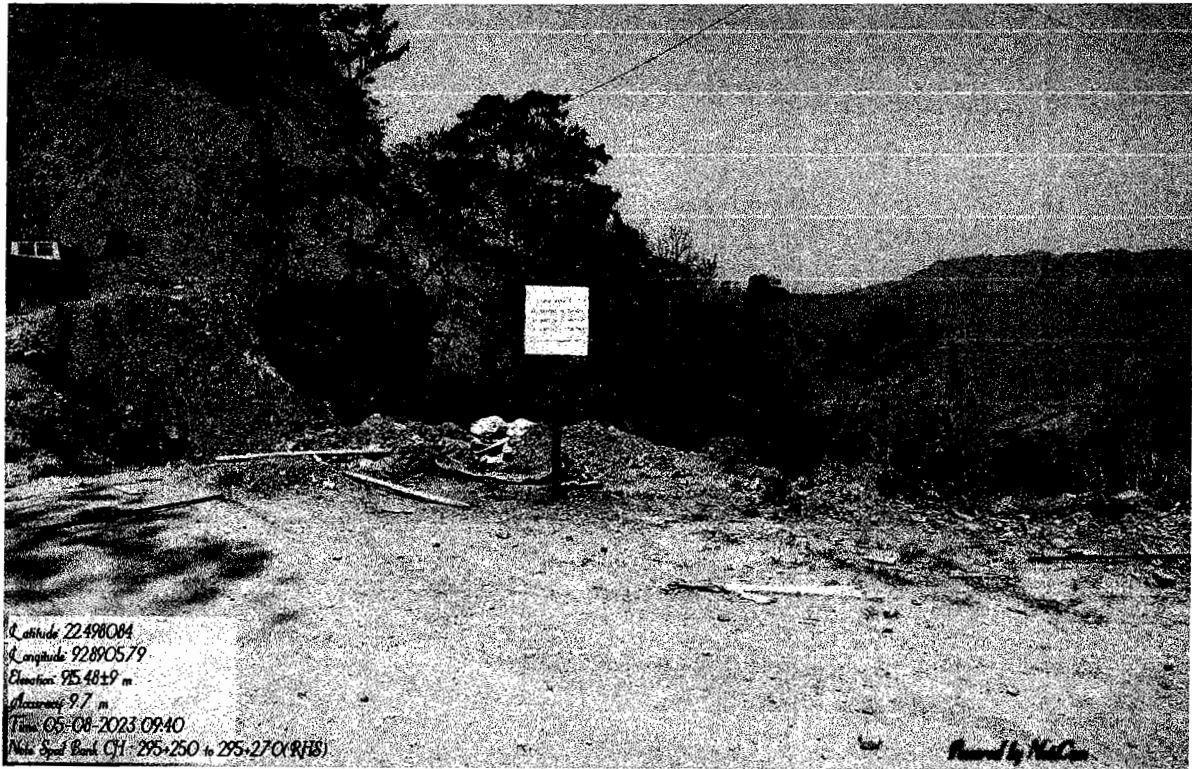
Latitude: 22.446493  
Longitude: 92.94858  
Elevation: 303.77±51 m  
Accuracy: 135.0 m  
Time: 05-06-2023 13:05  
Note: Spoil bank @329+330

Powered by: [unreadable]



Latitude: 22.445837  
Longitude: 92.947659  
Elevation: 368.37±7 m  
Accuracy: 11.6 m  
Time: 30-04-2023 09:08  
Note: spoil bank (No-05) @ 329+300 to 329+360 (L&S)

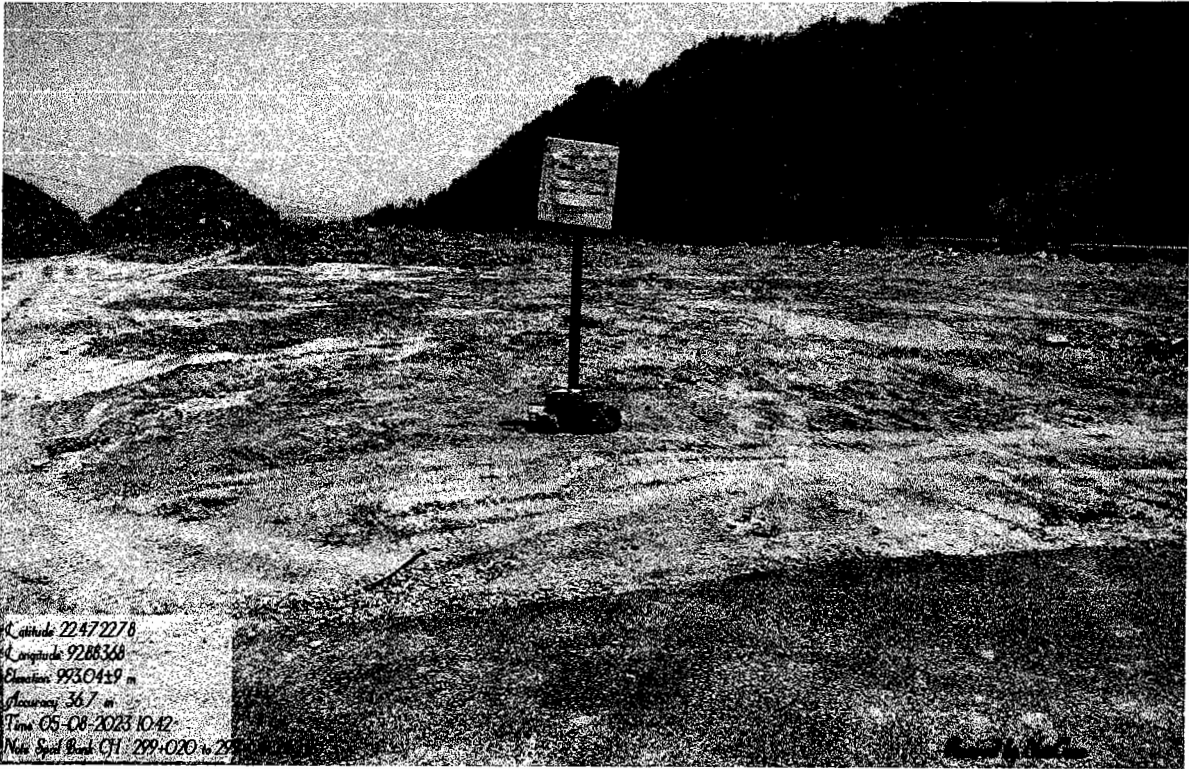
**Additional Spoil Bank – 295+250 to 295+270**



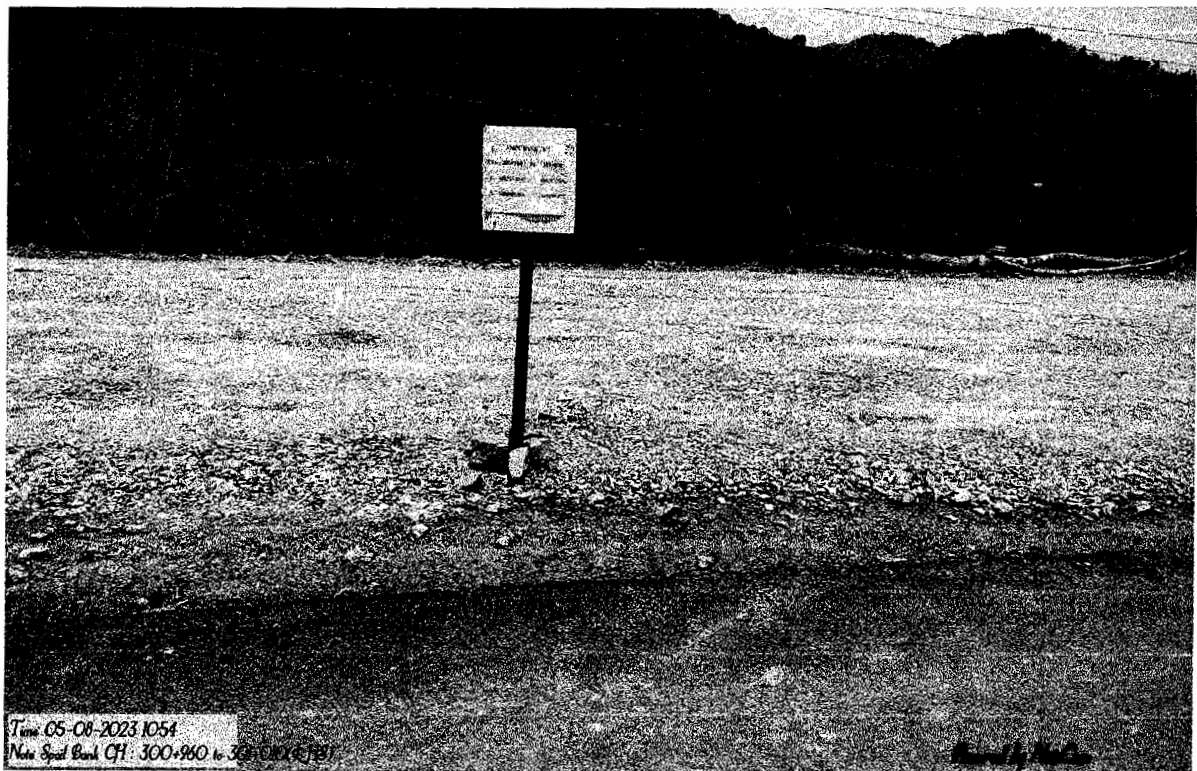
1200

75

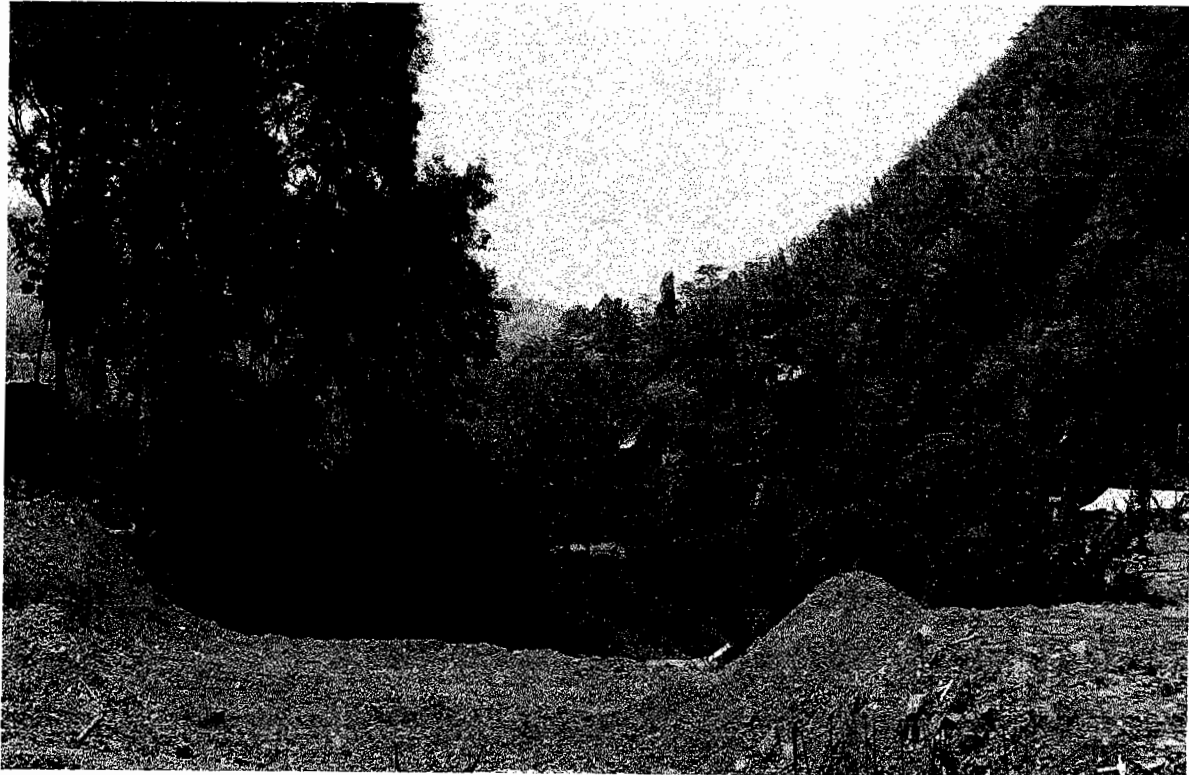
**Additional Spoil Bank – 299+020 to 299+080**



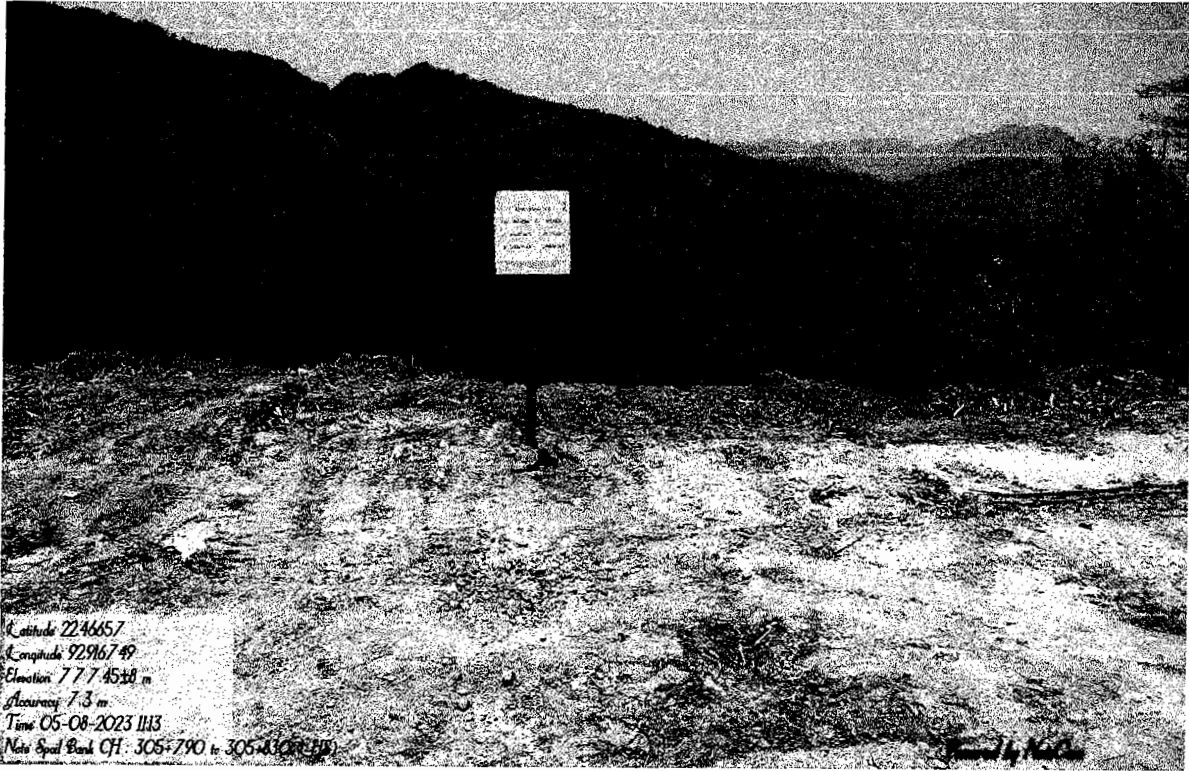
**Additional Spoil Bank – 300+960 to 301+010**



**Additional Spoil Bank – 301+770 to 301+820**



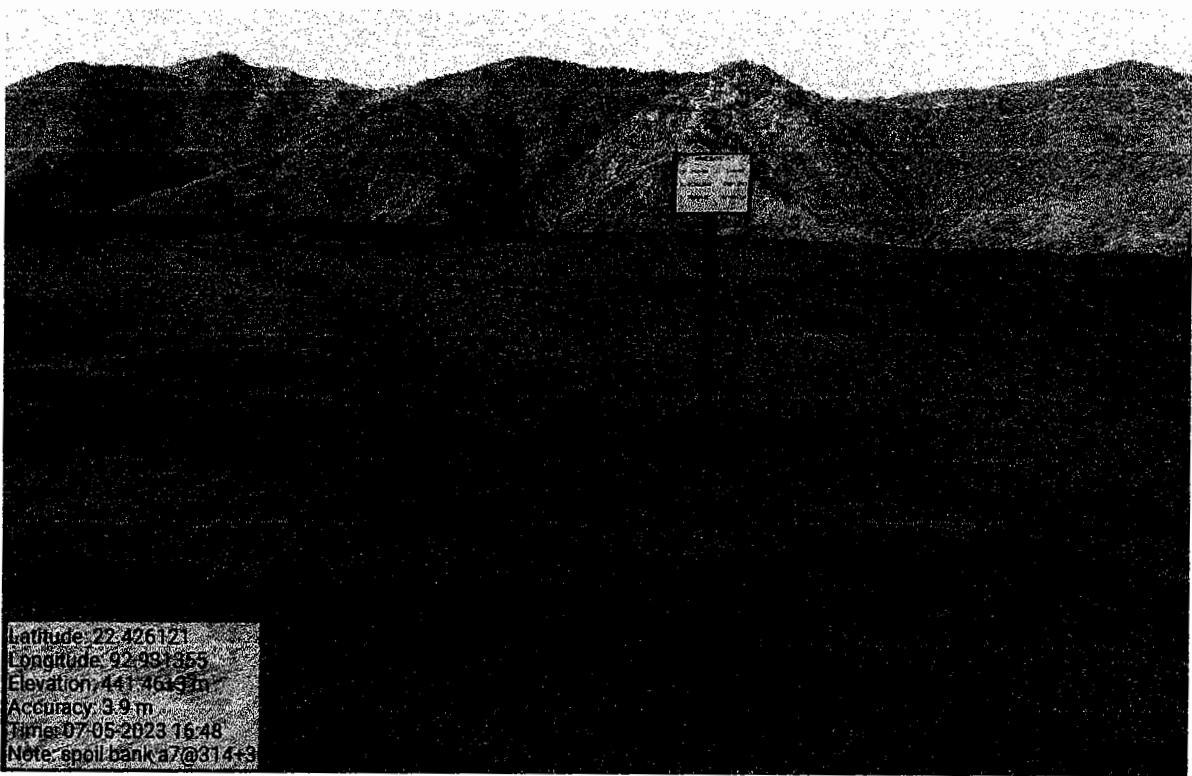
**Additional Spoil Bank – 305+790 to 305+830**



**Additional Spoil Bank – 307+220 to 307+280**



**Additional Spoil Bank – 314+300 to 314+400**



15/2  
81

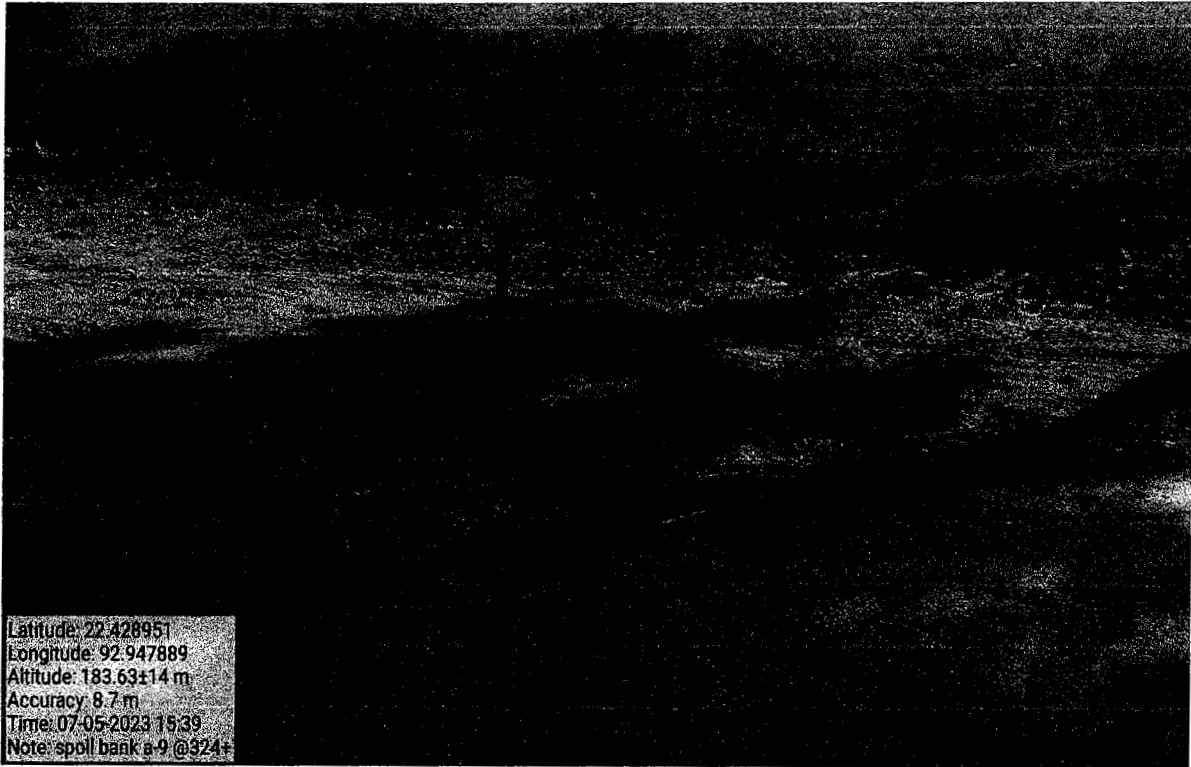
**Additional Spoil Bank – 314+990 to 315+020**



1917

82

**Additional Spoil Bank – 324+760 to 324+810**



Latitude: 22.428951  
Longitude: 92.947889  
Altitude: 183.63±14 m  
Accuracy: 8.7 m  
Time: 07-05-2023 15:39  
Note: spoil bank a-9 @324+



Latitude: 22.41976  
Longitude: 92.946045  
Elevation: 243.2±8 m  
Accuracy: 4.8 m  
Time: 30-04-2023 08:34  
Note: Dumping yard GH

Powered by NoteCam

10/17  
83

**Additional Spoil Bank – 329+950 to 330+020**



1.2/2

84

**Additional Spoil Bank – 332+820 to 332+850**



# Package-8

## SPOIL BANK DETAILS

Project: Widening and Up-gradation to 2 lane with paved shoulder Configuration and geometric improvements from Km 339,000 to Km 380,000 (Package-8) on Aizawl-Tuipang Section of NH-54 in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA Loan Assistance




Contract Package - 8

Details of Construction of Spoil Banks

| Sl No. | Description   | Used Quantity (M3) | Remarks |
|--------|---|--------------------|---------|
| 1      | Approx Excavation Quantities (Cum) as per DPR                   | 1169031            |         |
|        | Total Excavation Quantities (Cum) as per Site                   | 1277330            |         |
| 2      | Quantity used in Embankment/Sub Grade/Shoulder                  | 346579             |         |
| 3      | Quantity used in Gravity Wall/ RE Wall Back Filling             | 96000              |         |
| 4      | Quantity used in Boulder and Aggregate from Hardrock Excavation | 50000              |         |
| 5      | Approx Filling Quantity in Spoil Bank                           | 784751             |         |

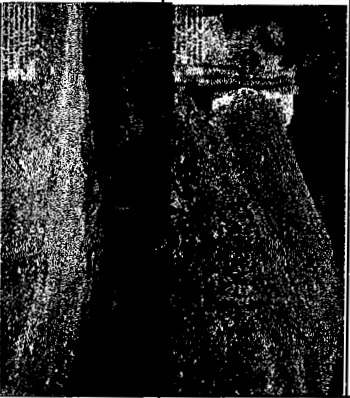
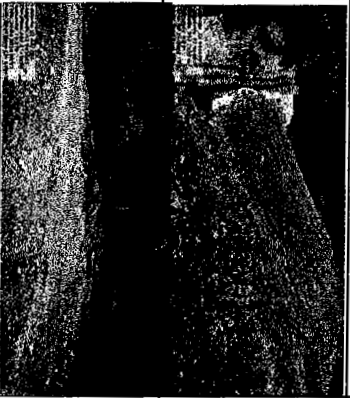
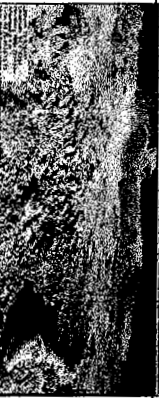
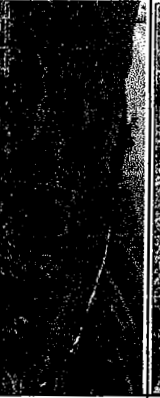



STATUS OF SPOIL BANKS

DATE: 30.04.2023

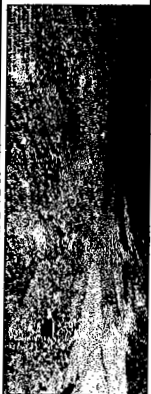


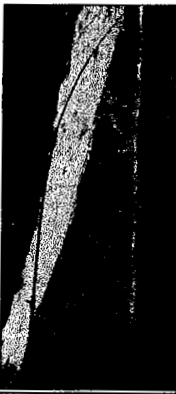


| Sl. No | Design Chainage (km) |         | CO-ORDINATE |             |             |             | Approx Quantity (Cum) | Status of Protection work | Photo Reference   | Remarks |
|--------|----------------------|---------|-------------|-------------|-------------|-------------|-----------------------|---------------------------|---|---------|
|        | From                 | To      | Start       |             | End         |             |                       |                           |   |         |
|        |                      |         | Easting     | Northing    | Easting     | Northing    |                       |                           |   |         |
| 1      | 335+630              | 335+680 | 495743.4074 | 2483448.961 | 495800.7369 | 2483380.487 | 40230                 | Gabion wall in progress   |  |         |
| 2      | 336+640              | 336+750 | 496303.755  | 2483520.837 | 496335.3727 | 2483625.772 | 90460                 | Gabion wall in progress   |  |         |
| 3      | 337+080              | 337+280 | 496449.5591 | 2483429.745 | 496407.6127 | 2483248.227 | 9735                  | Gabion wall Complete      |  |         |

86

13/7

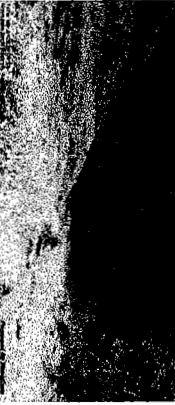


| Sl. No | Design Chainage (Km) |         | CO-ORDINATE |              |             |             | Approx Quantity (Cum) | Status of Protection work | Photo Reference  | Remarks   |
|--------|----------------------|---------|-------------|--------------|-------------|-------------|-----------------------|---------------------------|--|---|
|        | From                 | To      | Start       |              | End         |             |                       |                           |  |   |
|        |                      |         | Easting     | Northing     | Easting     | Northing    |                       |                           |  |   |
| 4      | 339+730              | 339+795 | 496449.5591 | 2483429.7452 | 496407.6127 | 2483248.227 | 3587                  | Gabion wall Complete      |  |   |
| 5      | 340+380              | 340+450 | 496219.242  | 2481822.17   | 496243.237  | 2481761.964 | 25310                 | Gabion wall Start Soon    |  | This location has been proposed instead of Spoil Bank at km 346+000 which has been damaged due to natural Calamity. |
| 6      | 342+660              | 342+740 | 486823.568  | 2504140.827  | 486854.07   | 2504097.53  | 28940                 | Gabion wall in progress   |   |   |
| 7      | 348+480              | 348+580 | 500478.0285 | 2478593.846  | 500450.883  | 2478515.618 | 94500                 | Gabion Wall Complete      |   |   |
| 8      | 352+800              | 352+880 | 502605.1743 | 2476791.909  | 502665.0799 | 2476739.391 | 26870.000             | Gabion Wall Complete      |   |   |
| 9      | 353+730              | 353+830 | 503303.7735 | 2476505.874  | 503348.8717 | 2476417.36  | 29650.000             | Gabion Wall Complete      |   |   |
| 10     | 354+400              | 354+500 | 503606.7785 | 2475917.065  | 503637.4408 | 2475823.37  | 90320                 | Gabion wall Start Soon    |   |   |

28  
13/19

| Sl. No   | Design Chainage (Km) |         | CO-ORDINATE |             |             |             | Approx Quantity (Cum) | Status of Protection Work | Photo Reference   | Remarks |
|--|----------------------|---------|-------------|-------------|-------------|-------------|-----------------------|---------------------------|---|---------|
|  | From                 | To      | Start       |             | End         |             |                       |                           |   |         |
|  |                      |         | Easting     | Northing    | Easting     | Northing    |                       |                           |   |         |
| 11   | 355+475              | 355+630 | 503500.4157 | 2475350.295 | 503428.1263 | 2475312.371 | 98287                 | Gablon Wall Complete      |  |         |
| 12   | 359+450              | 359+550 | 504345.1055 | 2473232.802 | 504386.0706 | 2473143.017 | 45690                 | Gablon Wall Complete      |   |         |
| 13   | 369+390              | 369+490 | 502307.035  | 2468491.244 | 502145.501  | 2468454.592 | 59027                 | Gablon wall Complete      |    |         |
| 14   | 372+550              | 372+650 | 502596.903  | 2467012.898 | 502691.821  | 2467036.449 | 49540                 | Gablon wall Start Soon    |    |         |
| ADDITIONAL SPOIL BANKS ARRANGED BY BIPL WITH NOC OF LAND OWNER |                      |         |             |             |             |             |                       |                           |   |         |
| 1  | 344+600              | 345+050 | 498267.672  | 2479692.068 | 498443.168  | 2479361.259 | 22240                 |                           |    |         |
| 2  | 348+700              | 349+050 | 500536.165  | 2478508.697 | 500866.548  | 2478558.018 | 17650                 |                           |    |         |

89

1320

| Sl. No           | Design Chainage (Km) |         | CO-ORDINATE |             |            |             | Approx Quantity (Cum) | Status of Protection work   | Photo Reference | Remarks |
|------------------|----------------------|---------|-------------|-------------|------------|-------------|-----------------------|---|-----------------|---------|
|                  | From                 | To      | Start       |             | End        |             |                       |   |                 |         |
|                  |                      |         | Easting     | Northing    | Easting    | Northing    |                       |   |                 |         |
| 3                | 360+600              | 360+750 | 504897.787  | 2472330.4   | 504939.886 | 2472197.873 | 12340                 |   |                 |         |
| 4                | 363+100              | 363+500 | 504508.552  | 2470575.042 | 504281.159 | 2470459.81  | 18650                 |  |                 |         |
| 5                | 363+600              | 363+800 | 504295.68   | 2470361.62  | 504261.909 | 2470183.824 | 11870                 |    |                 |         |
| 6                | 370+250              | 370+350 | 501908.491  | 2468202.505 | 502002.668 | 2468192.55  | 9855                  |    |                 |         |
| Total Quantity = |                      |         |             |             |            |             | 784751.000            |   |                 |         |

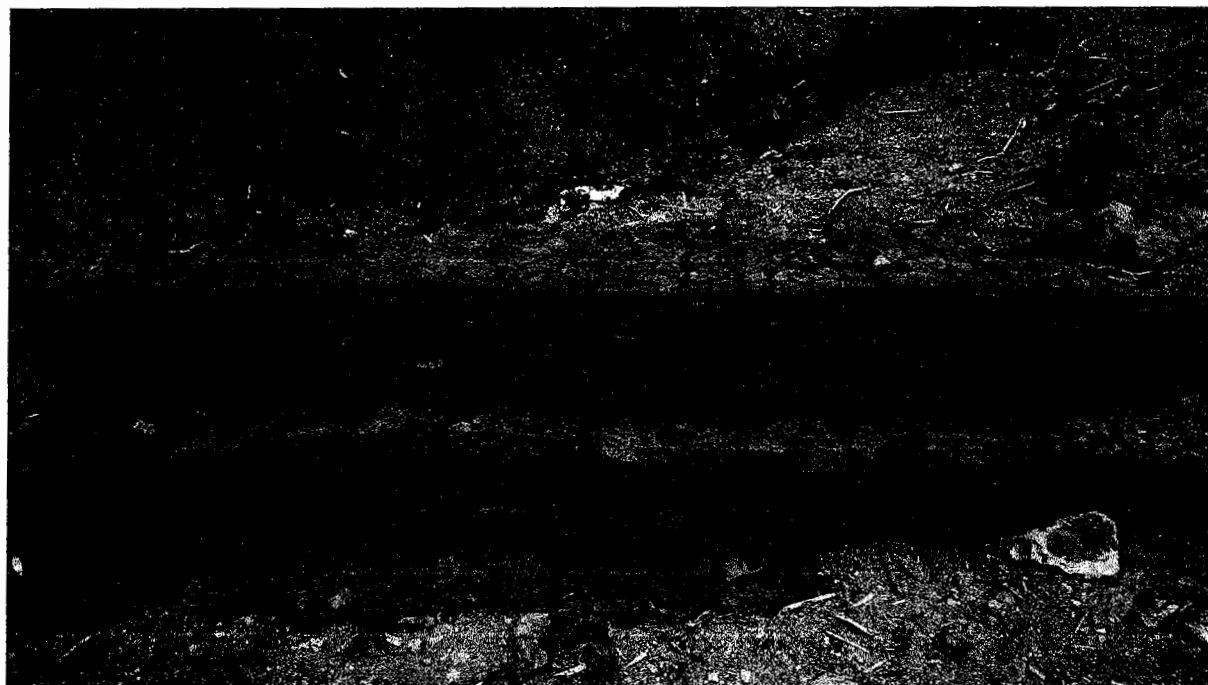
Note : (1) Total nos. of spoil banks as per CA =  
 (2) Nos. of additional spoil banks =

14  
6

(90)  
1321

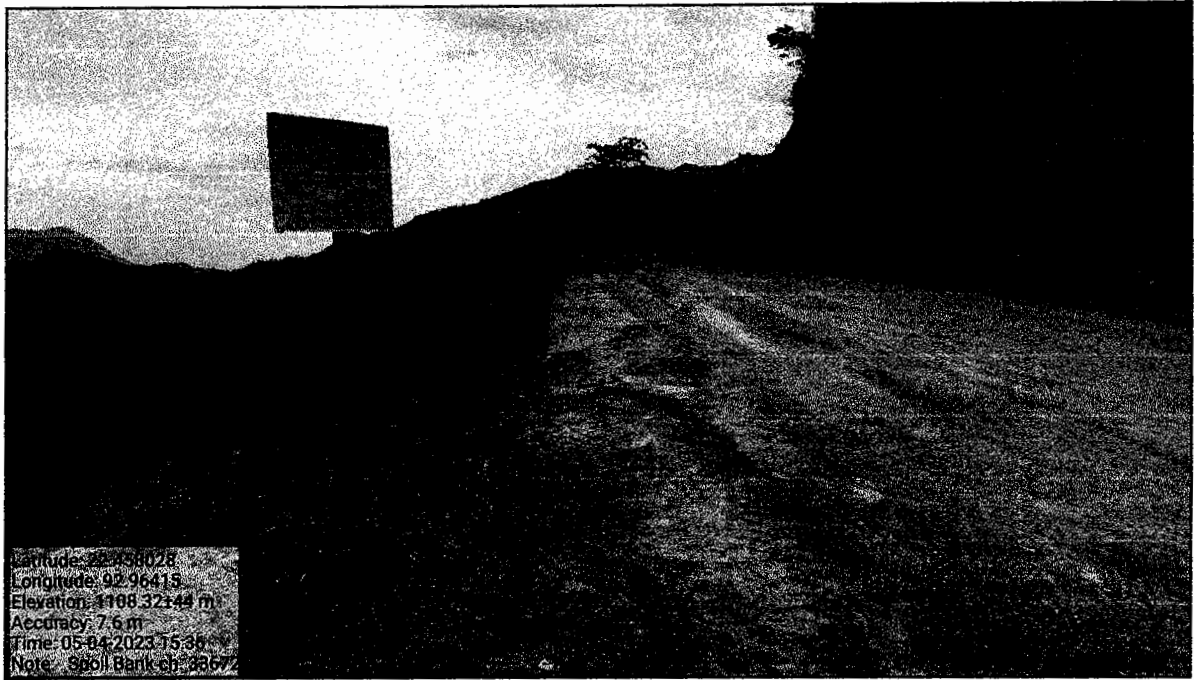


**Spoil Bank-1 Km 335+655 (Road Level Surface)**



**Spoil Bank-1 Km 335+655 (Bottom Protection in Progress)**

(91)  
1322



Latitude: 22.338028  
Longitude: 92.96415  
Elevation: 1108.32144 m  
Accuracy: 7.6 m  
Time: 05-04-2023 15:38  
Note: Spoil Bank ch: 2267

**Spoil Bank- 2 km 336+695(Road Level Surface)**



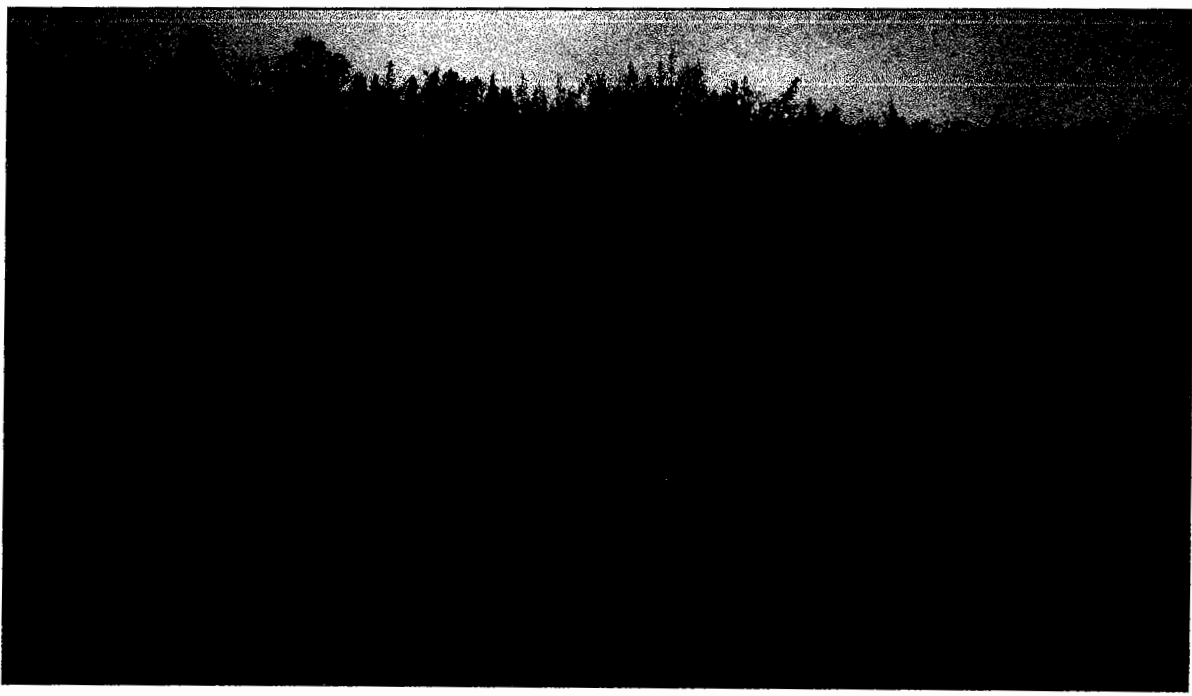
**Spoil Bank- 2 km 336+695(Bottom protection)**

92  
1323



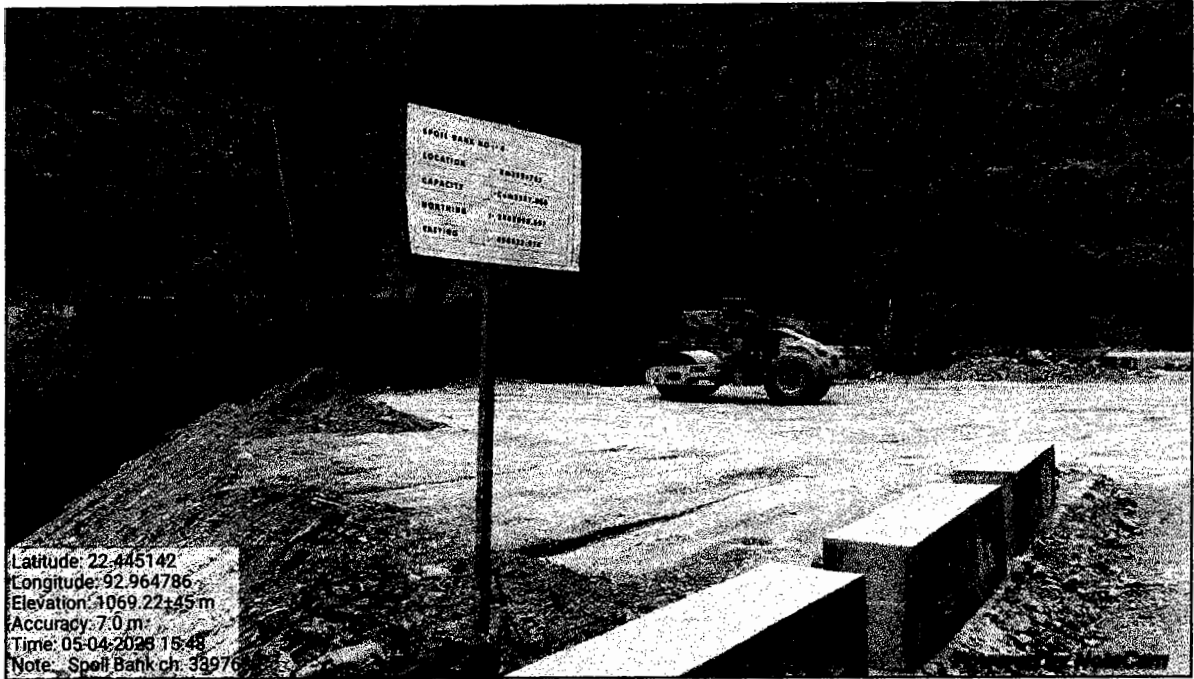
Latitude: 27.456991  
Longitude: 102.965105  
Elevation: 1071.52435 m  
Accuracy: 1.5 m  
Time: 2023-10-23 15:41  
Note: Spoil Bank Ch. 33716

**Spoil Bank- 3 km 337+180(Road Level Surface)**

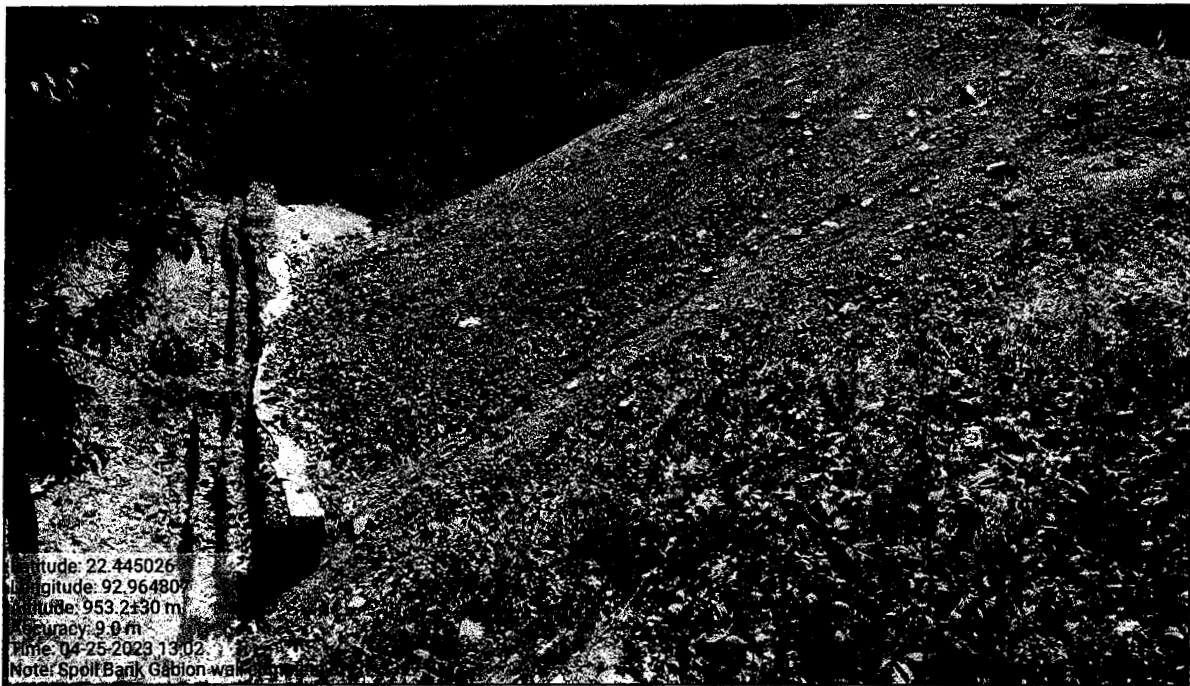


**Spoil Bank- 3 km 337+180 (Bottom Protection)**

93  
1324

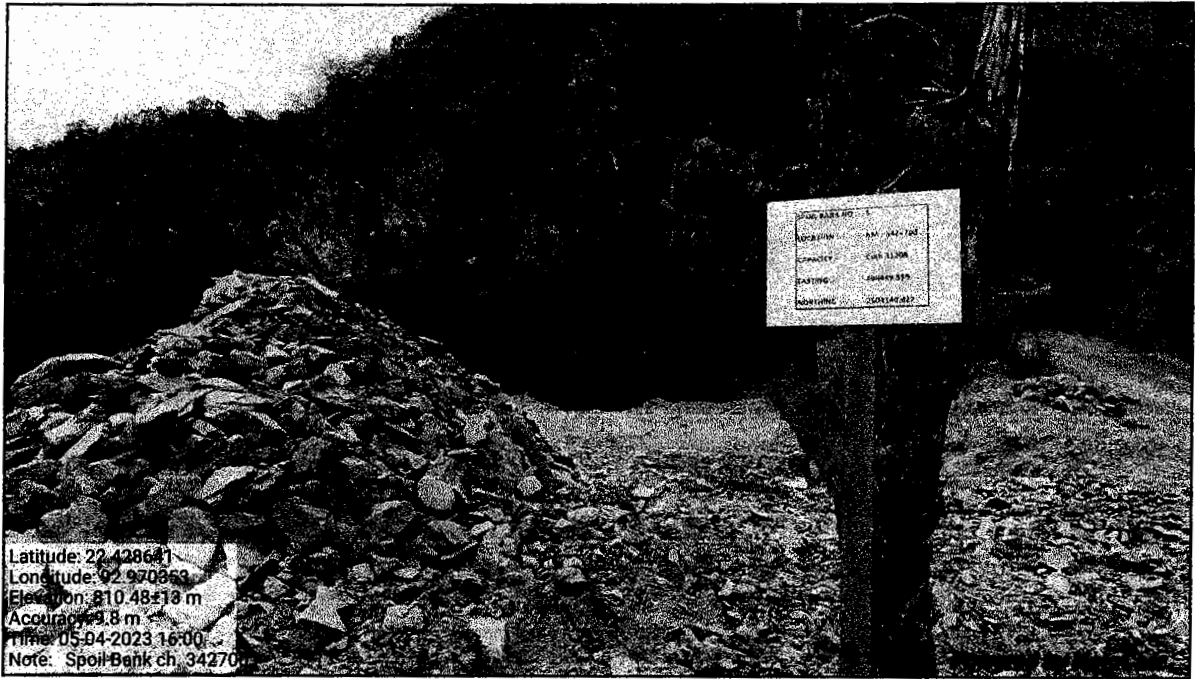


**Spoil Bank- km 339+762 (Road Level Surface)**

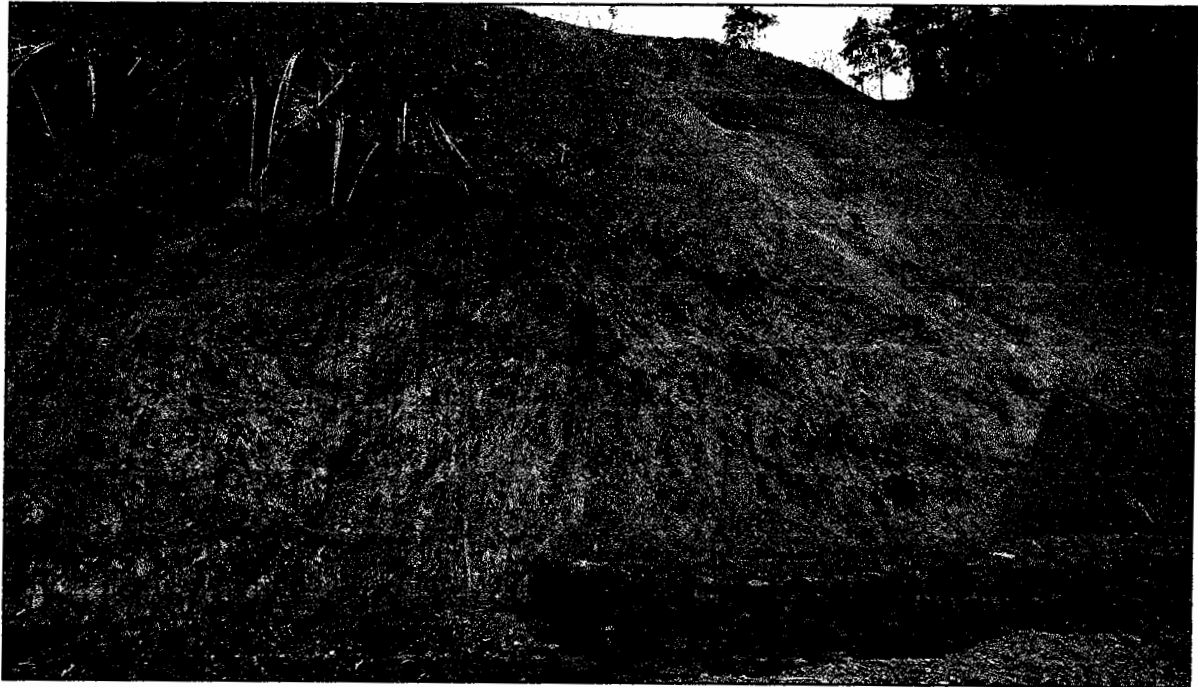


**Spoil Bank- km 339+762 (Bottom Protection)**

(94)  
1325

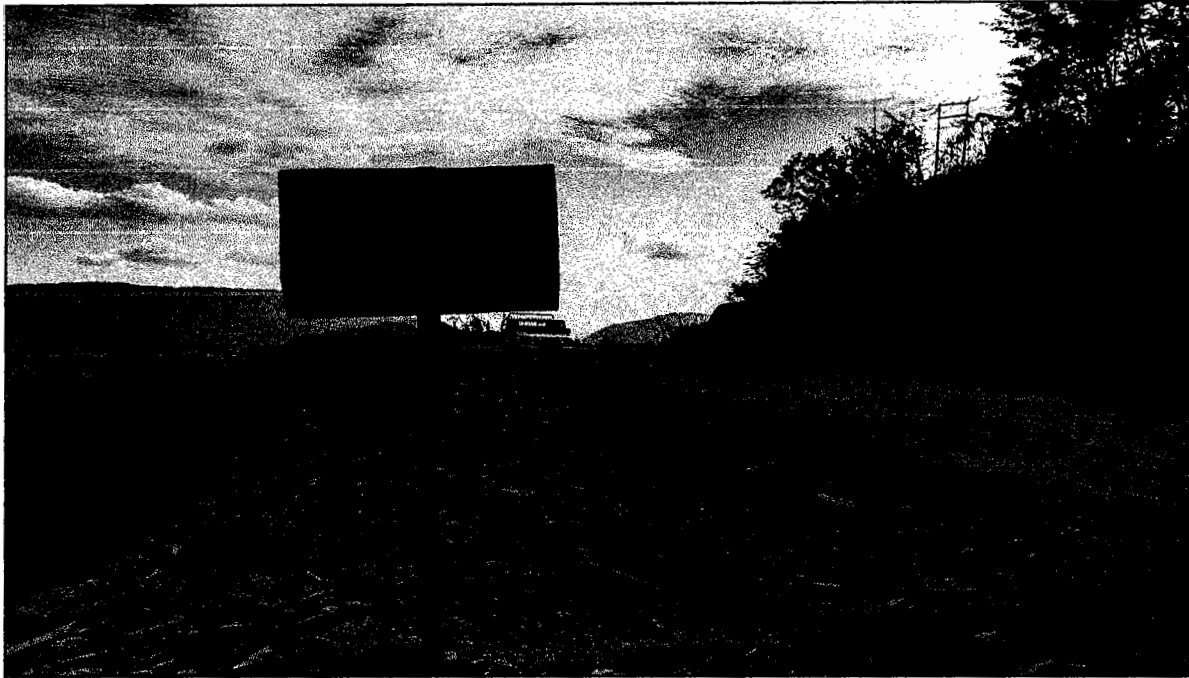


**Spoil Bank-5 km 342+700 (Road Level Surface)**

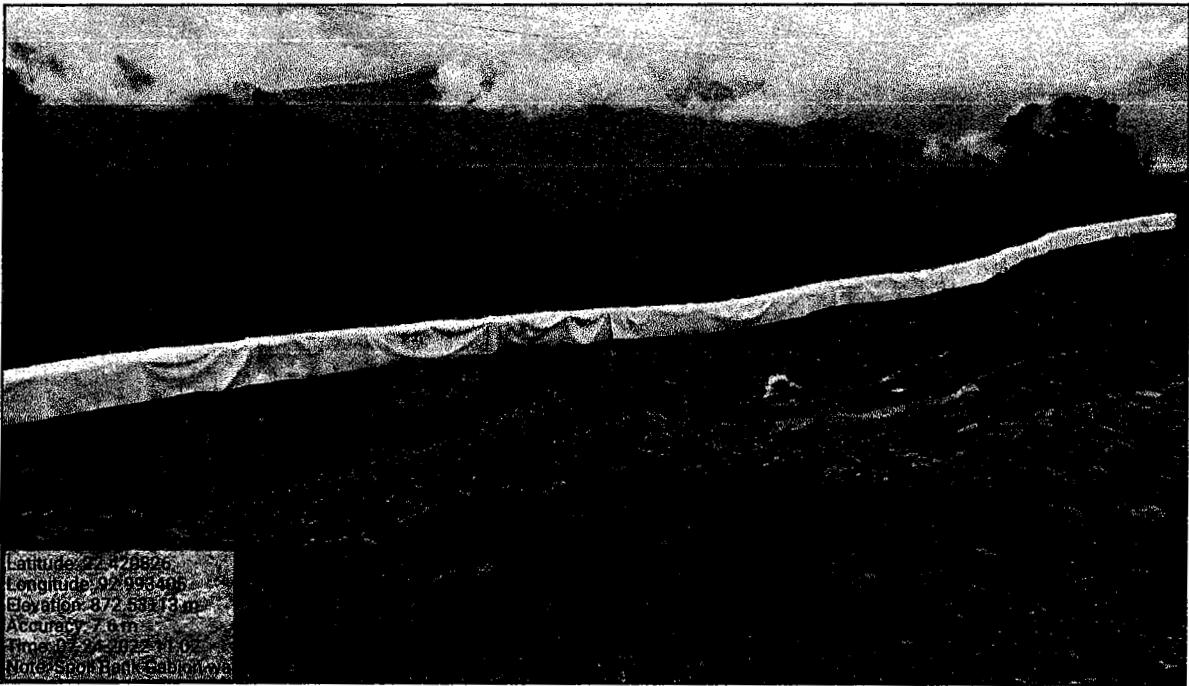


**Spoil Bank-5 km 342+700 (Bottom Protection in Progress)**

95  
1326

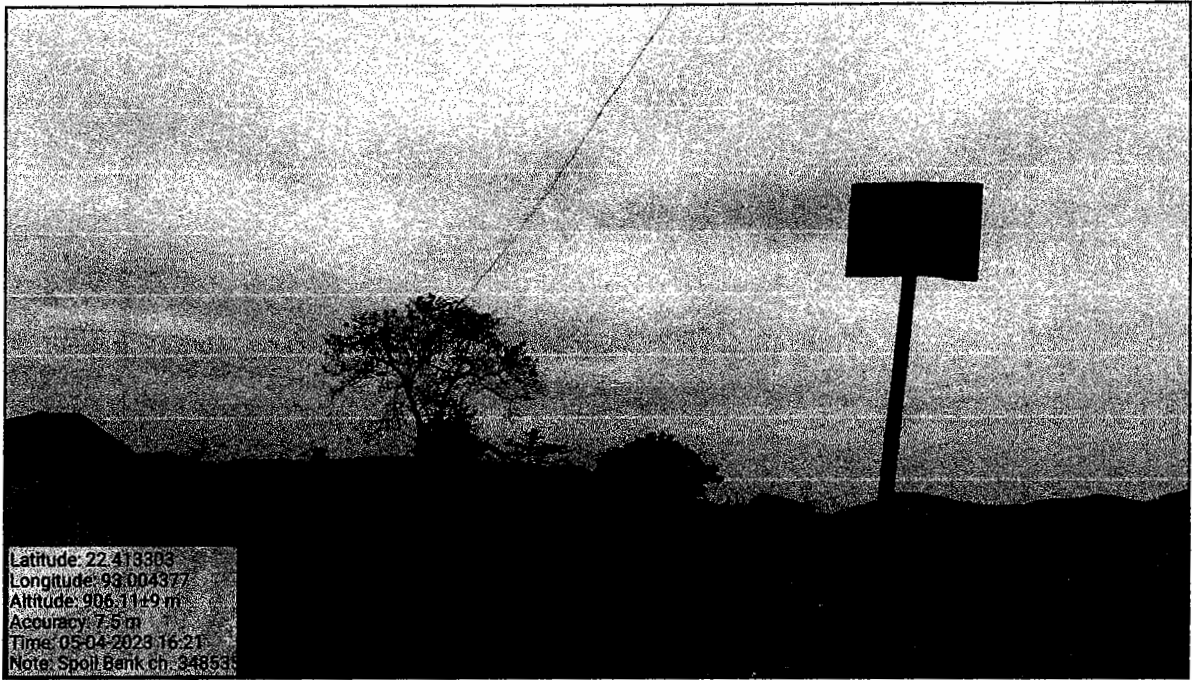


**Spoil Bank- 6 km 346+080 (Road Level Surface)**



**Spoil Bank- 7 km 346+080 (Bottom Protection)**

98  
1327



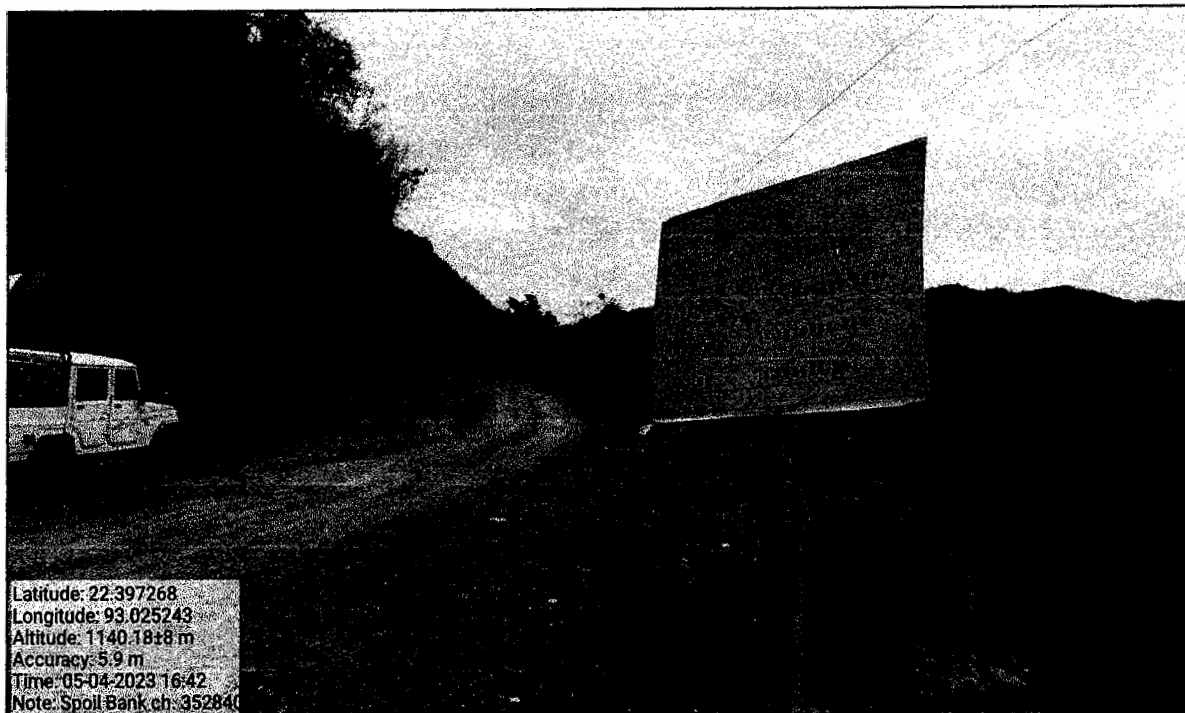
Latitude: 22.413803  
Longitude: 93.004377  
Altitude: 906.1149 m  
Accuracy: 7.5 m  
Time: 05-04-2023 16:21  
Note: Spoil Bank Ch. 348530

**Spoil Bank- 7 km 348+530 (Road Level Surface)**



**Spoil Bank- 7 km 348+530 (Bottom Protection)**

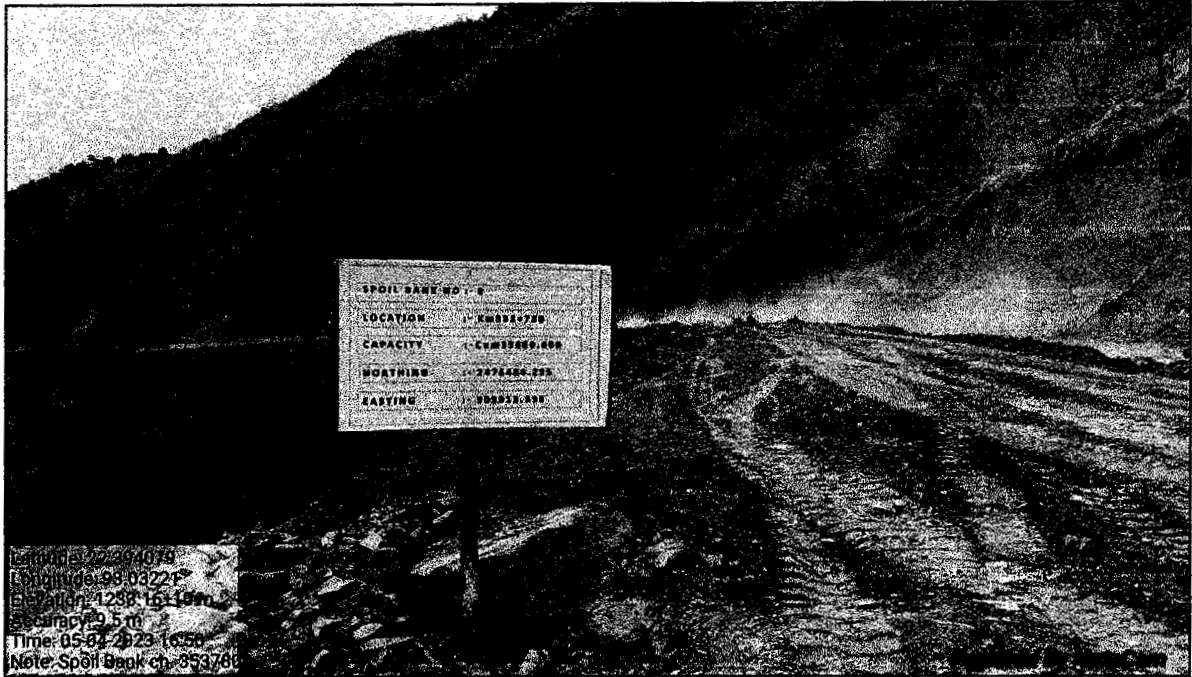
97  
1328



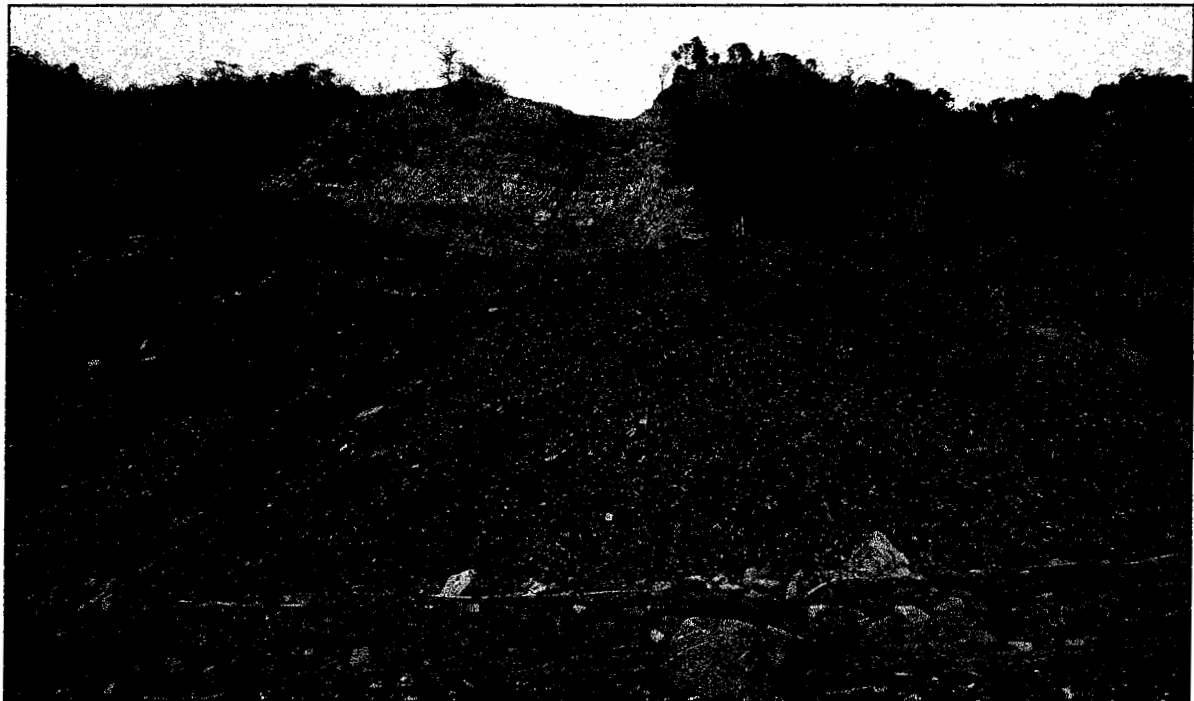
**Spoil Bank- 8 km 352+840 (Road Level Surface)**



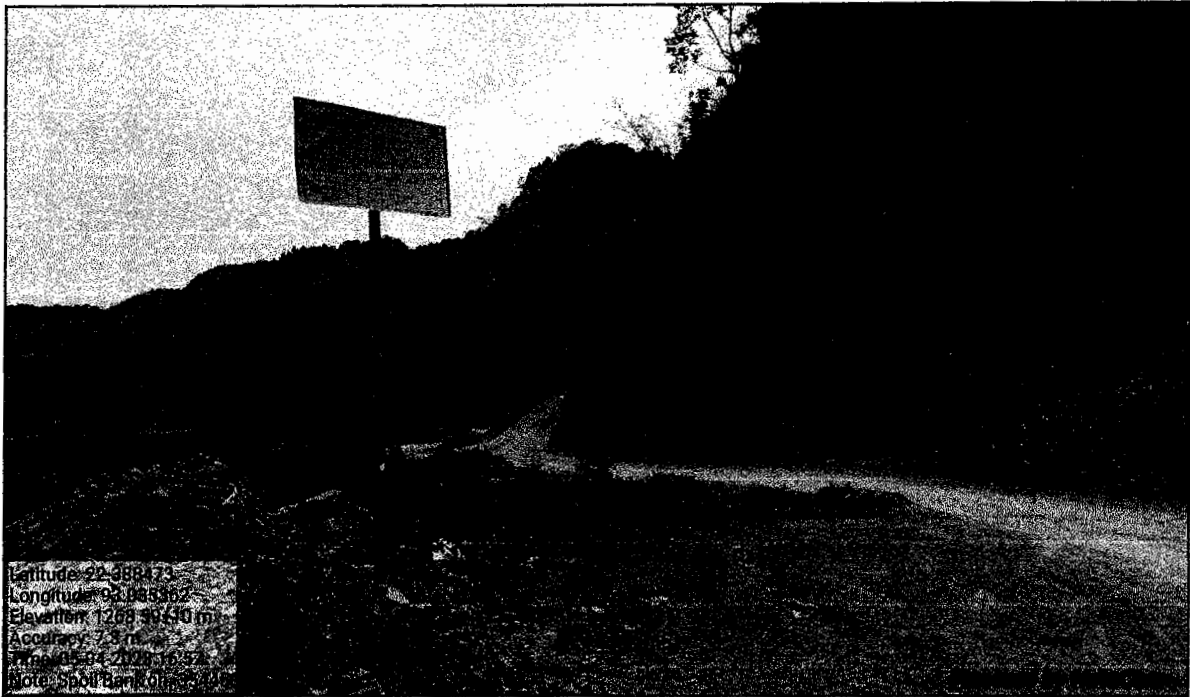
**Spoil Bank- 8 km 352+840 (Bottom Protection)**



**Spoil Bank-9 km 353+780 (Road Level Surface)**



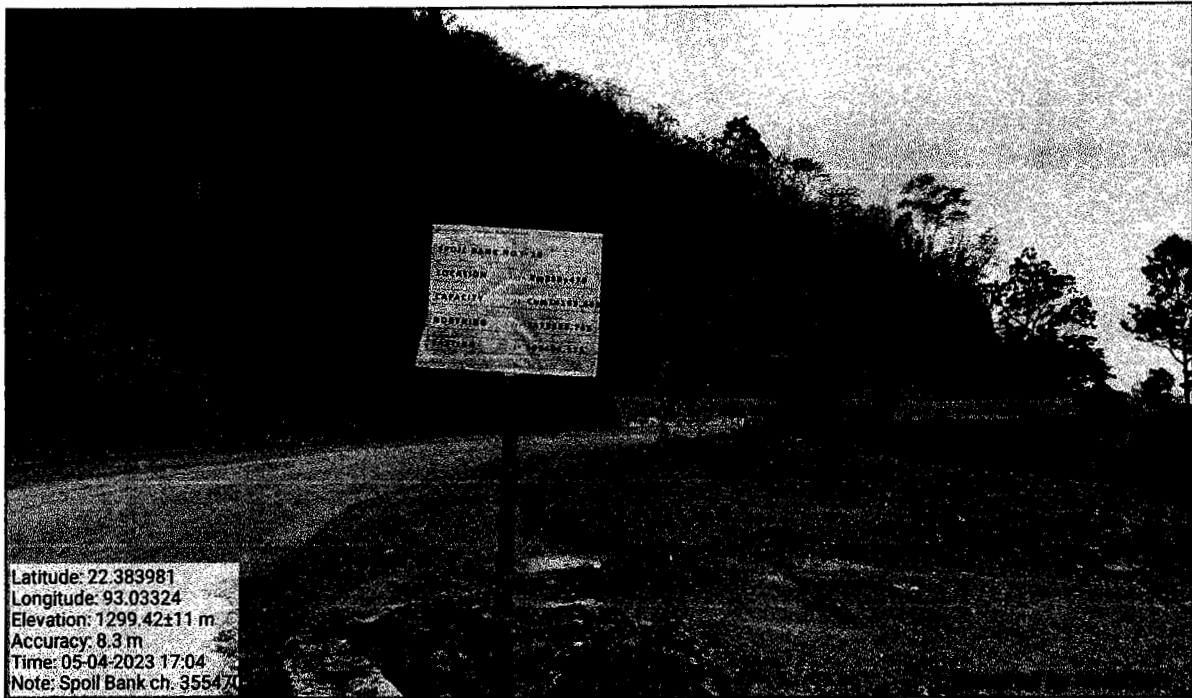
**Spoil Bank-9 km 353+780 (Bottom Protection)**



**Spoil Bank-10 km 354+450 (Road Level Surface)**



**Spoil Bank-10 km 354+450 (Bottom Protection Start Soon)**



**Spoil Bank-11 km 355+552 (Road Level Surface)**



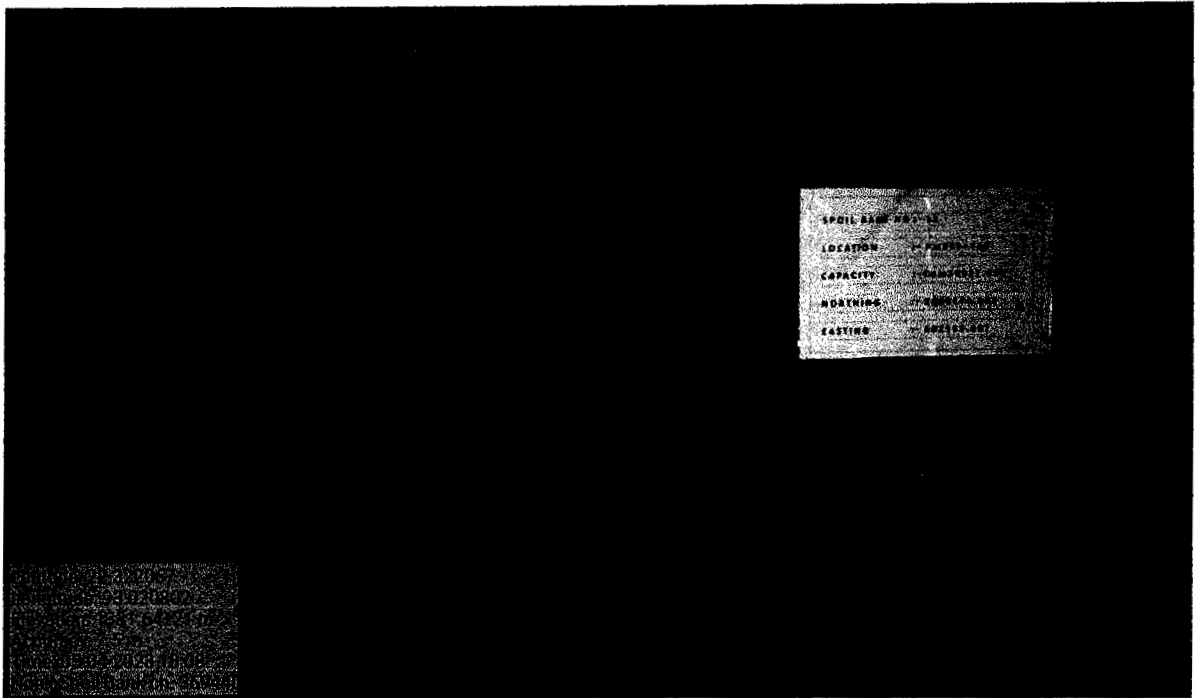
**Spoil Bank-11 km 355+552 (Bottom Protection)**



**Spoil Bank-12 km 359+500 (Road Level Surface)**



**Spoil Bank-12 km 359+500 (Bottom Protection)**

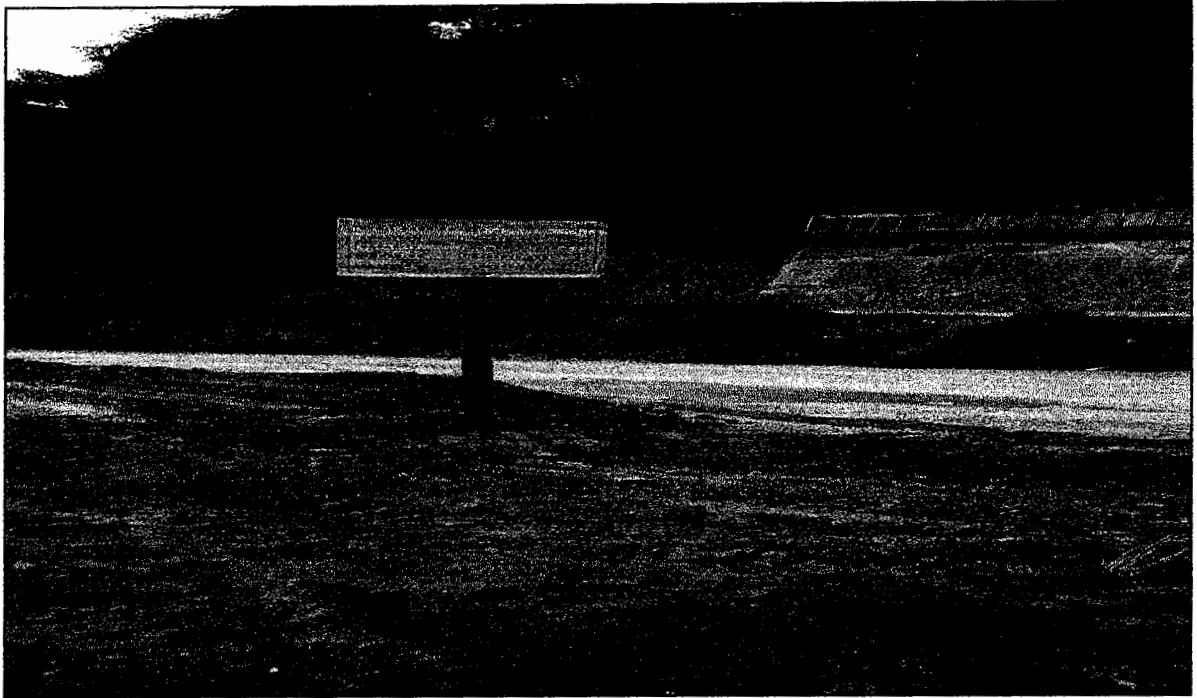


**Spoil Bank-13 km – 369+440 (Road Level Surface)**

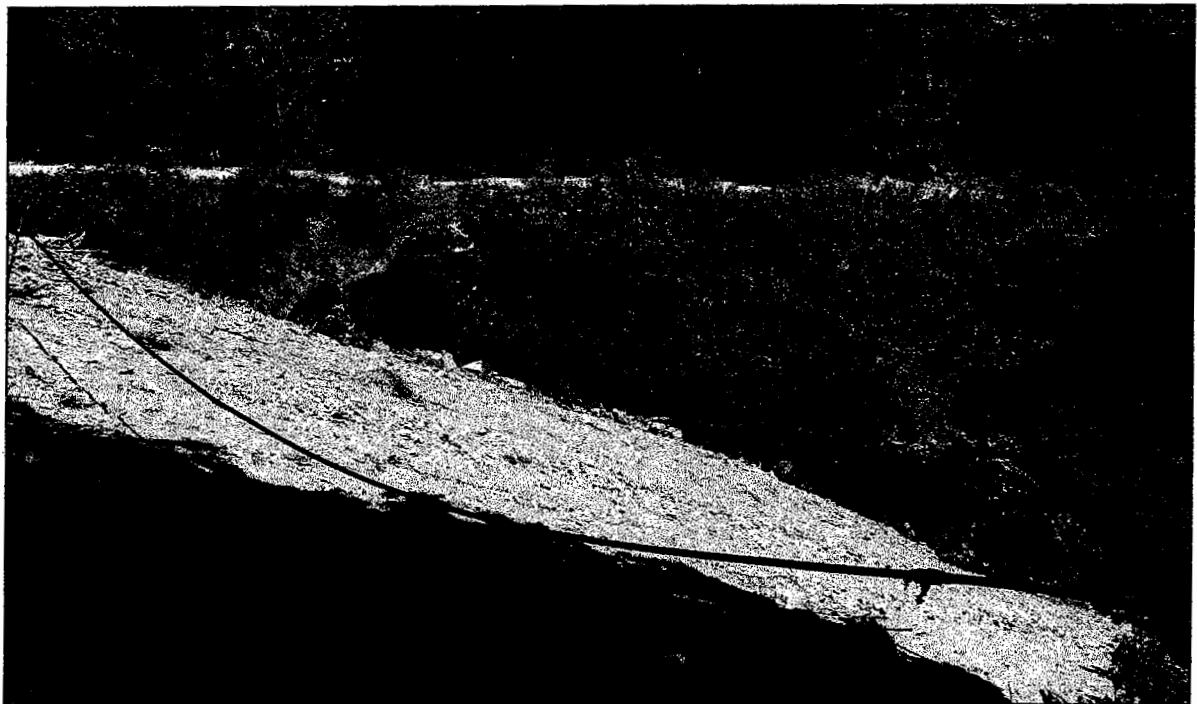


**Spoil Bank-13 km – 369+440 (Bottom Protection)**

103  
1334



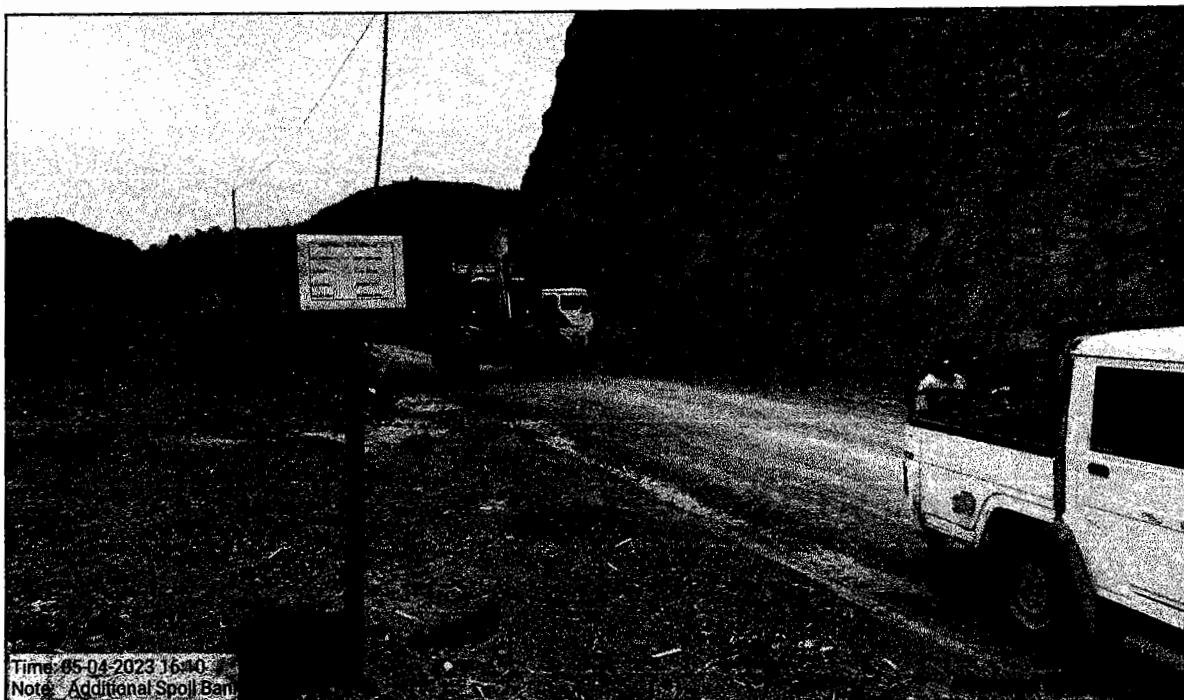
**Spoil Bank-14 km 372+600 (Road Level Surface)**



**Spoil Bank-14 km 372+600 (Bottom Protection Strat Soon)**

104  
1335

**Additional Spoil Bank Photographs**



Time: 05-04-2023 16:40  
Note: Additional Spoil Bank

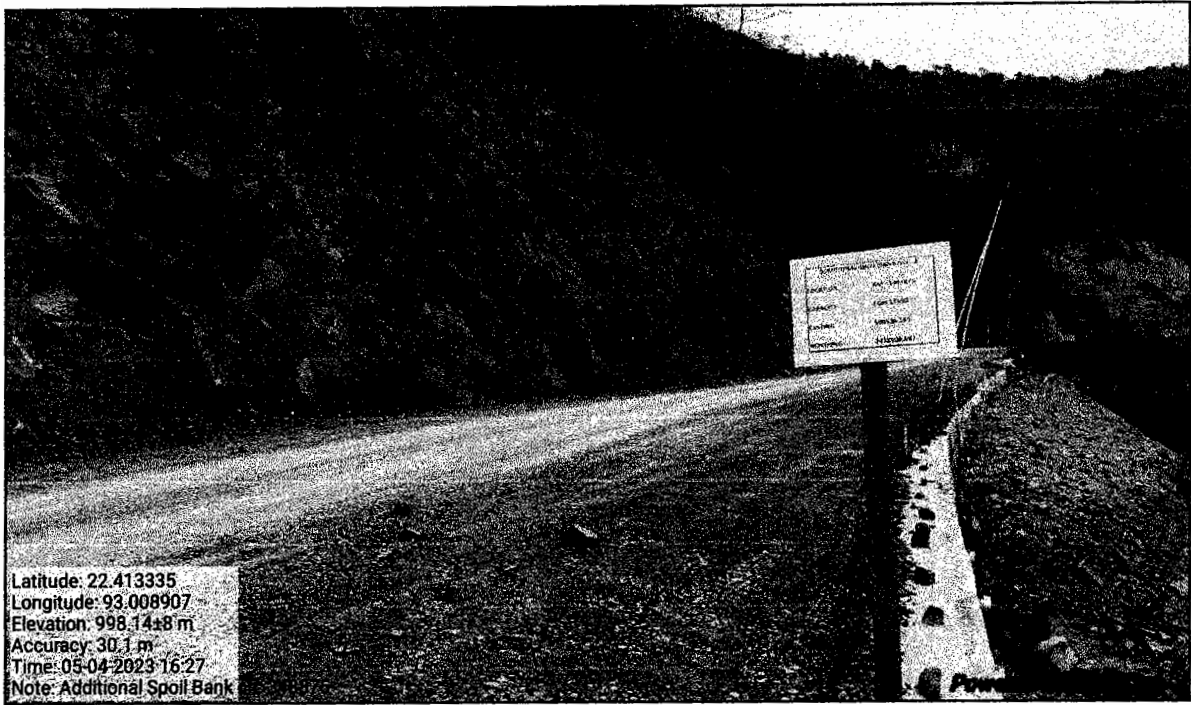
**Additional Spoil Bank-A1 km-344+825 (Road Level Surface)**



Latitude: 22.421513  
Longitude: 92.984986  
Elevation: 673.51224 m  
Accuracy: 13.9 m  
Time: 30-04-2023 10:13  
Note: Non Spoil Bank @ km-344+825 PKG-09

**Additional Spoil Bank-A1 km-344+825 (Bottom Level Surface)**

105  
1336



Latitude: 22.413335  
Longitude: 93.008907  
Elevation: 998.14±8 m  
Accuracy: 30.1 m  
Time: 05-04-2023 16:27  
Note: Additional Spoil Bank

**Additional Spoil Bank-A2 km-348+875 (Road Level Surface)**



Latitude: 22.413395  
Longitude: 93.008968  
Elevation: 972.83±16 m  
Accuracy: 1±2 m  
Time: 04-30-2023 09:20  
Note: Additional Spoil Bank ch-348+875

**Additional Spoil Bank-A2 km-348+875 (Bottom Level Surface)**

106  
1337



Latitude: 22.355973  
Longitude: 93.047672  
Elevation: 1337.57±9 m  
Accuracy: 9.9 m  
Time: 05-04-2023 17:20  
Note: Additional Spoil Bank ch. 360675

**Additional Spoil Bank -A3 - km-360+675 (Road Level Surface)**



Time: 04-30-2023 09:55  
Note: Non Spoil Bank ch. 360675

Powered by Moticam

**Additional Spoil Bank -A3 - km-360+675 (Bottom Level Surface)**

107  
1338



**Additional Spoil Bank -A4 km- 363+300 (Road Level Surface)**



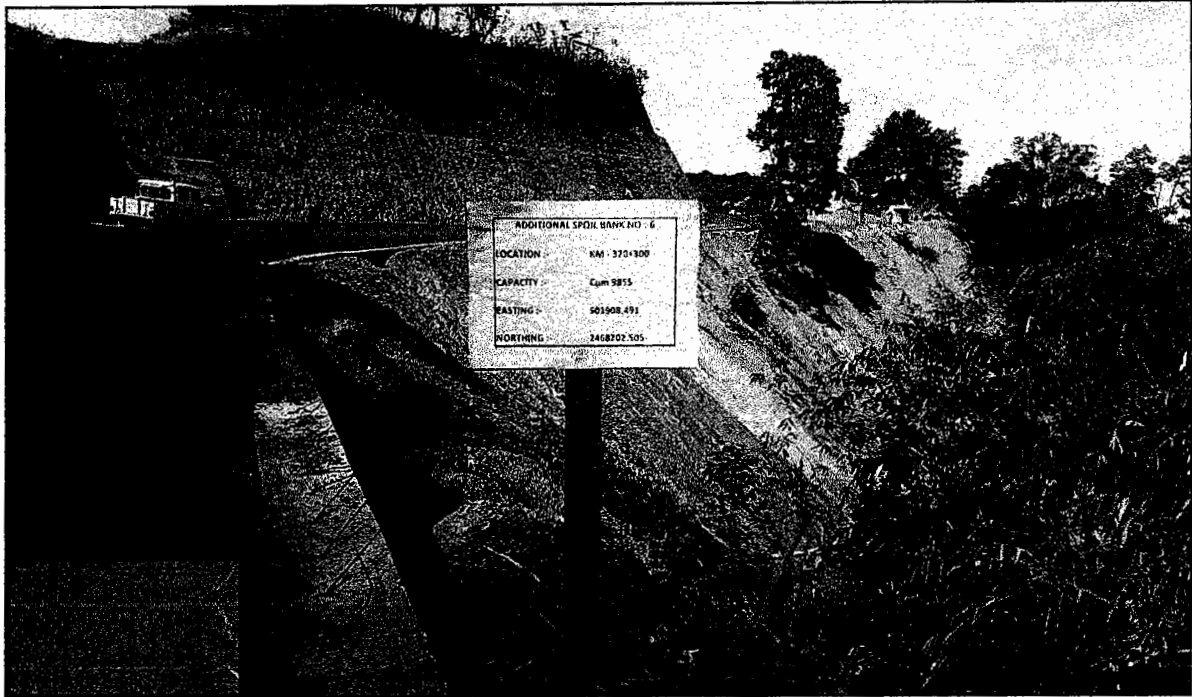
**Additional Spoil Bank -A4 km- 363+300 (Bottom Level Surface)**



**Additional Spoil Bank - A5 km-363+700 (Road Level Surface)**



**Additional Spoil Bank - A5 km-363+700 (Bottom Level Surface)**



**Additional Spoil Bank -A6 Km – 370+300 (Road Level Surface)**



Latitude: 22.41197  
Longitude: 93.21942  
Elevation: 1198.95±13 m  
Accuracy: 9.4 m  
Time: 04-30-2023 10:20  
Note: New Spoil Bank # 3

**Additional Spoil Bank -A6 Km – 370+300 (Bottom Level Surface)**

(110) 1541

# Lawngtlai Bypass

## SPOIL BANK DETAILS

111





1342

Project: Construction of Lawngtlai Bypass (Section-3) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode, with Japan International Cooperation Agency (JICA) loan assistance

Contract Package - Lawngtlai Bypass

**Details of Construction of Spoil Banks**

| Sl No. | Description                                     | Used Quantity (M3) | Remarks |
|--------|---|--------------------|---------|
| 1      | Approx Quantity of Excavation                   | 274200             |         |
| 2      | Quantity used in Embankment/Sub Grade/ Shoulder | 18200              |         |
| 3      | Approx Quantity in Spoil Bank                   | 256000             |         |

| Sl. No | Design Chainage (Km)  |       | CO-ORDINATE    |             |            |             | Approx Quantity (Cum) | Status of Protection work                | Photo Reference   | Remarks |
|--------|-----------------------|-------|----------------|-------------|------------|-------------|-----------------------|--|---|---------|
|        | From                  | To    | Start          |             | End        |             |                       |  |   |         |
|        |                       |       | Easting        | Northing    | Easting    | Northing    |                       |  |   |         |
| 1      | 0+380                 | 0+430 | 488485.606     | 2490169.667 | 488474.356 | 2490196.944 | 18000                 | Gabion Work in Progress                  |    |         |
| 2      | 0+580                 | 0+780 | 488485.325     | 2490106.518 | 488523.584 | 2490003.89  | 42000                 | Gabion Work Completed                    |   |         |
| 3      | 1+500                 | 1+550 | 488332.98      | 2489609.785 | 488332.73  | 2489609.848 | 55000                 | Gabion Work Completed                    |  |         |
| 4      | 2+100                 | 2+150 | 488638.355     | 2489072.471 | 488611.348 | 2489167.703 | 8000                  | Gabion Work in Progress                  |  |         |
| 5      | Common dumping ground |       | 488413.131     | 2490483.866 | 488418.034 | 2490395.863 | 133000                | Identified dumping area(outside project) |   |         |
|        |                       |       | Total Quantity |             |            |             | 256000                |  |   |         |

DATE: 30.04.2023

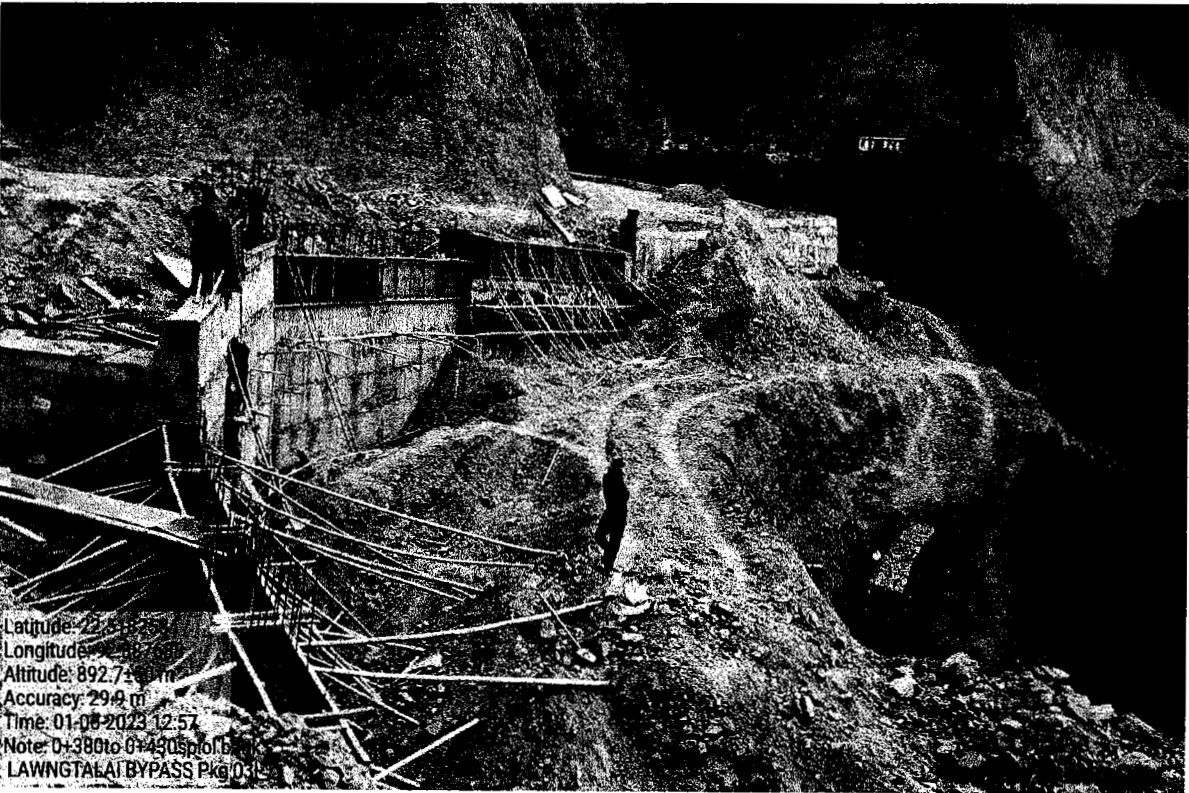
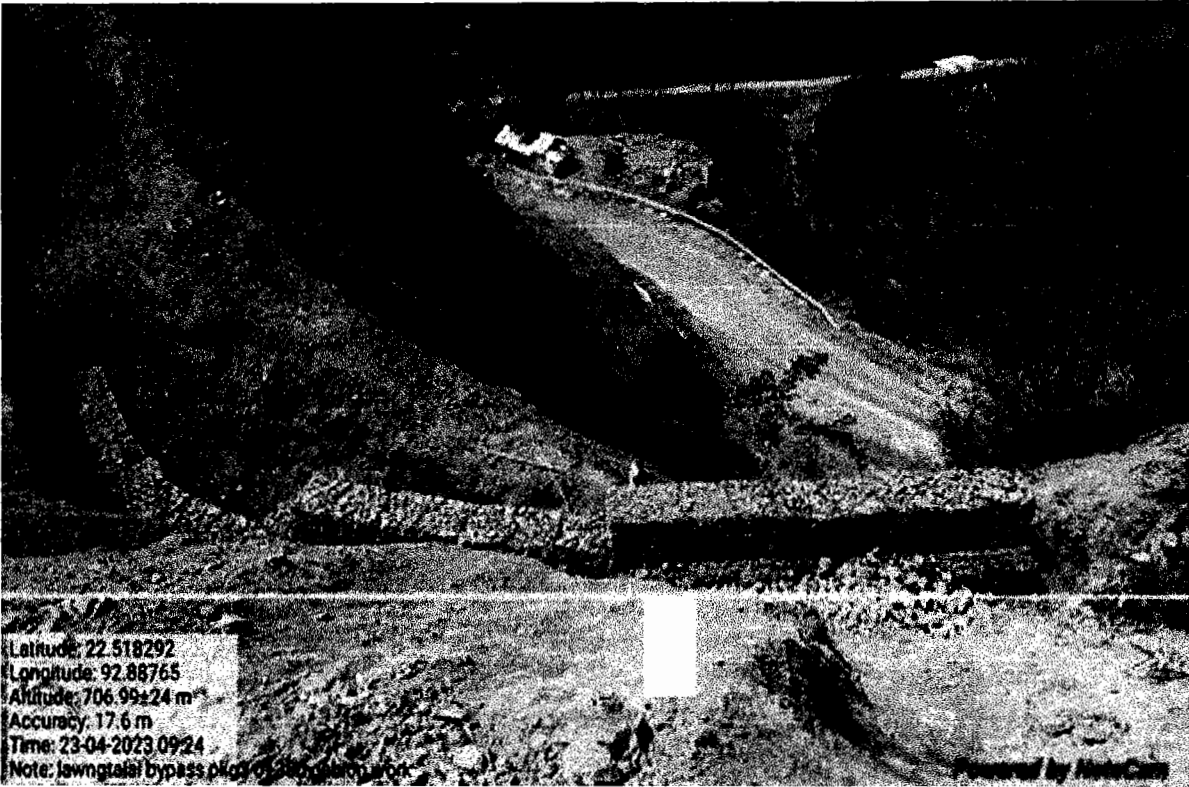
STATUS OF SPOIL BANKS (All Additional Spoil Banks)

Note: As per CA, Spoil Banks = NH

(112)

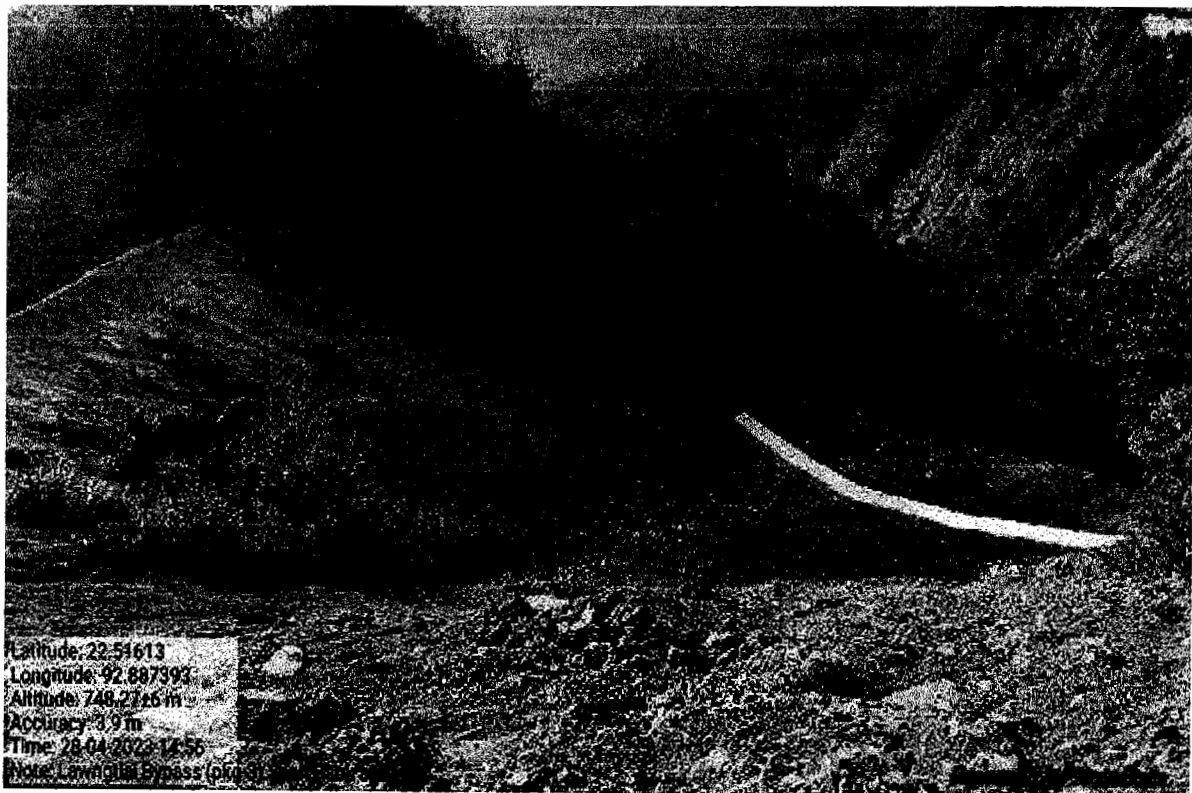
1343

**Additional Spoil Bank – 0+380 to 0+430**



113  
1344

**Additional Spoil Bank – 0+580 to 0+780**



119  
1.345

**Additional Spoil Bank – 1+500 to 1+550**



1346

115

114-A

**Additional Spoil Bank – 2+100 to 2+150**



Annexure - III

ANNEXURE - R-3  
1347  
115

## List NHIDCL Proposals Stage-I and Stage-II Accorded for NH-54 (Aizawl-Tuipang) Date 03.05.2023

| Sl. No. | Proposal No           | State/UTs | Proposal Date | Proposal Name            | Area Diverted (In ha.) | Date of Stage-I | NPV, CA, APBFE Payment | Date of Working permission | Date of Stage-II proposal Applied | Present Status of Stage-II | Remarks                      |
|---------|-----------------------|-----------|---------------|--------------------------|------------------------|-----------------|------------------------|----------------------------|-----------------------------------|----------------------------|------------------------------|
| 1       | FP/MZ/Road/43625/2019 | Mizoram   | 02.01.20      | Aizawl-Tuipang Package-6 | 4.3629                 | 22-03-2022      | Paid                   | 06.01.2023                 | 06.06.2022                        | Pending                    | Stage II Approval Pending    |
| 2       | FP/MZ/Road/43622/2019 | Mizoram   | 02.01.20      | Aizawl-Tuipang Package-3 | 8.9856                 | 14-06-2022      | Paid                   | 06.01.2023                 | 14.12.2022                        | Pending                    | Stage II Approval Pending    |
| 3       | FP/MZ/Road/41894/2019 | Mizoram   | 04.09.19      | Aizawl-Tuipang Package-3 | 11.62                  | 05.08.2020      | Paid                   | 17.09.2021                 | NA                                | 01.10.2021                 | Stage I & Stage II Approved. |
| 4       | FP/MZ/Road/41893/2019 | Mizoram   | 04.09.19      | Aizawl-Tuipang Package-2 | 0.78                   | 04.09.2020      | Paid                   | 13.09.2021                 | NA                                | 23.11.2021                 | Stage I & Stage II Approved. |
| 5       | FP/MZ/Road/41727/2019 | Mizoram   | 25.08.19      | Aizawl-Tuipang Package-1 | 5.06                   | 23.06.2020      | Paid                   | 07.09.2021                 | NA                                | 29.10.2021                 | Stage I & Stage II Approved. |
| 6       | FP/MZ/Road/24010/2017 | Mizoram   | 07.02.17      | Aizawl-Tuipang Package-3 | 11.18                  | 18.05.2018      | Paid                   | 05.08.2019                 | NA                                | 20.08.2019                 | Stage I & Stage II Approved. |
| 7       | FP/MZ/Road/23969/2017 | Mizoram   | 04.02.17      | Aizawl-Tuipang Package-2 | 0.48                   | 13.11.2017      | Paid                   | 15.09.2018                 | NA                                | 10.10.2018                 | Stage I & Stage II Approved. |
| 8       | FP/MZ/Road/23965/2017 | Mizoram   | 04.02.17      | Aizawl-Tuipang Package-1 | 11.61                  | 18.05.2018      | Paid                   | 05.08.2019                 | NA                                | 20.08.2019                 | Stage I & Stage II Approved. |



Government of India

Ministry of Environment, Forest & Climate Change,  
North Eastern Regional Office,  
Law-U-Sib Lumbatngen,  
Near MTC Workshop, Shillong-793021,  
टेली/Tel(0364)-253-7609,7340/7395/7278,

ईमेल/Email-ro.nez.shil@gmail.com/moefshil 09@rediffmail.com

भारत सरकार

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग  
लॉउ सीब लुम्बतंगेन  
एम् टी सी के पास, शिलांग -७९३०२१  
क्स/Fax -0364- 2536041/2536983

116

1348

No. 3-MZ C 008/2020-SHI 1174-78

5<sup>th</sup> August, 2020

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Mizoram, Aizawl – 796 001.

Sub: Diversion of 11.62 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL.

Sir,

This has got reference to the State Government's letter No.B.22019/17/2019-FC/PCCF/109 dated 13.02.2020, even no. 135-136 dated 27.04.2020, even no. 141 dated 19.05.2020 and No. G.20015/2/2020-FST dated 22.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

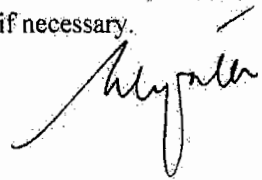
2. After careful examination of the proposal of the State Government of Mizoram by the Regional Empowered Committee (REC) in its meeting held on 26.05.2020, *In-principle / Stage-I* approval of the Central Government is hereby granted for diversion of 11.62 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL, subject to the following conditions:

- (1) Legal status of the forest land shall remain unchanged.
- (2) Forest land will be handed over only after required non-forest land for the project is handed over to the user agency.
- (3) The compensatory afforestation shall be taken up by the Forest Department over 24.0 ha non-forest land identified at Saikao Rah under Mara Autonomous District Council in Saiha District of Mizoram at the cost of the user agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
- (4) The proposed non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department and shall be declared RF / PF under Section 4 or Section 29 of the Indian Forest Act, 1972 or as per Local Act. Working permission shall not be issued till mutation of the non-forest land for C.A to Forest Department is done. The Nodal Officer shall report compliance prior to submission of compliance report to In-principle approval.
- (5) The cost of the compensatory afforestation at the prevailing wages as per the compensatory afforestation scheme shall be deposited in the Compensatory Afforestation Fund of Mizoram State through e-portal. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
- (6) The State Govt shall charge the Net Present Value for the 11.62 ha forest area to be diverted under the proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated

of c

*Signature*

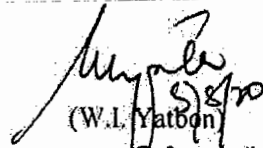
- 30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995 and as per the guideline issued by this Ministry vide letter No. 5-2/2006-FC dated 03.10.2006 No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through e-portal.
- (7) Additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Govt from the User Agency. The user agency shall furnish an undertaking to this effect.
  - (8) All the funds received from the User Agency under the project towards compensatory levies (CA, NPV, strip plantation, etc) shall be transferred/deposited to compensatory afforestation Fund of Tripura State only through e-portal mode.
  - (9) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
  - (10) The expenditure like felling, logging and transportation of project affected trees should be collected from the user agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of the forest land.
  - (11) The expenditure like boundary walls, stone pillars, and demarcation charges cost of damage of trees the fund on these accounts should be deposited with DFO concerned.
  - (12) The user agency shall restrict the felling of trees to minimum number in the diverted forest land and trees shall be felled under strict supervision of State Forest Department Forest and the cost of the felling of trees shall be deposited by the user agency with the State Forest Department.
  - (13) The complete compliance to the Forest Right Act, 2006 shall be ensured by way of prescribed certificate from the concerned District collector.
  - (14) User agency shall raise strip plantation on both sides and central verge of the road as per IRC norms.
  - (15) Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.
  - (16) The user agency shall provide suitable under / over pass in Protected Areas / Forest Area as per recommendations of CWLW / NBWL / REC.
  - (17) The User Agency shall obtain Environment Clearance as per the project provisions of the Environment (Protection) Act, 1986, if required under the said Act.
  - (18) The lay-out plan of the proposal shall not be changed without the prior approval of the Central Government.
  - (19) No labour camp shall be established on the forest land.
  - (20) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
  - (21) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
  - (22) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
  - (23) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
  - (24) The forest land proposed to be diverted shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person without prior approval of Govt of India.
  - (25) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for stone, river sand, river boulders in forest land, if necessary.



- (26) Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No.11-42/2017-FC dt 29/01/2018.
- (27) As per Ministry's letter No. 11-30/96-FC(Pt) dt. 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5 (five) years, the in-principle approval would summarily be revoked considering that the user agency is no longer interested in the project.
- (28) Any other conditions that the North Eastern Regional Office, Ministry of Environment, Forest & Climate Change may be stipulated from time to time in the interest of conservation, protection and development of forests & Wildlife.
- (29) The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>).

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,



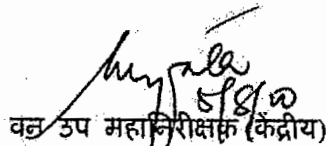
(W.L. Yatbon)

वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

Copy to:

- 1. The PCCF & Nodal Officer (FC), Government of Mizoram, Environment, Forests & Climate Change Department, Mizoram, Aizawl - 796 001.



वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

o/c



भारत सरकार  
GOVERNMENT OF INDIA  
एकीकृत क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉउ सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिलॉंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: moefro.shillong@gov.in



1021  
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119

No. 3-MZ C 008/2020-SH/ 1305-06

14<sup>th</sup> September, 2021

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub: Diversion of 11.62 Hectare of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/17/2019-FC/PCCF/109 dated 13.02.2020 and even No.135-136 Dated 27.04.2020, even no. 141 Dated 19.05.2020 and No. G.20015/2/2020-FST Dated 22.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 05.08.2020 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. B.22019/17/2019-FC/PCCF/88-94 dated 09.07.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, Final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 11.62 Hectare of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL, subject to the following conditions:

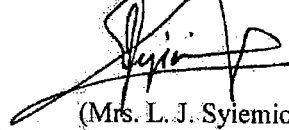
1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over 24.0 ha of non-forest land identified by the State Govt at Saikao Rah under Mara Autonomous District Council in Saiha District, Mizoram as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land as RF / PF.
4. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
5. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.

6. User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.
7. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.
8. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.
9. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
10. The layout plan of the proposal shall not be changed without prior approval of Central Government.
11. No labour camp shall be established on the forest land.
12. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
13. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
14. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
15. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
16. The forest land shall not be used for any purpose other than that specified in the project proposal.
17. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
18. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
19. No damage to the flora and fauna of the adjoining area shall be caused;
20. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.
21. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
22. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.

23. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
24. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
25. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
26. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
27. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,



(Mrs. L. J. Syiemiong)

Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

Deputy Inspector General of Forests (C)



Government of India

Ministry of Environment, Forest & Climate Change,

North Eastern Regional Office,

Law-U-Sib Lumbatngen,

Near MTC Workshop, Shillong-793021,

टेली/Tel(0364)-253-7609,7340/7395/7278,

ईमेल/Email-ro.nez.shil@gmail.com/moefshil\_09@rediffmail.com

भारत सरकार

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग

लॉड सीब लुम्बतंगेन

एम् टी सी के पास, शिलांग -७९३०२१

क्स/Fax -0364- 2536041/2536983

No. 3-MZ.C.007/2020-SHI /441-42

4<sup>th</sup> September, 2020

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department  
Aizawl-796001.

Sub : Diversion of 0.78 ha of forest land for Widening & Up-gradation of NH-54 to 2-lane & Geometric improvement from Km 8.00 to Km 380.00 in the state of Mizoram (Package - 2) - Additional Reserve forest area by NHIDCL.

Sir,

This has reference to the State Govt letter No.B.22019/16/2019-FC/PCCF/93 dated 13.02.2020, No. G.20015/2/2020-FST dated 22.05.2020 and even no. dated 24.07.2020 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

2. After careful examination of the proposal of the State Government, *In-principle / Stage-I* approval of the Central Government is hereby granted for diversion of 0.78 ha of forest land for Widening & Up-gradation of NH-54 to 2-lane & Geometric improvement from Km 8.00 to Km 380.00 in the state of Mizoram (Package -2) - Additional Reserve forest area by NHIDCL, subject to the following conditions:

- (1) Legal status of the forest land shall remain unchanged.
- (2) Forest land will be handed over only after required non-forest land for the project is handed over to the user agency.
- (3) The compensatory afforestation shall be taken up by the Forest Department over 2.0 ha identified at Khawten Tlang, Suangpuilawn, Darlawn Forest Division at the cost of the user agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
- (4) The proposed non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department and shall be declared RF / PF under Section 4 or Section 29 of the Indian Forest Act, 1972. Working permission shall not be issued till transfer and mutation of the non-forest land for C.A to Forest Department is done. The Nodal Officer shall report compliance prior to submission of compliance report to In-principle approval.

9/c

- (5) The cost of the compensatory afforestation at the prevailing wages as per the compensatory afforestation scheme shall be deposited in the Compensatory Afforestation Fund of the State through e-portal. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
- (6) The State Govt shall charge the Net Present Value for the 0.78 ha forest area to be diverted under the proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995 and as per the guideline issued by this Ministry vide letter No. 5-2/2006-FC dated 03.10.2006 No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through through e-portal.
- (7) Additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Govt from the User Agency. The user agency shall furnish an undertaking to this effect.
- (8) All the funds received from the User Agency under the project towards compensatory levies (CA, NPV, Avenue plantation, etc) shall be transferred/deposited to Compensatory Afforestation Fund of the State only through e-portal mode.
- (9) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (10) The expenditure like felling, logging and transportation of project affected trees should be collected from the user agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of the forest land.
- (11) The expenditure like boundary walls, stone pillars, and demarcation charges cost of damage of trees the fund on these accounts should be deposited with DFO concerned.
- (12) The user agency shall restrict the felling of trees to minimum number in the diverted forest land and trees shall be felled under strict supervision of State Forest Department Forest and the cost of the felling of trees shall be deposited by the user agency with the State Forest Department.
- (13) The complete compliance to the Forest Right Act, 2006 shall be ensured by way of prescribed certificate from the concerned District collector.
- (14) User agency shall raise strip plantation on both sides and central verge of the road as per IRC norms.
- (15) Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas .
- (16)The user agency shall provide suitable under / over pass in Protected Areas / Forest Area, wherever applicable, as per recommendations of CWLW / NBWL / REC.
- (17) The User Agency shall obtain Environment Clearance as per the project provisions of the Environment (Protection) Act, 1986, if required under the said Act.
- (18) The lay-out plan of the proposal shall not be changed without the prior approval of the Central Government.
- (19) No labour camp shall be established on the forest land.
- (20) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.
- (21) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

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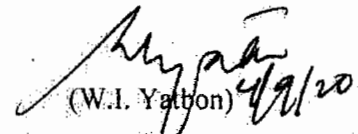
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- (22) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (23) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (24) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (25) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of Govt of India.
- (26) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for stone, river sand, river boulders in forest land, if necessary.
- (27) Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
- (28) As per Ministry's letter No. 11-30/96-FC(Pt) dt. 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5 (five) years, the in-principle approval would summarily be revoked considering that the user agency is no longer interested in the project.
- (29) Any other conditions that the North Eastern Regional Office, Ministry of Environment, Forest & Climate Change may be stipulated from time to time in the interest of conservation, protection and development of forests & Wildlife.
- (30) The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>).

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

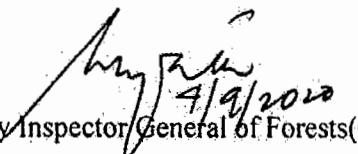
भवदीय,

  
(W.I. Yatton) 4/9/2020

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

Copy to:

1. The Principal Chief Conservator of Forests & Nodal Officer (FCA), Government of Mizoram, Environment, Forests & Climate Change Department, Aizawl.

  
वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

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भारत सरकार  
GOVERNMENT OF INDIA  
एकीकृत क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
मोड सीब सुम्बतगेन/LAW-U-SIB, LUMBATNGEN,  
शिलोंग/SHILLONG-793021  
TEL: 0364-2537278; FAX: 0364-2536041  
E-mail: mocfro.shillong@gov.in



Step-2  
1357

No. 3-MZ B 007/2020-SHU/1917-18

23<sup>rd</sup> November, 2021

To  
Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub: Diversion of 0.78 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (Package-2) by NHIDCL.

Sir,  
This has got reference to Government of Mizoram letter No. B/22019/16/2019-FC/PCCF/93 dated 13.02.2020, No. G.20015/2/2020-FST dated 22.05.2020 and even dated 24.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, in-principle approval (IPA) was granted vide this office letter of even number dated 04.09.2020 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. G.22015/2/2020-FST/2 dated 31.03.2021 and No. G.20015/2/2021-FST dated 01.11.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, Final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 0.78 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (Package-2) by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over 0.78 ha of non-forest land identified by the State Govt at Khawtan Thang, Suangpui, Darlawn Forest Division as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. Any excess amount paid for raising CA may be taken up separately with competent authority.
4. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been notified in favour of State Forest Department shall be declared RF/ PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Notial Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land Land as RF/ PF.
5. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.
6. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.

- (126)  
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7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
  8. User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.
  9. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.
  10. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.
  11. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
  12. The layout plan of the proposal shall not be changed without prior approval of Central Government.
  13. No labour camp shall be established on the forest land.
  14. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
  15. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
  16. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
  17. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
  18. The forest land shall not be used for any purpose other than that specified in the project proposal.
  19. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
  20. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
  21. No damage to the flora and fauna of the adjoining area shall be caused.
  22. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.

- 23. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
- 24. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.
- 25. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- 26. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
- 27. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
- 28. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
- 29. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,

(Mrs. L. J. Syiemiong)  
Deputy Inspector General of Forests (C)

Copy to:

✓ Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram,  
Department of Environment, Forests & Climate Change Department, Aizawl.

  
Deputy Inspector General of Forests (C)



Government of India  
Ministry of Environment, Forest & Climate Change  
North Eastern Regional Office  
Law-U-Sib, Lumbatngen  
Near MTC Workshop, Shillong-793021  
Tel:(0364)-253-7609,7340/7395/7278.  
Fax No(0364)2536041/2536983.  
Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
पूर्वांतर क्षेत्रीय कार्यालय, शिलांग  
लॉउ सीब लुम्बतंगेन  
एम टी सी के पास, शिलांग -७९३०२१  
टेली(0364) 253-7609,7340/7395/7278  
फैक्स (0364)-2536041/2536983  
ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

Stage - 1/360  
128

No.3-MZ C 009/2020-SHI

888-69

23<sup>rd</sup> June, 2020

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department  
Aizawl-796001.

Sub: Diversion of 5.06 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-1)-Deemed forest area by NHIDC

Sir,

This has reference to the State Govt letter No.B.22019/13/2019-FC/PCCF/195 dated 13.02.2020, even no. 230-231 dated 17.04.2020 and No. G.20015/2/2020-FST dated 18.06.2020 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

2. After careful examination of the proposal of the State Government and the recommendation of REC in the meeting held on 26.05.2020, **in-principle / Stage-I** approval of the Central Government is hereby granted for diversion of 5.06 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-1)- Deemed forest area by NHIDCL, subject to the following conditions:

- (1) Legal status of the forest land shall remain unchanged.
- (2) Forest land will be handed over only after required non-forest land for the project is handed over to the user agency.
- (3) The compensatory afforestation shall be taken up by the Forest Department over 10.0 ha identified at Khawten Tlang, Suangpuiawn, Darlawn Forest Division at the cost of the user agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
- (4) The proposed non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department and shall be declared RF / PF under Section 4 or Section 29 of the Indian Forest Act, 1972. Working permission shall not be issued till transfer and mutation of the non-forest land for C.A to Forest Department is done. The Nodal Officer shall report compliance prior to submission of compliance report to In-principle approval.

o/c

- (5) The cost of the compensatory afforestation at the prevailing wages as per the compensatory afforestation scheme shall be deposited in the Compensatory Afforestation Fund of the State through e-portal. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
- (6) The State Govt shall charge the Net Present Value for the 5.06 ha forest area to be diverted under the proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995 and as per the guideline issued by this Ministry vide letter No. 5-2/2006-FC dated 03.10.2006 No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through through e-portal.
- (7) Additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Govt from the User Agency. The user agency shall furnish an undertaking to this effect.
- (8) All the funds received from the User Agency under the project towards compensatory levies (CA, NPV, Avenue plantation, etc) shall be transferred/deposited to Compensatory Afforestation Fund of the State only through e-portal mode.
- (9) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (10) The expenditure like felling, logging and transportation of project affected trees should be collected from the user agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of the forest land.
- (11) The expenditure like boundary walls, stone pillars, and demarcation charges cost of damage of trees the fund on these accounts should be deposited with DFO concerned.
- (12) The user agency shall restrict the felling of trees to minimum number in the diverted forest land and trees shall be felled under strict supervision of State Forest Department Forest and the cost of the felling of trees shall be deposited by the user agency with the State Forest Department.
- (13) The complete compliance to the Forest Right Act, 2006 shall be ensured by way of prescribed certificate from the concerned District collector.
- (14) User agency shall raise strip plantation on both sides and central verge of the road as per IRC norms.
- (15) Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.
- (16) The user agency shall provide suitable under / over pass in Protected Areas / Forest Area, wherever applicable, as per recommendations of CWLW / NBWL / REC.
- (17) The User Agency shall obtain Environment Clearance as per the project provisions of the Environment (Protection) Act, 1986, if required under the said Act.
- (18) The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.
- (19) No labour camp shall be established on the forest land.
- (20) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.

- (21) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (22) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (23) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (24) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (25) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of Govt of India.
- (26) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for stone, river sand, river boulders in forest land, if necessary.
- (27) Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
- (28) As per Ministry's letter No. 11-30/96-FC(Pt) dt. 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5 (five) years, the in-principle approval would summarily be revoked considering that the user agency is no longer interested in the project.
- (30) Any other conditions that the North Eastern Regional Office, Ministry of Environment, Forest & Climate Change may be stipulated from time to time in the interest of conservation, protection and development of forests & Wildlife.
- (31) The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>).

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,

(W.I. Yabon)

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

Copy to:

- The Principal Chief Conservator of Forests & Nodal Officer (FCA), Government of Mizoram, Environment, Forests & Climate Change Department, Aizawl.

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

2/c



भारत सरकार  
GOVERNMENT OF INDIA  
एकीकृत क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉड सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिल्लोंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: moefro.shillong@gov.in



1363 (131)

No. 3-MZ C 009/2020-SHI/ 1705-06

29<sup>th</sup> October, 2021

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Subj: Diversion of 5.06 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-I)-Deemed Forest area by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/13/2019-FC/PCCF/195 dated 13.02.2020 and even No.230-231 dated 17.04.2020 and No. G.20015/2/2020-FST dated 18.06.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 23.06.2020 subject to fulfilment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. G.22015/2/2020-FST/1 dated 31.03.2021 and No. B.22019/13/2019-FC/PCCF dated 06.08.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, Final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 5.06 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-I)-Deemed Forest area by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over 5.06 ha of non-forest land identified by the State Govt at Khawten Tlang, Suangpui, Darlawn Forest Division as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided. Any excess amount paid for raising CA may be taken up separately with competent authority.
3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land as RF / PF.
4. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.

o/c

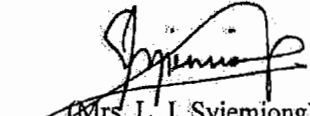
(132)  
1364

5. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
6. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
7. User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.
8. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.
9. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.
10. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
11. The layout plan of the proposal shall not be changed without prior approval of Central Government.
12. No labour camp shall be established on the forest land.
13. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
14. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
15. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
16. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
17. The forest land shall not be used for any purpose other than that specified in the project proposal.
18. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
19. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
20. No damage to the flora and fauna of the adjoining area shall be caused;
21. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.

- 22. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
- 23. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.
- 24. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- 25. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
- 26. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
- 27. This approval may be revoked, if the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
- 28. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,

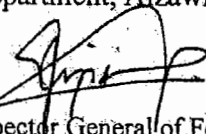


(Mrs. L. J. Syiemiong)

Deputy Inspector General of Forests (C)

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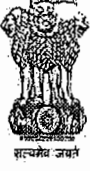
1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.



Deputy Inspector General of Forests (C)

0/e

Stage -1  
1366 (134)



Government of India  
Ministry of Environment, Forest & Climate Change  
North Eastern Regional Office  
Law-U-Sib Lumbatngen  
Near MTC Workshop, Shillong-793021  
Tel:(0364)-253-7609,7340/7395/7278,  
Fax No:(0364)2536041/2536983.  
Email:-ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
पूर्वांचल क्षेत्रीय कार्यालय, शिलांग  
लॉउ सीब लुम्बतंगेन  
एम् टी सी के पास, शिलांग -७९३०२१  
टेली(०३६४) २५३-७६०९,७३४०/७३९५/७२७८  
फैक्स (०३६४)-२५३६०४१/२५३६९८३  
ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ C 079/2017-SHIL-941-92

18<sup>th</sup> May, 2018

सेवा मे,

प्रधान सचिव/ Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिजोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.18 ha of forest land for widening and upgradation of NH 54 to 2 lane with paved shoulder and geometric improvements from KM 8.00 to KM 380.00 in the State of Mizoram(JICA funded) km 250.00 to Km 380.00(Pakage-3) excluding Km 5.06 in Lawngtlai by NHIDCL.

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 20.10.2017 and No. B 22019/6/2017-FC/PCCF/50 dated 02.05.2018 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal of the State Government of Mizoram by the Regional Empowered Committee in its meeting held on 11.12.2017 and its recommendation, I am to inform that "In Principle Approval" is hereby granted under Section 2 of the FCA, 1980 for diversion of 11.18ha of forest land for widening and upgradation of NH 54 to 2 lane with paved shoulder and geometric improvements from KM 8.00 to KM 380.00 in the State of Mizoram(JICA funded) km 250.00 to Km 380.00(Pakage-3) excluding Km 5.06 in Lawngtlai by NHIDCL subject to the following conditions:

- (i) The User Agency shall transfer the cost of compensatory afforestation over equivalent non forest land of 11.18 ha identified at Amoby(6.37 ha), Siaha Range of Mara Forest Department, and Mampui Ram(4.81 ha), Lawngtlai Range of Lai Forest Department to the Adhoc CAMPA through State Forest Department.

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1367

- (ii) The User Agency shall pay Net Present Value(NPV) amount fixed as per the Judgment of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995.
- (iii) The User Agency shall furnish an undertaking to pay the additional amount of the Net Present Value (NPV) of the diverted forest land, if any, becoming due after finalization/revision of the same by Hon'ble Supreme Court of India.
- (iv) All the above funds received from the User Agency under the project shall be transferred to the Ad-hoc CAMPA Fund (CAF in New SB account No. 520101263743639 of Corporation Bank, CGO Complex, Phase-I, Lodhi Road, New Delhi-110003).
- (v) The User Agency shall obtain Environment Clearance, if required.
- (vi) The felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under strict supervision of State Forest Department Forest.
- (vii) Transplanting of the important tree species affected by the project, wherever possible should be taken up by the concerned Divisional Forest Officer with the logistic support from the user agency.
- (viii) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.
- (ix) The forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person.
- (x) The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.
- (xi) State Govt shall pass an order for tree cutting and commencement of work of a linear project in forest land for a period of one year. However, one more year may be extended by the permission of Central Govt subject to submission of reasonable progress report from the State Govt as regards to the steps taken to comply with the remaining stipulated conditions mentioned above as per the Ministry letter F.No.11-306/2014-FC(pt.) dated 28.08.2015.
- (xii) The Forest Right Act, 2006 certificate of the proposed area in the prescribed format as per the Ministry letter No 11-9/98-FC(pt.) dated 05<sup>th</sup> July 2013.
- (xiii) The comment/ suggestion of Chief Wildlife warden on the mitigation measures as some patches of the proposed area falls within Elephant grid as per the DSS.

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(xiv) All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with.

After receipt of the compliance report from the State Government on fulfillment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,



(आर. एल. सांगा)/R.L.Sanga

वन संरक्षक (केंद्रीय)/Conservator of Forests (Central)

Copy to:

1. The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), O/o PCCF & HoFF, Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl-796001.



(आर. एल. सांगा)/R.L.Sanga

वन संरक्षक (केंद्रीय)/Conservator of Forests (Central)

o/c



Government of India  
Ministry of Environment, Forest & Climate Change  
North Eastern Regional Office  
Law-U-Sib Lumbatngen  
Near MTC Workshop, Shillong-793021  
Tel(0364)-253-7609,7340/7395/7278.  
Fax No(0364)2536041/2536983.  
Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
पूर्वांचल क्षेत्रीय कार्यालय, शिलांग  
लॉउ सीब लुम्बतंगेन  
एम् टी सी के पास, शिलांग -७९३०२१  
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Stage - 2 (137)  
1369

No. 3-MZ C 079/2017-SHI / 828-29

20<sup>th</sup> August, 2019

सेवा में,

प्रधान सचिव/ Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिज़ोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.18 ha of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from km 8.00 to km 380.00 in the State of Mizoram (JICA Funded) km 250.00 to km 380.00 (Package -3) excluding 5.06 km in Lawngtlai City portion by NHIDCL.

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 20.10.2017 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal, In-Principle Approval was granted by Regional Office, Shillong vide letter F.No. 3-MZ C 079/2017-SHI/791-92 dated 18.05.2018 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the In-Principle Approval and has requested the Central Government to grant Final Approval.

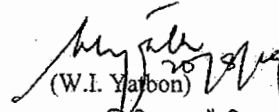
In this connection and on the basis of the compliance report furnished by the State Government vide letter F. No. B22013/6A/2018-FC/PCCF/26 dated 29.11.2018 and No. B 22019/6A/2018-FC/PCCF/164 dated 03.07.2019 and confirmation of fund deposited for compensatory levies by the Ad hoc CAMPA, New Delhi vide letter No. 1-24/2013-CAMPA dated 19.08.2019, Final Approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 11.18 ha of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from km 8.00 to km 380.00 in the State of Mizoram (JICA Funded) km 250.00 to km 380.00 (Package -3) excluding 5.06 km in Lawngtlai City portion by NHIDCL subject to the following conditions:

- (i) The legal status of the forest land shall remain unchanged.
- (ii) The compensatory afforestation shall be raised by the State Forest Department over equivalent non forest land of 11.18 ha identified at Amoby (6.37 ha), Siaha Range of Mara Forest Department, and Mampui Ram(4.81 ha), Lawngtlai Range of Lai Forest Department as per the fund deposited by the User Agency & scheme furnished by the State Govt. 20% of the plantation shall be carried out of indigenous medicinal plant, aromatic plants, shrubs, herbs and trees.

- (iii) The non-forest land which has been transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the State Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980 may report compliance within a period of six (6) months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, to this Office for information and record.
- (iv) The concerned DFO shall prepare the scheme for raising avenue plantation on both side of the road and the cost shall be deposited to concerned Ad-CAMPA account and shall be borne by the user agency.
- (v) The user agency shall restrict the felling of trees to minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
- (vi) The user agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.
- (vii) The speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
- (viii) The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC, if any.
- (ix) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (x) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (xi) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (xii) The User Agency shall not expand its occupation or use surrounding forest/forest land in any manner otherwise expressed in this clearance.
- (xiii) Land so diverted shall revert back to the Forest Department in case it is not needed for the above use after due restoration to its original status (as far as possible and to the satisfaction of State Forest Deptt.).
- (xiv) The User Agency shall take all possible precautions & care all the time not to impact adversely the surrounding forests and forest land by their actions/activities.
- (xv) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (xvi) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
- (xvii) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (xviii) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- (xix) No damage to the flora fauna of the area shall be caused.
- (xx) No labour camp shall be established inside the forest area.

- (xxi) The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (xxii) The designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water logging and also does not hamper the movement of the wild animals.
- (xxiii) All the site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and to provide slope stability of the concerned hills.
- (xxiv) The user agency shall obtain the Environment Clearance under Environment Protection Act, 1986, if applicable.
- (xxv) The user agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of the stone, river sand, river boulders in forest land.
- (xxvi) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (xxvii) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (xxviii) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
- (xxix) The layout plan shall not be changed without the prior approval of the Central Government.
- (xxx) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No 5-5/86/FC dated 07.12.1999, No 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006 and F. No. 11-42/2017-FC dtd 29/01/2018.
- (xxxii) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/1998-FC(Pt) dated 03.08.2009 shall be complied with.
- (xxxiii) Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, MoEF&CC, Shillong.
- (xxxiiii) This approval may be revoked if the above condition of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

भवदीय,



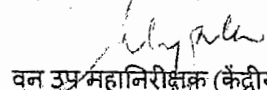
(W.I. Yabon)

वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

Copy to:

The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl- 796001.



वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

9c

(140)  
1372

No.G.20015/2/91-FST  
GOVERNMENT OF MIZORAM  
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl the 10<sup>th</sup> October, 2018

To,

General Manager (P),  
NIHDCI,  
Branch Office, Aizawl,  
SIRD & PR Campus,  
Durtlang Leitan, Mizoram - 796025

**Subj:** Proposal for diversion of 0.48 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 within Lunglei District (Package-II).

**Ref:** i) Proposal no. FP/MZ/ROAD/23969/2017  
ii) No.G.20015/2/91-FST Dt. 13.11.2017

This has a reference to the Nodal Officer(FCA) of the State Forest Department letter No.B.22019/6/2017-FC/PCCF/254 dated 28.09.2018 on the subject and letter No. mentioned above, seeking prior approval in accordance with the Forest (Conservation) Act-1980.

After careful consideration of the proposal, In-principle Approval was granted vide this office letter of even No. dated 13.11.2017 subject to fulfillment of certain conditions. The User Agency has made payment of Compensatory Afforestation, Net Present Value of the diverted forest land (0.48 ha), cost for extraction of project affected trees to the State Forest Department and furnished an Undertaking in respect of the conditions stipulated in the In-principle Approval and has requested the State Government to grant Final Approval.

In-line with the provision contained in the Ministry's guidelines conveyed vide letter F.No.11-9/98-FC Dt. 13.02.2014 empowering the State Government to grant permission for diversion of forest land which is less than 1.00 ha for such projects indicated therein, the Govt. of Mizoram is pleased to accord 'Final Approval' for diversion of 0.48 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 within Lunglei District (Package-II) subject to the following conditions :-

1. The legal status of the forest land shall remain unchanged.
2. The felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under the strict supervision of State Forest Department.

(141)  
1373

3. The layout land of the proposal shall not be changed without prior approval of the Central Government.
4. The permission granted by the State Government shall be subject to monitoring by the concerned Regional Office of the Ministry of Environment, Forests & Climate Change.
5. The User Agency shall furnish an undertaking to pay additional amount of the Net Present Value of the diverted forest land. If any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency.
6. Any other condition as may be specified from time to time by the State Government or the Ministry.

Sd/- (LALRAM THANGA)  
Principal Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.

Memo No. No.G.20015/2/91-FST  
Copy for info and necessary action to-

Dated Aizawl, the 10<sup>th</sup> Oct' 2018

1. Addl. Director General of Forest (FC Division) Govt. of India, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 001
2. The Addl. Principal Chief Conservator of Forests, Ministry of Environment, Forests & Climate Change, North Eastern Regional Office, Shillong 793021.
3. Principal Chief Conservator of Forests, Mizoram.
- ✓ 4. Addl. Principal Chief Conservator of Forests & Nodal Officer (FCA), Mizoram
5. Conservator of Forests, Southern Circle, Mizoram.
6. Divisional Forest Officer, Lunglei Forest Division, Mizoram.

10/10/18  
FC cell

10/10/18  
(LALREMRUATI)  
Under Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.  
Ph : (0389) 2300337 (O)

(142)  
1374

## RECOMMENDATION OF PRINCIPAL SECRETARY

The National Highway, NH-54 which runs across the whole length of Mizoram from the northern tip at Vairengte up to Tuipang in the extreme southern end of the State near Indo-Myanmar border is the lifeline for the people of Mizoram. The NH-54 from the northern tip of Mizoram up to the State capital has been widened and upgraded to 2-Lane and the remaining stretch of 372 Km distance from Aizawl to Tuipang still requires widening and improvement to 2-Lane standard for the economic upliftment of the local people which is proposed under the project, "widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA funded)" in three packages.

In view of the benefit that would accrue to the people of Mizoram due to widening and upgradation of the existing NH-54, the project is recommended for approval.

  
(LALRAM THANGA)

Principal Secretary to the Govt. of Mizoram  
Environment, Forest & Climate Change Department

143  
1375

No. G.20015/2/91-FST  
GOVERNMENT OF MIZORAM  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE DEPARTMENT  
AIZAWL : MIZORAM

Dated Aizawl, the 13<sup>th</sup> Nov'2017

To,

The General Manager (P)  
National Highways Infrastructure Development Ltd.  
Durtlang, Leitan,  
Mizoram.

Subj : Granting of in-principle approval for Package-II : *Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 in the State of Mizoram (JICA Funded)*

Ref : Your Proposal No. : FP/MZ/ROAD/23969/2017

Sir,

This has a reference to your application for diversion of forest land for Package-II: Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 in the State of Mizoram (JICA Funded). The application submitted in Form-A Part-I and subsequent inspection reports and recommendation of concerned authorities in Part-II / III / IV have been scrutinized and found satisfactory and complete in all respect.

In line with the provision contained in the Ministry's Guidelines conveyed under letter F. No. 11-9/98-FC Dated 13<sup>th</sup> Feb, 2014, empowering the State Government to grant permission for diversion of forest land which is less than 1.00 ha. for such projects indicated therein, the Government of Mizoram is pleased to accord in-principle approval for diversion of 0.48 ha. of forest land for Package-II: Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 125.00 to Km 250.00 in the State of Mizoram (JICA Funded), subject to the following conditions:-

1. The legal status of the forest land shall remain unchanged.
2. The forest land diverted shall not be used for any purpose other than that specified in the proposal. Any change in the land use requires the permission of the Environment, Forests & Climate Change Department.
3. The diverted land shall revert back to the Environment, Forests & Climate Change Department when no longer needed by the User Agency.
4. The User Agency shall be responsible for any loss to the flora and fauna in the surrounding area and therefore, shall take all possible measures to conserve the same.
5. The User Agency shall pay the cost of raising equivalent area of Compensatory Afforestation on non-forest land already identified.

(144)  
1376

6. The User Agency shall pay the Net Present Value (NPV) for the diverted forest land of 0.48 ha at prevailing rate fixed by the Supreme Court as established by law.
7. Additional amount of the Net Present Value of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency.
8. The permission granted by the State Government shall be subject to monitoring by the concerned Regional Office of the Ministry of Environment, Forests & Climate Change.
9. In line with the instructions conveyed by the Ministry vide their letter F. No. 11-306/2014-FC Dt. 15<sup>th</sup> Jan, 2015, a onetime permission for felling of trees from private plantations falling along the road alignment, and which are to be destroyed by the road construction works, is hereby granted under supervision of Divisional Forest Officer concerned.
10. For the natural trees growing outside of forest areas and private plantations, that are to be destroyed by the road construction, the User Agency shall pay for the cost of timber harvest as per the tree enumeration and estimates prepared by concerned Divisional Forest Officer in whose jurisdiction the area of operation falls.
11. The State Government or the Regional Office may impose from time to time, any other condition in the interest of conservation and protection of forests.

Sd/- LALRAM THANGA  
Principal Secretary to the Govt. of Mizoram  
Environment, Forest & Climate Change Department

Memo No. No. G.20015/2/91-FST

Dated Aizawl, the 13<sup>th</sup> Nov' 2017

Copy for information and necessary action to:

1. Additional Director General of Forests (FC), Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 001.
2. Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Regional Office, Shillong.
3. Principal Chief Conservator of Forests, Mizoram.
4. Addl. Principal Chief Conservator of Forests & Nodal Officer (FCA), Mizoram.
5. Conservator of Forests, Southern Circle, Mizoram
6. Divisional Forest Officer, Lunglei Forest Division, Mizoram.

13/11/17  
(LALREMRUATI)

Under Secretary to the Govt. of Mizoram  
Environment, Forest & Climate Change Department  
Ph : (0389) 2300337 (O)

Stage - I (145)  
1377



Government of India  
Ministry of Environment, Forest & Climate Change  
North Eastern Regional Office  
Law-U-Sib Lumbhatngen  
Near MTC Workshop, Shillong-793021  
Tel(0364)-253-7600,7340/7355/7276.  
Fax No(0364)2530041/2530088.  
Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग  
लॉय-उ-सिब लुम्बहतगेन  
नज़र म्टीक वर्कशॉप, शिलांग-793021  
टेलिफोन(0364) 253-7600,7340/7355/7276  
फैक्स (0364)-2530041/2530088  
ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ-C-076/2017-SHI 789-40

18<sup>th</sup> May, 2018

सेवा मे,

प्रधान सचिव/Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिज़ोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 (Package I).

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 29.09.2017 and No. B 22019/6/2017-FC/PCCF/49 dated 02.05.2018 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal of the State Government of Mizoram by the Regional Empowered Committee in its meeting held on 11.12.2017 and its recommendation, I am to inform that "In Principle Approval" is hereby granted under Section 2 of the FCA, 1980 for diversion of 11.61ha of forest land for widening and upgradation of NH 54 (Package I) to two lane pave shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 subject to the following conditions:

- (i) The User Agency shall transfer the cost of compensatory afforestation over equivalent non forest land of 11.61 ha identified at Suangpuilawn, Suangpuilawn Range, Darlawn Forest Division to the Adhoc CAMPAs through State Forest Department.

146

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- (ii) The User Agency shall pay Net Present Value(NPV) amount fixed as per the Judgment of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995.
- (iii) The User Agency shall furnish an undertaking to pay the additional amount of the Net Present Value (NPV) of the diverted forest land, if any, becoming due after finalization/revision of the same by Hon'ble Supreme Court of India.
- (iv) All the above funds received from the User Agency under the project shall be transferred to the Ad-hoc CAMPA Fund (CAF in New SB account No. 520101263743639 of Corporation Bank, CGO Complex, Phase-I, Lodhi Road, New Delhi-110003).
- (v) The User Agency shall obtain Environment Clearance, if required.
- (vi) The felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under strict supervision of State Forest Department Forest.
- (vii) Transplanting of the important tree species affected by the project, wherever possible should be taken up by the concerned Divisional Forest Officer with the logistic support from the user agency.
- (viii) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.
- (ix) The forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person.
- (x) The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.
- (xi) State Govt shall pass an order for tree cutting and commencement of work of a linear project in forest land for a period of one year. However, one more year may be extended by the permission of Central Govt subject to submission of reasonable progress report from the State Govt as regards to the steps taken to comply with the remaining stipulated conditions mentioned above as per the Ministry letter F.No.11-306/2014-FC(pt.) dated 28.08.2015.
- (xii) The Forest Right Act, 2006 certificate of the proposed area in the prescribed format as per the Ministry letter No 11-9/98-FC(pt.) dated 05<sup>th</sup> July 2013.

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- (xiii) All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with.

After receipt of the compliance report from the State Government on fulfillment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,

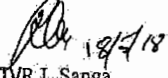


(आर. एल. सांगा)/R.L.Sanga

वन संरक्षक (केंद्रीय)/Conservator of Forests (Central)

Copy to:

1. The Addl. Principal Chief Conservator of Forests & Nodal Officer(FC) , O/o PCCF & HoFF, Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl-796001.



(आर. एल. सांगा)/R.L.Sanga

वन संरक्षक (केंद्रीय)/Conservator of Forests (Central)

g/c



Government of India  
Ministry of Environment, Forest & Climate Change  
North Eastern Regional Office  
Law-U-Sib Lumbatngen  
Near MTC Workshop, Shillong-793021  
Tel(0364)-253-7609,7340/7395/7278.  
Fax No(0364)2536041/2536983.  
Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग  
लाउ सीब लुम्बतंगेन  
एम् टी सी के पास, शिलांग -७९३०२१  
टेली(0364) 253-7609,7340/7395/7278  
फैक्स (0364)-2536041/2536983  
ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ C 076/2017-SHI 1830-31

20<sup>th</sup> August, 2019

सेवा मे,

प्रधान सचिव/ Principal Secretary,  
पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,  
मिजोरम सरकार/ Govt of Mizoram,  
आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 (Package I).

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 29.09.2017 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal, In-Principle Approval was granted by Regional Office, Shillong vide letter F. No. 3-MZ C 076/2017-SHI/789-90 dated 18.05.2018 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the In-Principle Approval and has requested the Central Government to grant Final Approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter F. No. B22013/6/2017-FC/PCCF/415 dated 31.10.2018 and No. B 22019/6A/2018-FC/PCCF/164 dated 03.07.2019 and confirmation of fund deposited for compensatory levies by the Ad hoc CAMPA, New Delhi vide letter No. 1-24/2013-CAMPA dated 19.08.2019, **Final Approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 (Package I) subject to the following conditions:

- (i) The legal status of the forest land shall remain unchanged.
- (ii) The compensatory afforestation shall be raised by the State Forest Department over equivalent non forest land of 11.61 ha identified at Suangpuilawn, Suangpuilawn Range, Darlawn Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt. 20% of the plantation shall be carried out of indigenous medicinal plant, aromatic plants, shrubs, herbs and trees.
- (iii) The non-forest land which has been transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act,

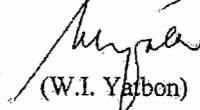
1927 or under the relevant Section(s) of the State Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980 may report compliance within a period of six (6) months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, to this Office for information and record.

- (iv) The concerned DFO shall prepare the scheme for raising avenue plantation on both side of the road and the cost shall be deposited to concerned Ad-CAMPA account and shall be borne by the user agency.
- (v) The user agency shall restrict the felling of trees to minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
- (vi) The user agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.
- (vii) The speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
- (viii) The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC, if any.
- (ix) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (x) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (xi) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (xii) The User Agency shall not expand its occupation or use surrounding forest/forest land in any manner otherwise expressed in this clearance.
- (xiii) Land so diverted shall revert back to the Forest Department in case it is not needed for the above use after due restoration to its original status (as far as possible and to the satisfaction of State Forest Deptt.).
- (xiv) The User Agency shall take all possible precautions & care all the time not to impact adversely the surrounding forests and forest land by their actions/activities.
- (xv) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (xvi) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
- (xvii) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (xviii) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- (xix) No damage to the flora fauna of the area shall be caused.
- (xx) No labour camp shall be established inside the forest area.

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- (xxi) The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (xxii) The designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water logging and also does not hamper the movement of the wild animals.
- (xxiii) All the site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and to provide slope stability of the concerned hills.
- (xxiv) The user agency shall obtain the Environment Clearance under Environment Protection Act, 1986, if applicable.
- (xxv) The user agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of the stone, river sand, river boulders in forest land.
- (xxvi) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (xxvii) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (xxviii) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
- (xxix) The layout plan shall not be changed without the prior approval of the Central Government.
- (xxx) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No 5-5/86/FC dated 07.12.1999, No 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006 and F. No. 11-42/2017-FC dtd 29/01/2018.
- (xxxi) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/1998-FC(Pt) dated 03.08.2009 shall be complied with.
- (xxxii) Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, MoEF&CC, Shillong.
- (xxxiii) This approval may be revoked if the above condition of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

भवदीय,

  
(W.I. Yalbon)

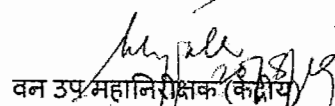
वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

Copy to:

The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl- 796001.



  
वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)



भारत सरकार  
GOVERNMENT OF INDIA  
एकीकृत क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन-मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉड सीब सुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिलॉंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: moefro.shillong@gov.in



(151)  
4.3629 Ha  
1989

No.3-MZ B 058/2020-SHI/ 3305-06

22<sup>nd</sup> March, 2022

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub : Proposal for diversion of 4.3629 ha of forest land for widening and upgradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3)- Deemed Forest area by NHIDCL.

Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 04.09.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22019/14/2019-FC/PCCF/296-92 dated 09.03.2021 and No.G.20015/2/2020-FST dated 08.03.2022, the **In-principle / Stage-I approval** of the Central Government is hereby granted for diversion of **4.3629 ha** of forest land for widening and upgradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3)-Deemed Forest area by NHIDCL, subject to the following conditions:

**A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.**

1. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC.(Vol.I)dated 06.01.2022 and even No. dated 19.01.2022.The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;
2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;
3. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only though e-portal;
4. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only though e-portal (<https://parivesh.nic.in>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;
5. The NPV is to be calculated as per the latest guidelines of MoEF & CC dated 06.01.2022.

o/c

6. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;

7. The KML files of the area to be diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;

8. Violation of any of these conditions will amount to violation of Forest(Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest(Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;

9. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;

10. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;

11. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);

**B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:**

1. Legal status of the diverted forest land shall remain unchanged;

2. Compensatory Afforestation shall be raised over equivalent non-forest i.e. 4.83 ha identified by the State Forest Department at 2 (two) patches i.e. 3.83 ha at Lawngtlai Range and 38 ha at Suangpuilawn;

3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case may be, within the stipulated period to the Central Government for information and record.

4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

5. No damage to the flora and fauna of the adjoining area shall be caused;

6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;

7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;

(152)  
1384

8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;

9. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;


11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;

12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

भवदीय,

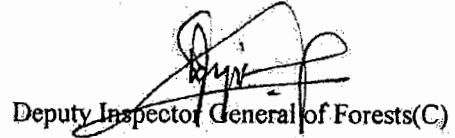


(Mrs. L.J. Syiemibng)

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.



Deputy Inspector General of Forests(C)

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(153)

1985

4.3629  
Ha  
151  
1386

No.G.20015/2/2021-FST/Vol-I/I  
GOVERNMENT OF MIZORAM  
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 6<sup>th</sup> January, 2023

ORDER

**Subject:-** Proposal for diversion of 4.3629 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-3) Deemed Forest Area by NHIDCL.

Whereas, the User Agency (NHIDCL) has complied to the conditions stipulated in the In-Principle Approval of the project issued by MoEF&CC vide No.3-MZ B 058/2020-SHI/3305-06 dt. 22.03.2022;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter No.11-306/2014-FC(Pl.) dt. 28.08.2015, and as per direction received from MoEF&CC vide No.3-MZ B 058/2020-SHI-2783-84 dt. 28.12.2022 for issuance of working permission for the project, the Government of Mizoram hereby conveys the Working Permission for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-3) Deemed Forest Area by NHIDCL, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. Moreover, the Working Permission is for 1 (one) year and the Compliance Report with Action Taken Report for the violation shall be submitted within the period of Working Permission along with all details of Compensatory and Penal Compensatory levies to MoEF&CC.

In this regard, the Divisional Forest Officer, Lunglei Forest Division and District Council Conservator of Forests, Lai Autonomous District Council, having jurisdiction over the forest land proposed to be diverted are hereby authorised to act upon the following:

1. Issue Order for felling of project-affected trees and commencement of the project works on behalf of the Government of Mizoram within their respective jurisdiction.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions within their respective jurisdiction.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram of their respective jurisdictions.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of Guidelines of MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/-NAVIN KUMAR CHOUDHARY  
Principal Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.

Cont...2/

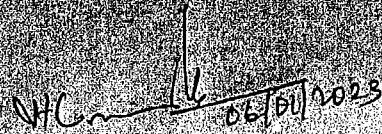
155  
1387

Memo No.G.20015/2/2021-FST/Vol-I/I

Dated Aizawl, the 6<sup>th</sup> January, 2023

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Southern Circle
5. Divisional Forest Officer, Jungle Forest Division and District Council Conservator of Forests, Lai Autonomous District Council
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3<sup>rd</sup> Floor, Tuikhuanlang, Aizawl.



(H.C. ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.  
Ph. No. : 0389-2335237



भारत सरकार  
GOVERNMENT OF INDIA  
एकीकृत क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉड सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिल्लोंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: [moefro.shillong@gov.in](mailto:moefro.shillong@gov.in)



8.9856 (156)  
Ha.  
1988

No.3-MZ C 059/2020-SHI/ 764-65

14<sup>th</sup> June, 2022

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub: Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram ((Package-2)-Deemed Forest area by NHIDCL

Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 07.09.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22015/2/2020-FST -92 dated 08.07.2021 and even no. dated 15.03.2022, the **In-principle / Stage-I approval** of the Central Government is hereby granted for diversion of **8.9856 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram ((Package-2)-Deemed Forest area by NHIDCL, subject to the following conditions:

**A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.**

1. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC (Vol.I) dated 06.01.2022 and even No. dated 19.01.2022. The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;
2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;
3. The State Govt shall submit revised softcopy of KML/Shape file for diversion of 8.9856 ha and after examination and being found satisfactory by IRO, Shillong
4. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only through e-portal;
5. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only through e-portal (<https://parivesh.nic.in>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;

9/c

100 / 157  
6. The NPV is to be calculated as per the latest guidelines of MoEF & CC dated 06.01.2022.

7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;

8. The KML files of the area to be diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;

9. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;

10. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from the pillar to pillar and GPS co-ordinates;

11. The State Govt shall submit the copy of the notification of mutation of the equivalent non-forest land identified for the compensatory afforestation prior to issue of working permission or submitting compliance report to the IPA whichever is earlier.

12. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross-drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;

13. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter I of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;

14. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);

**B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:**

1. Legal status of the diverted forest land shall remain unchanged;

2. The Compensatory Afforestation shall be raised over non-forest i.e. 10.0 ha of identified by the State Forest Department at 2 (two) patches i.e. 4.0 ha and 6.0 ha at Khawten Thang, Suangpuiawn Range, Darlawn Forest Division;

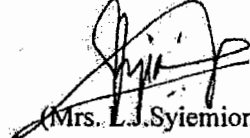
3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a

copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case may be, within the stipulated period to the Central Government for information and record.

4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
5. No damage to the flora and fauna of the adjoining area shall be caused;
6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;
7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;
8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;
9. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;
12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;
3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

भवदीय,

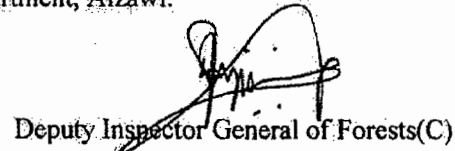


(Mrs. L.J. Syiemiong)

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.



Deputy Inspector General of Forests(C)

0/c

1371  
8.9856  
42 (159)

Dated Aizawl, the 6<sup>th</sup> January, 2023

ORDER

**Subject:-** Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL.

Whereas, the User Agency (NHIDCL) has made necessary payment as per In-Principle Approval of the project issued by MoEF&CC vide No.3-MZ C 059/2020-SHI/764-65 dt. 14.06.2022;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter No.II-306/2014-FC(Pt.) dt. 28.08.2015, and as per direction received from MoEF&CC vide No.3-MZ B 059/2020-SHI-2818-19 dt. 02.01.2023 for issuance of working permission for the project, the Government of Mizoram hereby conveys the Working Permission for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. Moreover, the Working Permission is for 1 (one) year and the Compliance Report with Action Taken Report for the violation shall be submitted within the period of Working Permission along with all details of Compensatory and Penal Compensatory levies to MoEF&CC.

In this regard, the Divisional Forest Officer, Lunglei Forest Division and Divisional Forest Officer, Thenzawl Forest Division having jurisdiction over the forest land proposed to be diverted are hereby authorised to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram within their respective jurisdiction.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions within their respective jurisdiction.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram of their respective jurisdictions.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of Guidelines of MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/-NAVIN KUMAR CHOUDHARY  
Principal Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.

Cont...2/-

1392 (160)

Memo No. G.20015/2/2021-FST/Vol/II

Dated Aizawl, the 6<sup>th</sup> January, 2023

Copy to:

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong
2. The Principal Chief Conservator of Forests, Mizoram
3. The Adml. POCF & Nodal Officer (FC), Mizoram
4. The Conservator of Forests, Southern Circle
5. Divisional Forest Officers, Lunglei and Thenzawl Forest Divisions
6. The Executive Director, NHDCCL, RO Aizawl T-36, 3<sup>rd</sup> Floor, Tuikhuahlang, Aizawl

*[Handwritten Signature]*  
06/01/2023

(H.C. ZONUNTHARA)  
 Under Secretary to the Govt. of Mizoram,  
 Environment, Forests & Climate Change Department,  
 Ph.no. 0389-2335237

Amcor  
R-4

Time: 03-25-2023 16:19  
Note: Plantation done at CH -263+165



(161)

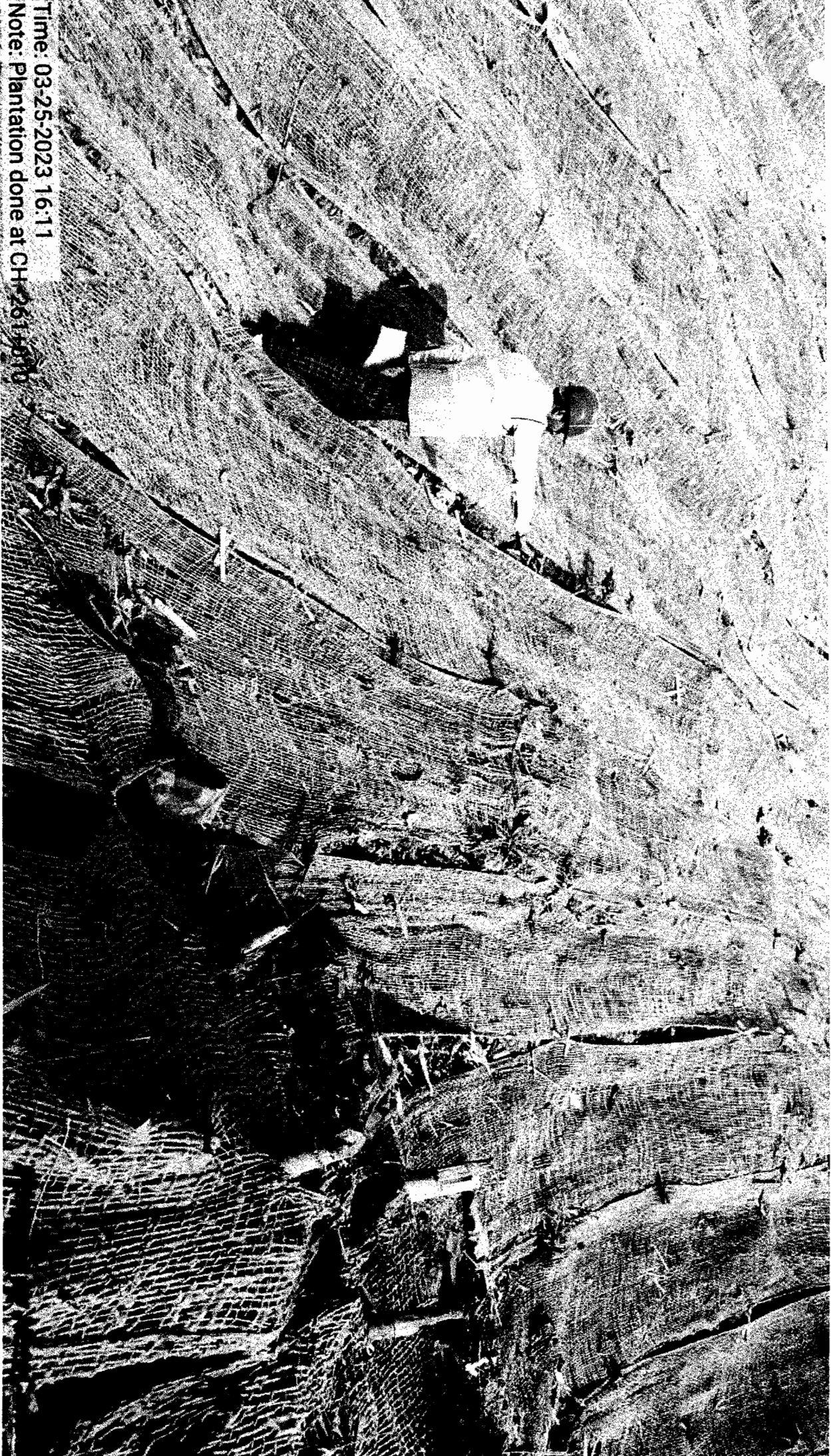
1393

Time: 03-25-2023 16:10  
Note: Plantation done at CH -261+010



162  
1994

Time: 03-25-2023 16:11  
Note: Plantation done at CH-261-1010



163  
10995

Time: 03-25-2023 15:35  
Note: Plantation done at CH-250+650

Powered by

164  
1396

Time: 03-25-2023 15:33  
Note: Plantation done at CH 250/290

Powered by NoaaCam

165  
1897



Time: 03-25-2023 15:36  
Note: Plantation done at CH-250



166/1998

Time: 03-25-2023 15:35  
Note: Plantation done at CH-250+650



167  
1399

168  
1/2000

Latitude: 22.418272  
Longitude: 93.00163  
Elevation: 915.94 m  
Accuracy: 21.2 m  
Time: 11-06-2023 12:15  
Note: ch.n. 347+330 to 347



